

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 383 OF 2023**

IN THE MATTER OF:

President Garden City Residential ...Applicant
Welfare Society

Versus

State of Punjab & Ors. ...Respondents

INDEX

S. No.	Particulars	Page Nos.
1.	Reply to Status Report dated 30.10.2023 on behalf of Respondent No. 5	1-14
2.	Annexure R/1 A true copy of the relevant orders passed by Ld. RERA	15-27
3.	Annexure R/2 A true copy of the complaint filed before Ld. RERA	28-33
4.	Annexure R/3 A true and translated copy of the sale deeds available with the answering Respondent	34-109
5.	Annexure R/4 A true copy of the Satellite Map imagery of the Project	110
6.	Annexure R/5 A true copy of Daily STP Report for the period 01.05.2024 - 15.07.2024	111

7.	Annexure R/6 A true copy of photographs of the land used for disposal / drainage	112-120
8.	Annexure R/7 A true and translated copy of the permission	121-122

Filed On:24.07.2024

FILED BY:



NAVNEET R

Advocate

J-50, LGF, Lajpat Nagar - III,

New Delhi – 110024

9870259362

navneetr.law@gmail.com

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 383 OF 2023**

IN THE MATTER OF:

President Garden City Residential ...Applicant
Welfare Society

Versus

State of Punjab & Ors. ...Respondents

**REPLY TO STATUS REPORT DATED 30.10.2023 ON
BEHALF OF RESPONDENT NO. 5**

1. At the outset, all averments and allegations against the answering Respondent are denied unless expressly admitted, even though the same may not be specifically traversed hereunder.
2. It is respectfully submitted that the status report dated 30.10.2023 ought to be set aside for the reasons mentioned in I.A. No. 125 of 2024, and the same are being further supplemented hereunder in terms of the orders of this Hon'ble Tribunal.
3. The answering Respondent No. 5, being Dynamic Infradevelopers Private Limited is filing this reply to place on record material information and also to correct some inadvertent typographical errors that crept in to I.A. No. 125 of 2024.

PRELIMINARY OBJECTIONS:

4. The complainant in the present case has also agitated the same issue before the Hon'ble High Court of Punjab & Haryana at Chandigarh vide CWP No. 15713 of 2023 and the matter is pending therein. In the said case, the dispute

pertains to sewerage and effluents discharged and connectivity of the sewerage pipelines with the grid system of MC, Ludhiana. Reliance is placed upon Grounds mentioned in Paragraph 17 of the Writ Petition (annexed as **Annexure RA/1** to IA/125/2024), wherein the complainant has specifically averred and acknowledged that it is GLADA's responsibility to provide basic amenities such as water, **sewerage**, roads and street lights, and that development charges and regularization fee has been collected and paid to the authority by the answering Respondent, which remains unutilised.

5. Despite prosecuting the said petition before the Hon'ble High Court, the complainants have concealed the same and suppressed the developments therein before this Hon'ble Tribunal. No effort has been made to bring information pertaining to the said litigation on record before this Hon'ble Tribunal despite having sufficient time and opportunity to do the needful till the time of filing of IA/125/2024. While the complainants alleged before the Hon'ble High Court that GLADA is responsible to provide sewerage system, before this Hon'ble Tribunal, they have blamed the answering Respondent.
6. It is further submitted that the Complainants have agitated the very same issue before the Ld. Real Estate Regulatory Authority, Punjab (RERA) as well. In fact, it is pertinent to highlight that RERA is also looking into the issue of manholes / sinkholes, working of STP etc., and have been issuing directions from time to time. A true copy of the relevant orders and the copy of the complaint filed before

Ld. RERA are annexed herewith and marked as **Annexure R1** and **Annexure R2** respectively.

7. It is respectfully submitted that the present complaint is an act of forum shopping. Concealment and Suppression of material facts disentitled them from seeking any relief and also indicates that the complainants have approached this Hon'ble Tribunal with unclean hands. Therefore, the present complaint ought to be dismissed at the outset.
8. It is further submitted that in any case, the allegations made in the complaint are false and not correct.

REPLY ON MERITS

9. It is respectfully submitted that the status report was prepared on the basis of information furnished by the General Secretary and President of Garden City Residence Welfare Society as noted in Observation No. 1. No opportunity was given to the answering Respondent to furnish any material whatsoever. Neither was any notice given regarding the visit, nor was any information sought in writing from the answering Respondent. It is respectfully submitted that on account of the same, a one-sided report has been prepared the contents of which are patently erroneous.
10. It is submitted that the Answering Respondent is the developer of a colony named 'Garden City' situated in an area of about 9.5 acres in Dehlon Road, Dharour, Sahnawal, Ludhiana, Punjab. At the time of development of said colony, Answering Respondent had obtained necessary approvals including approval from Greater Ludhiana Area

Development Authority (GLADA). The said project was carved out of the 41.65 acres of land owned by the Answering Respondent at the said time (*inadvertently 41.5 acres is mentioned in IA/125/2024*).

11. On account of limited means and financial constraints, only 9.5 acres was developed as a colony. It is humbly submitted that the Joint Committee has erred in Observation No. 2 by presuming that project proponent has developed a project of around 41 Acres. The answering Respondent calls upon the Joint Committee to furnish material on the basis of which the said conclusion was arrived at. It is humbly submitted that the said erroneous presumption vitiates the entire report.
12. It is respectfully submitted that out of the remaining 32.15 acres of land, the answering Respondent had sold about 11.04 acres of land in bulk as agricultural land. Details of the said transaction are as under:

**DYNAMIC INFRADEVELOPERS PVT.LTD.
REGISTRY AS AGRICULTURE LAND IN BULK**

S. NO.	YEAR	SIZE (SQ.YDS)	ACRES	DATE OF REGISTRY
1	2009-10	4,840.00	1.000	17.04.2009
2	2010-11	2,420.00	0.500	20.01.2011
3	2010-11	4,840.00	1.000	23.06.2010
4	2010-11	2,420.00	0.500	20.01.2011
5	2010-11	2,420.00	0.500	20.01.2011
6	2010-11	2,420.00	0.500	20.01.2011
7	2011-12	2,420.00	0.500	27.05.2011
8	2011-12	2,420.00	0.500	27.05.2011
9	2011-12	2,420.00	0.500	27.05.2011
10	2011-12	2,420.00	0.500	27.05.2011
11	2011-12	2,420.00	0.500	27.05.2011

12	2011-12	2,420.00	0.500	27.05.2011
13	2011-12	2,420.00	0.500	14.10.2011
14	2011-12	2,420.00	0.500	14.10.2011
15	2011-12	2,420.00	0.500	14.10.2011
16	2011-12	2,420.00	0.500	14.10.2011
17	2011-12	2,420.00	0.500	27.05.2011
18	2012-13	1,240.00	0.256	05.09.2012
19	2012-13	3,700.58	0.765	01.02.2013
20	2013-14	2,510.75	0.519	06.08.2013
		53,431.33	11.040	

A true translated copy of the sale deeds available with the answering Respondent are annexed herewith and marked as **Annexure R3**.

13. While the answering Respondent may have intended to develop the entire landholding at the time of acquiring land, on account of the viability of the project as well as the applicable government policies, the answering Respondent had given up on its original plan. The aforesaid transactions are also sufficient to establish that the answering Respondent had given up the idea of developing a project on the entire 41.65 acres of land owned by it. In case the Original Applicant places on record the details of agreements / sale deeds executed by its members, it would be clear that outside of the 9.5 acres of developed project, the answering Respondent did not sell any other plot as a part of aforesaid development / residential Project. Complainants are put to strict proof thereof.
14. No liability can accrue on account of the fact that there are 140 houses in the alleged project of 40 acres as mentioned in Observation No. 4 of the Report. The contents of the said paragraph are also denied as vague, incorrect and self

contradicting. While the report states in Observation No. 2 that project proponent has developed a project of around 41 acres of which 9.5 acres is developed, in terms of Observation No. 4, 140 houses have been constructed in the unapproved project of 40 acres and 10-12 houses in the approved project of 9.5 acres. The Complainant has failed to furnish any credential on record to show that it is the actual representative of the entire Society as well as the representative of residents in the undeveloped area. The Observation No. 4 is further incorrect since about 26 houses have been constructed in the 9.5 acres of land.

15. It is submitted that on account of the peculiar location of the 9.5 acre Project, answering Respondent is constrained to provide access roads. A true copy of the Satellite Map imagery of the Project is annexed herewith and marked as **Annexure R4**.
16. It is denied that the road and sewerage system is common for the entire 41 Acres of land as is alleged in Observation No. 3 of the Report. The answering Respondent has developed a colony over an area admeasuring 9.5 Acres of land. In respect of the said land, answering Respondent had obtained necessary permissions under law, and had provided a fully functional STP. The answering Respondent had purchased a new STP in 2022 for the Project developed by it (copy of the invoice is annexed to IA/125/2024 as Annexure RA/2). The said STP is fully functional. A true copy of Daily STP Report for the period 01.05.2024 - 15.07.2024 is annexed herewith and marked as **Annexure R5**.

17. It is respectfully submitted in respect of the contents of Observation No. 5 that an STP has been provided in respect of 9.5 acres of land. As per the Committee's own observations, the occupancy rate of said 9.5 acres of land is very low. Therefore, it is unreasonable to expect that the STP will be functional at all hours. It is pertinent to highlight that the Joint Committee has neither alleged nor found any material on record to indicate that sewage generated in the said 9.5 acres was being diverted elsewhere or not being treated. Energy meter reading in respect of the last 3 months has been annexed with this Reply. The answering Respondent also relies upon Observation No. 14 of the Report that there was no stagnation observed.
18. The contents of Observation No. 6 are denied in toto as incorrect. While minor issues may arise every now and then in the regular course, the STP is being operated regularly. Proper land for plantation has been provided for disposal of the effluent. A true copy of photographs of the land used for disposal / drainage is annexed herewith and marked as **Annexure R6**. It is pertinent to highlight that in Observation No. 14 it has been noted that there is no stagnation. Answering Respondent has purchase receipts for treatment of effluents, maintenance of STP etc. and undertakes to furnish the same if required at the time of hearing.
19. The contents of Observation No. 7 are denied as incorrect and irrelevant for the reasons aforesaid.
20. The contents of Observation No. 8 are denied as incorrect. It is respectfully submitted that since information was never

sought from the answering Respondent, it had no means or opportunity to supply the relevant information. As mentioned above, had a reasonable opportunity been granted to the answering Respondent, relevant information would have been supplied. STP capacity and technology details are mentioned in the invoice and records of energy reading have been annexed to the present Reply.

21. The contents of Observation No. 9 are denied in toto as false and incorrect. The said observation stems on account of the one sided information furnished to the Committee. In case the Joint Committee visits the Project again, the answering Respondent shall be able to show the proper sewerage network including the functioning of STP. It is further respectfully submitted that in case the sewerage of undeveloped area is connected with the municipal area, as has been requested by the Complainants multiple times, no STP would be required for the said area.
22. In respect of Observation No. 10, it is submitted that pursuant to the said report, the answering Respondent had made an application to the authority, and has now obtained the necessary permission. A true and translated copy of the permission is annexed herewith and marked as **Annexure R7**.
23. In respect of Observation No. 11, it is submitted that adequate drainage system is available as required in respect of the 9.5 acres of land. The answering Respondent has consulted experts to ascertain in case anything further is required. The answering Respondent, in the interest of the environment has also been following up with GLADA to

ensure that necessary developmental works are completed in the locality at the earliest. In case there is anything further which is required to be done at the end of answering Respondent, the same shall be completed at the earliest.

24. In respect of Observation No. 12, it is respectfully submitted that the issue pertaining to sewerage generated in 32.5 acres of undeveloped land is pending before the Hon'ble High Court of Punjab & Haryana as well as Ld. RERA. Even as per the complainants, management of sewerage is the responsibility of GLADA.
25. It is humbly submitted herein that the undeveloped land of about 32.5 acres of land (*excluding the Project land of 9.5 acres*) is unregularized for which the answering Respondent cannot be held liable. The applicable rules and regulations of State of Punjab for such unregularized colonies would be applicable to the same. While the answering Respondent has extended all forms of assistance – such as providing access roads, making representations to GLADA etc. on behalf of the complainants as has been requested by them from time to time, the same ought not to be considered as an admission of any liability. As per the averments of original complainant before the Hon'ble High Court, it is GLADA's duty to provide the same.
26. As noted in Observation No. 13, manholes have been provided. There is no adverse observation regarding any manhole being open. It is further reiterated that there were no man holes which were open as is alleged in the letter complaint. Even though the Answering Respondent is not aware of the photographs relied upon, from time to time,

whenever Answering Respondent gets to hear about certain manhole covers being removed and / or destroyed by unknown miscreants, Answering Respondent takes immediate steps to ensure the safety of residents in the Project land of 9.5 acres. The compliance report in respect of the same had also been filed before RERA Punjab.

27. In view of the above, it is respectfully submitted that it is imperative that the status report of the Joint Committee submitted on 30.10.2023 be set aside inasmuch as the same is a one sided report which has been prepared without hearing the Answering Respondent or verifying the information supplied by Complainants herein.
28. It is recorded in the Report that at the time of the visit by the Committee, "*the General Secretary and President of the Garden City Residence Welfare Society were contacted*".. No intimation was given regarding the visit to the answering Respondent and no material is on record or otherwise to indicate that any specific information was sought.
29. It is pertinent to highlight that it has come to the knowledge of the answering Respondent from third party sources that the complainants are not the actual representatives of the developed colony or the undeveloped colony, and represent mere one faction of residents. There are complaints from the residents that they have collected lakhs of rupees but have not utilised the same for maintenance.
30. The glaring errors in the Report as also highlighted above can be summarised in the following heads:
 - a. Report wrongly states that the Answering Respondent developed a project of around 41 acres.

[There is only one project admeasuring 9.5 acres. Answering Respondent had obtained approval from GLADA for the same. Other necessary permissions in respect of the same were also obtained]

- b. A map was provided by the representative of the project showing that the infrastructure is common for the entire project. *[Answering Respondent was never informed about the said visit and has never provided any document to the Joint Committee. A clerk employed by the Answering Respondent was possibly present at the time of inspection and the Answering Respondent is unaware as to what the purported map being relied upon is.]*
- c. There are nearly 450 residential plots in the unapproved area of 32 acres, “and near the 1.40 houses have been constructed in the unapproved project of 40 acres”. *[The said observation is per se contradictory as the Committee itself has no clarity about the actual size of the Project. Had a representative of Answering Respondent been informed in advance, or information been sought, correct figures would have been provided.]*
- d. STP was lying defunct and in non-operational / idle conditions during the site visit. *[the new STP was recently installed in 2022 and the same is fully functional. Photographs of the same are on record (IA/125/2024)]*
- e. The Project Proponent has not provided the details of existing capacity, technology and records of energy

meter etc. [*Since the Answering Respondent was never contacted, it is preposterous to suggest that the Answering Respondent did not provide the required information. The invoice annexed to IA/125/2024 has basic details about the STP and the Answering Respondent undertakes to give all additional information as and when required at the time of future inspection*]

- f. Project Proponent has not provided the proper sewerage network, separate channel for carrying and disposal of storm water drain etc. [*There is a proper sewerage network with an operational STP. Had the Answering Respondent been informed about the visit, or had an opportunity been given, the Answering Respondent would have brought the necessary information to the attention of the joint Committee*]
31. It is respectfully submitted that the aforesaid instances are self-explanatory about the errors in the report of the Joint Committee. Had the Answering Respondent also been informed about the visit / inspection, Answering Respondent could have produced the relevant information and a factually accurate report could have been prepared.
32. The patent errors in the report are attributable to the malicious intent of the Complainant who seems to have misled the Joint Committee by giving false information in order to harass the Answering Respondent.
33. Despite the one-sided information that was provided to the Joint Committee, the allegations in the complaint have clearly been established to be false and malicious in nature.

34. The surprise inspection which was conducted in the presence of the members of the complainant society did not reveal any actionable issue as was mentioned in the original complaint before this Hon'ble Tribunal.
35. In view of the aforesaid, it is respectfully submitted that the status report of the Joint Committee submitted on 30.10.2023 ought to be set aside.
36. It is humbly prayed that in case this Hon'ble Tribunal is not satisfied about the explanation provided by the Answering Respondent, the Hon'ble Tribunal may reconstitute an expert independent committee and direct them to inspect the site again.
37. That the present reply is being filed bona fide and in the interest of justice.

Filed On:
24.07.2024

FILED BY:



NAVNEET R
ADVOCATE FOR ANSWERING
RESPONDENT

IN THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 383 OF 2023

IN THE MATTER OF:

President Garden City Residential Welfare Society ...Applicant

Versus

State of Punjab &Ors. ...Respondents

AFFIDAVIT

I, Nandan Singh,s/o Sh. Madan Singh, aged about 55 years, r/o C-5-C98, Janakpuri, New Delhi, do hereby solemnly affirm and state as under:-

- 1. That I am the authorized representative the Respondent No. in the above-captioned Application, and am well conversant with the facts and circumstances of the case and as such am competent to swear the present affidavit.
- 2. That I have read the contents of the accompanying Reply to the Original Application which have been prepared under my instructions and say that the same are true to the best of my knowledge, save contents based on legal advice which are true to the best of my belief.
- 3. That the documents annexed with the Reply are true copies of their respective originals.

[Signature]
DEPONENT

VERIFICATION

That the contents of the above Affidavit are true and correct to my knowledge, that no part of it is false and that nothing material has been concealed therefrom.

23 JUL 2024

Verified on this 23rdday of July, 2024.

[Signature]
DEPONENT

SWORN BEFORE ME
ATTACHED

BALJIT SINGH
NOTARY DELHI-R-10615
Government of India
NEW DELHI, Mob-9868186635



23 JUL 2024

NOTARY BOOK NO. 09
PAGE No. 06
SERIAL NO. 6167/2024

S-169, DDA Hog Market
Rajendra Place, New Delhi
Mob.: 9868186635

EXECUTANT IDENTIFIED
BY SHRI. *[Signature]*

The Real Estate Regulatory Authority, Punjab
First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018
Before Sh. Rakesh Kumar Goyal, Member, RERA, Punjab.

Complaint/RERA GC No. 0010/2023
(Record of proceedings on 20.03.2023)

**1. Garden City Residential Welfare Society
Through its President and General Secretary**

2. Sh. V.K. Khurana

Vs.

1. Dynamic Infradevelopers Pvt. Ltd.

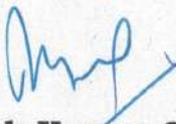
2. Sudhir Gulati

Present complaint has been forwarded by the Registry of this Authority received against "Dynamic Infradevelopers Pvt. Ltd." and one another in respect to project titled as 'Garden City' for the contraventions of the provisions of the Real Estate (Regulation & Development) Act, 2016. The office has informed that the project is already registered with the Authority. A notice under Section 31 of Real Estate (Regulation and Development) Act, 2016 read with rule 36 (2) Punjab State Real Estate (Regulation and Development) Rules, 2017 alongwith the complaint & annexures be issued to the respondents by e-mail and by post to appear in person or through his authorized representative to answer the alleged contraventions as mentioned in the complaint. Further, both the parties are directed to comply with the following directions:-

- i. Respondents are directed to file their replies within 15 days positively and serve a copy of the same to the Complainants.
- ii. After receiving replies from both or either of the respondents, complainants are directed to submit his Rejoinder on or before **08.05.2023** on the same.

Next date for hearing is **08.05.2023 at 10.30 am** to file the rejoinder and to examine the other issues of the case. Parties be informed through post as well as on their email addresses.

Chandigarh
Dated: 20.03.2023


(Rakesh Kumar Goyal),
Member,
RERA, Punjab.



The Real Estate Regulatory Authority, Punjab
First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018
Before the Bench of Sh. Rakesh Kumar Goyal, Member.

Complaint/RERA GC No. 0010/2023
(Record of proceedings on 08.05.2023)

- 1. Garden City Residential Welfare Society
Through its President and General Secretary
2. Sh. V.K. Khurana**
Vs.
**1. Dynamic Infradevelopers Pvt. Ltd.
2. Sudhir Gulati**

Present:- Sh. Harjit Singh Gharoo, Advocate for the complainants.
None for the respondents.

Despite service of the notices, no one attended today's proceedings from respondent's side. In the interest of justice, another opportunity is given to the respondents to file their reply. Reminder notice be issued to the Respondents through post as well as through email.

However, Ld. Counsel for the complainant invited attention of this Bench regarding lack of basic facilities in the project e.g. drinking water, internal roads, sewerage treatment, parks, street lights etc. but without any supporting document/brochure/agreement to sell, to which he requested to place on record the same on or before the next date of hearing to make the picture more clearer. Registry is also directed to put up the project file alongwith this complaint on the next date of hearing.

Next date of hearing is **08.06.2023 at 3.00 pm** for filing of reply.

Chandigarh
Dated: 08.05.2023


(Rakesh Kumar Goyal),
Member,
RERA, Punjab.



Real Estate Regulatory Authority, Punjab

First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018

Before the Bench of Sh. Rakesh Kumar Goyal, Member.

Complaint/RERA GC No. 0010/2023

(Record of proceedings on 08.06.2023)

**1. Garden City Residential Welfare Society
Through its President and General Secretary**

2. Sh. V.K. Khurana

Vs.

1. Dynamic Infradevelopers Pvt. Ltd.

2. Sudhir Gulati

Present:- Sh. Abhishek Kumar Premi, Advocate & Sh. Harjit Singh Gharoo,
Advocate for the complainants.
Ms. Khushboo, Advocate for the respondents..

Ld. Counsel for the complainant submitted some additional documents as regard the observations so raised by this bench on the last date of hearing in support of his contentions for lack of basic facilities in the project e.g. drinking water, internal roads, sewerage treatment, parks, street lights etc. A copy of the same also given to the opposite Counsel.

Further, Ld. Counsel for the respondents sought some time to file their reply. This is allowed.

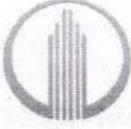
During proceedings, it has also been alleged by the complainants that the respondents are totally violating the provisions of the Act and he had registered only 9.2 acres out of 42 acres with RERA, to which Ld. Counsel for the respondent sought time to rebut the same too. This issue, ***whether proceedings under Chapter VIII of the RE (R&D) Act, 2016 is to be initiated or not shall be considered on the next date of hearing, once the reply is received in this regard.***

Ld. Counsel for the complainant further requested this bench to direct the respondent to cover the main holes of the project as an interim relief, which can leads to any dangerous situation. Accordingly, respondent may cover the main holes of the project to avoid any mis-happening.

Next date of hearing is **04.07.2023 at 3.00 pm** for filing of reply and examining other facts of the case.

Chandigarh
Dated: 08.06.2023


(Rakesh Kumar Goyal),
Member,
RERA, Punjab.



Real Estate Regulatory Authority, Punjab
First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018
Before the Bench of Sh. Rakesh Kumar Goyal, Member.

Complaint/RERA GC No. 0010/2023
(Record of proceedings on 04.07.2023)

- 1. Garden City Residential Welfare Society
Through its President and General Secretary
2. Sh. V.K. Khurana**
Vs.
**1. Dynamic Infradevelopers Pvt. Ltd.
2. Sudhir Gulati**

Present:- Sh. Abhishek Kumar Premi, Advocate & Sh. Harjit Singh Gharoo,
Advocate for the complainants.
Sh. Jatin Bansal and Ms. Khushboo, Advocates for the respondents.

Ld. Counsel for the respondent submitted a proposal for settlement in writing. Ld. Counsel for the respondent stated that promoter will do capital expenditure wherein required and all residents of 9.5 acres will pay maintenance fee. The maintenance fee will be accounted as given in Real Estate (Regulation and Development) Act, 2016. Promoter ready to hand over the project to the residents.

No satisfactory rebuttal has been received from respondent regarding the facts, circumstances & reasons because of which the project was not got registered by the respondent with this Authority. Accordingly, notice U/s. 59 of the Act be issued for not registering the remaining part of the project with this Authority.

Next date of hearing is **24.08.2023 at 3.00 pm** for further proceedings.

Chandigarh
Dated: 04.07.2023


(Rakesh Kumar Goyal),
Member,
RERA, Punjab.



Real Estate Regulatory Authority, Punjab
First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018
Before the Bench of Sh. Rakesh Kumar Goyal, Member.

Complaint/RERA GC No. 0010/2023
(Record of proceedings on 24.08.2023)

- 1. Garden City Residential Welfare Society
Through its President and General Secretary
2. Sh. V.K. Khurana**
Vs.
**1. Dynamic Infradevelopers Pvt. Ltd.
2. Sudhir Gulati**

Present:- Sh. Abhishek Kumar Premi, Advocate & Sh. Harjit Singh Gharoo,
Advocate for the complainants.
Sh. Jatin Bansal and Ms. Khushboo, Advocates for the respondents.

Ld. Counsels for both the parties i.e., Complainant as well as respondent that talks of settlement are under progress and the same is likely to be finalized soon. Issue of making STP operation and digging of Boring 6" are only pending for their discussion inter-parties. They further sought an adjournment in this regard.

Further, as per report, proceedings under Chapter VIII of the RERD Act, 2016 had already been initiated against the promoter and notice u/s. 59 of the Act vide No. 8441 Dated 20.07.2023 for not registering the remaining area of the project had also been issued in this regard, which is now pending adjudication for 19.09.2023 before this Bench separately.

Next date of hearing is **12.10.2023 at 2.00 pm** for further proceedings.

Chandigarh
Dated: 24.09.2023


(Rakesh Kumar Goyal),
Member,
RERA, Punjab.

**Real Estate Regulatory Authority, Punjab**

First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018

Before the Bench of Sh. Rakesh Kumar Goyal, Member.**Complaint/RERA GC No. 0010/2023**

(Record of proceedings on 12.10.2023)

1. **Garden City Residential Welfare Society
Through its President and General Secretary**
 2. **Sh. V.K. Khurana**
- Vs.**
1. **Dynamic Infradevelopers Pvt. Ltd.**
 2. **Sudhir Gulati**

Present:- Sh. Abhishek Kumar Premi, Advocate for the complainants.
Ms. Khushboo, Advocates for the respondents.

Ld. Counsels for both the parties i.e., Complainant as well as respondent that talks of settlement are under progress and the same is likely to be finalized soon. It is also submitted that STP had already been made operational; digging of boring is also at final stage; road carpeting is also under process; water pump had already been made operational. However, Ld. Counsel for the respondent is directed to file their status report in the shape of an affidavit duly signed by the Director of the respondents, in case, settlement is not arrived at.

Next date of hearing is **21.12.2023 at 2.00 pm** for further proceedings.

Chandigarh
Dated: 12.10.2023


(Rakesh Kumar Goyal),
Member,
RERA, Punjab.



Real Estate Regulatory Authority, Punjab

First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018

Before the Bench of Sh. Rakesh Kumar Goyal, Member.

Complaint/RERA GC No. 0010/2023

(Record of proceedings on 21.12.2023)

- 1. Garden City Residential Welfare Society
Through its President and General Secretary
2. Sh. V.K. Khurana**
Vs.
**1. Dynamic Infradevelopers Pvt. Ltd.
2. Sudhir Gulati**

Present:- Sh. Harjit Singh Gharoo, Advocate alongwith Sh. V.K. Arora and Sh. Harinder Singh, Representative of RWA for the complainants.
Sh. Jatin Bansal, Advocate for the respondents.

Ld. Counsels for both respondent submitted that STP had already been made operational; underground water through borewell had already been done with proper size pipes; water pump also made operational, Street Lights had already been made operational and only road carpeting is pending for which he sought 2 months time as current weather conditions for carpeting the roads are not favourable, to which Ld. Counsel for the complainant objected upon and alleged that nothing has been done on the part of the respondent till date.

Further, Ld. Counsel for the Respondent submitted that the promoter is ready to hand over the funds for carpeting of roads to the Resident Welfare Association. The allottees of the RWA have not paid their maintenance fee, then maintenance of the project cannot be carried out properly. Ld. Counsel for the complainant was asked as to why and since when the allottees have not paid their maintenance charges, to which he sought time to seek instructions from the RWA. Sh. Jatin Bansal, Ld. Counsel for the respondent further submitted that the allottees have constructed their homes and are living since long. It was only a plotted colony. The residents are not paying maintenance fee and are staying since long. The RWA has collected the funds but has not given it to the promoter. A promoter cannot maintain colony for years without charging the maintenance fee. The maintenance fee is chargeable from the date of possession. He further submitted that RWA has filed multifarious litigations which is hampering in obtaining the completion certificate by the promoter. The complaints are pending with National Green Tribunal, High Court and other forums on various issues of the project. The Counsel of respondent submitted that the residents should pay the maintenance fee as applicable and should not file multiple litigations before various forum but should be dealt by one agency.

In the facts & circumstances of non-payment of maintenance fee since taken over of possession and the status of RWA, the following information is required to be filed by the RWA:-



Real Estate Regulatory Authority, Punjab

First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018

Before the Bench of Sh. Rakesh Kumar Goyal, Member.

1. Name of all allottees/residents alongwith their plot number and size of the plot.
2. Date of possession of plot of each allottee.
3. Date of approval of building layout plan of each allottee.
4. Date of start of construction of house/unit by each allottee.
5. Date of Electricity Connection taken by each allottee.
6. Date of possession of the house by each allottee in the colony.
7. Details of maintenance fee paid to the promoter by the allottees till 31.12.2023.
8. Details of maintenance fee paid to the RWA.
9. Copy of allotment letters of each allottee.
10. Copy of brochure.
11. RWA is directed to submit the list of members of RWA and copy of Memorandum of Association of Persons/Registration Certificate alongwith the list of Members registered as per the details available with the Registrar of Societies/Authority with which registered. It may also inform under which law the Society has been registered and what are its objectives. Copy of the notification/registration duly certified by the competent authority which has conducted the elections under its supervision and copy of the Rules and Regulations required for the election of its President, Secretary and Executive Counsel to be submitted.
12. The RWA may also submit copy of Rules and Regulations relating to the collection of funds, its utilization, handing of funds, preparation of accounts, provision of Audit etc. The name and addresses should be as per duly approved list of registered or as per record of the Competent Authority which has registered the RWA.

Further, Sh.Jatin Bansal, Ld. Counsel for the respondent submitted that the RWA is also doing forum shopping, as many other matters related this project on the same cause of action is pending adjudication before many forums, to which both the parties are also directed to submit copy of petitions filed before various authorities or by any other person/allottee related to the project involving common interest on the issues, if yes, then submit hard copies of the same alongwith their annexures.

Respondent is also directed to file their bills pending towards each of the allottee. How much amount is incurred by the respondent for monthly



Real Estate Regulatory Authority, Punjab
 First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018
Before the Bench of Sh. Rakesh Kumar Goyal, Member.

maintenance of the project. Whether the promoter has applied for the Completion Certificate, if yes then file a copy of the same.

It is hereby directed that all these above required information shall be submitted by way of an affidavit by both the parties with direction to file the same by 15.01.2024 to this Authority through registered post/speed post/reputed courier or submit at the receipt counter of this Authority and by speed post/E-mail to the complainant. In case of non-filing of reply on or before 15.01.2024, it may be filed on the next working day and so on till the next date of hearing by explaining the reasons of delay for each day in compliance.

The reply to the above points should be duly indexed, numbered and authenticated by respondent/duly authorized person/counsel prominently mentioning the bench and next date of hearing. Further, it should be duly verified as per the sample proforma given below:-

“VERIFICATION:-

I, _____ s/o _____ aged _____ r/o _____ as (in the capacity of) _____ of the respondent company, do hereby verify that the above information submitted is true & correct to the best of my knowledge & belief.

*(NAME: _____)
 Authorised Signatory*

*[Address:
 Mobile No.
 Email: _____]”*

Next date of hearing is **25.01.2024 at 2.00 PM** for further proceedings.

A copy of this order be sent to both the parties, through post as well as through email for their further necessary compliance.

Chandigarh
 Dated: 21.12.2023


 (Rakesh Kumar Goyal),
 Member,
 RERA, Punjab.



Real Estate Regulatory Authority, Punjab

First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018

Before the Bench of Sh. Rakesh Kumar Goyal, Member.

Complaint/RERA GC No. 0010/2023

(Record of proceedings on 25.01.2024)

**1. Garden City Residential Welfare Society
Through its President and General Secretary**

2. Sh. V.K. Khurana

Vs.

1. Dynamic Infradevelopers Pvt. Ltd.

2. Sudhir Gulati

Present:- Sh. Abhishek Premi, Advocate alongwith Sh. V.K. Arora and Sh. Harinder Singh, Representative of RWA for the complainants.
Ms. Kirti Sandhu, Proxy Counsel for Sh. Jatin Bansal, Advocate for the respondents.

Ld. Counsel for the complainants filed its reply on the queries raised on the last date of hearing and a copy of the same also given to the respondent's counsel. Ms. Kirti Sandhu, Ld. Counsel for the respondent sought an adjournment to file their rebuttle on the observations so raised on the last date of hearing. However, in the interest of natural justice, another opportunity is hereby given to the respondent. It is once again made clear to the respondent's counsel that all the required information shall be submitted by way of an affidavit by both the parties with direction to file the same by 08.02.2024 to this Authority through registered post/speed post/reputed courier or submit at the receipt counter of this Authority and by speed post/E-mail to the complainant. In case of non-filing of reply on or before 08.02.2024, it may be filed on the next working day and so on till the next date of hearing by explaining the reasons of delay for each day in compliance, failing which matter will be proceeded further as per law.

The reply to the above points should be duly indexed, numbered and authenticated by respondent/duly authorized person/counsel prominently mentioning the bench and next date of hearing. Further, it should be duly verified as per the sample proforma given below:-

"VERIFICATION:-

I, _____ s/o _____ aged _____ r/o _____ as (in the capacity of) _____ of the respondent company, do hereby verify that the above information submitted is true & correct to the best of my knowledge & belief.

(NAME: _____)

Authorised Signatory

[Address:

Mobile No. _____

Email: _____]"

Next date of hearing is **22.02.2024 at 2.00 PM** for further proceedings.

A copy of this order be sent to both the parties, through post as well as through email for their further necessary compliance.

**Real Estate Regulatory Authority, Punjab**

First Floor, Block-B, Plot No. 3, Sector-18 A, Madhya Marg, Chandigarh – 160018

Before the Bench of Sh. Rakesh Kumar Goyal, Member.**Complaint/RERA GC No. 0010/2023**

(Record of proceedings on 22.02.2024)

1. **Garden City Residential Welfare Society
Through its President and General Secretary**
 2. **Sh. V.K. Khurana**
- Vs.**
1. **Dynamic Infradevelopers Pvt. Ltd.**
 2. **Sudhir Gulati**

Present:- None for the complainants.
Sh. Jatin Bansal, Advocate for the respondents.

No one attended today's proceedings for complainants. However, in the interest of natural justice matter is adjourned for **29.04.2024 at 3.00 PM** for arguments and examining other facts of the case.

Complainant be informed accordingly.

Chandigarh
Dated: 22.02.2024


(Rakesh Kumar Goyal),
Member,
RERA, Punjab.

Complaint/RERA GC No. 0010/2023
(Record of Proceedings on 29.04.2024)

Garden City Residential Welfare Society
Through its President and General Secretary
Sh. V.K. Khurana
Vs
M/s Dynamic Infradevelopers Pvt Ltd.
Sudhir Gulati

Pursuant to the order dated 01.04.2024 passed by the Hon'ble Supreme Court of India in SLP(C) No.7152 of 2024 titled "State of Punjab and Anr. Versus Keerti Sandhu and Ors.", file taken up today.

Due to administrative exigencies, the matter could not be taken up today. To come up on **11.07.2024 at 10.00 a.m.** for the purpose already fixed. Next date of hearing already uploaded in the cause list.


(Malwinder Singh Jaggi), IAS,
Real Estate Regulatory Authority,
Punjab.



RERA/GCNo 0010 of 2023

Garden City Residential Welfare Society and anr

Vs

M/S Dynamic Infradevelopers Private Limited and anr

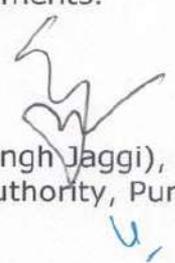
11.07.2024

Present : Shri Abhishek Premi, Advocate for the complainants

Ms. Kirti Sandhu, Advocate for the respondents

Today, the matter was fixed for arguments. However, Ms. Kirti Sandhu, Advocate appeared for the respondents and stated that the learned arguing Counsel is not available today. An email has also been received in this respect. In the interest of natural justice last opportunity is granted to the respondents to argue the matter.

To come up on 05.09.2024 at 11.30 a.m. for arguments.


(Malwinder Singh Jaggi), IAS
Real Estate Regulatory Authority, Punjab

BEFORE THE REAL ESTATE REGULATORY AUTHORITY, PUNJAB

Complaint No. _____ of 2023

Garden City Residential Welfare Society (Regd.) through its Present Sh. Harinder Singh and General Secretary Shri. V.K. Khurana.

.....Complainant

Versus

M/s DYNAMIC INFRA structure Pvt. Ltd and other

.....Respondents

INDEX

Sr. NO.	Particulars	Date	Pages
1.	Complaint	31.01.2023	1A to 1E
2.	Photo copy of certificate registration Society Annexure C-1	25.04.2018	1
3.	Photo copy of final approval/licence Annexure C-2	---	2 to 9
4.	Photo copy of sale deed Annexure C-3	---	10 to 14
5.	Representation Annexure C-4	---	15 to 17
6.	Letter Annexure C-5	---	18 to 21
7.	Photograph Annexure C-6	---	22
8.	Photograph Annexure C-7	---	23
9.	Photograph Annexure C-8	---	24
10.	Photograph Annexure C-9	---	25
11.	Photograph Annexure C-10	---	26
12.	Photograph Annexure C-11	---	27
13.	Photograph Annexure C-12	---	28
14.	Photograph Annexure C-13	---	29
15.	Resolution Annexure C-14	---	30
16.	Vakalatnama Annexure C-15	---	31

Place: Chandigarh

Dated 31.01.2023

H. Singh
(President)

V. Khurana
(General Secretary)

Through Counsel

R. Kaur
[RAVINDER KAUR + H.S. Gharoo]

ADVOCATES

P/334/2003

P/1848/2009

Real Estate Regulatory Authority, Punjab

Tuesday, January 31, 2023

FORM 'M'

COMPLAINT TO REGULATORY AUTHORITY

Complaint under section 31 of the Act [See rule 36(1)]

For use of Regulatory Authority(s) office:

Complaint Diary No: GCNo00102023

Date of filing: 17-Jan-2023

RERA Number: PBRERA-LDH48-PR0699

Name (Complaint
Relates): garden city

IN THE REGULATORY AUTHORITIES OFFICE (Name of place)

Between

GARDEN CITY RESIDENTIAL WELFARE SOCIETY THROUGH
ITS PRESIDENT AND GENERAL SECRETARY Complainant(s)

Sh V.K Khurana (gcrws.sahnewal@gmail.com, 9888446555)

And

M/S DYNAMIC INFRADEVELOPERS PRIVATE LIMITED Respondent(s)

Sudhir Gulati (Gulati59@gmail.com, 9811321816)

Details of claim:

(1) Particulars of the complainant(s)

(i) Name of the complainant	GARDEN CITY RESIDENTIAL WELFARE SOCIETY THROUGH ITS PRESIDENT AND GENERAL SECRETARY		
(ii) Address of the existing office / residence of the complainant			
Address Line 1	House No. 379 Garden City Dehlon Road	Address Line 2	Dharour, Sahnewal
District & State	Ludhiana, Punjab	Pin Code	141120
Email Address	gcrws.sahnewal@gmail.com	Mobile Number	9646003482
(iii) Address for service of all notices			
Address Line 1	House No. 379 Garden City Dehlon Road	Address Line 2	Dharour, Sahnewal
District & State	Ludhiana, Punjab	Pin Code	141120

Additional complainant details

(i) Name	Sh V.K Khurana		
(ii) Address of the existing office / residence of the complainant			
Address Line 1	Garden City, House no.424,Dehlon Road, Dharour, Sahnewal	Address Line 2	Garden City, House no.430, Dehlon Road, Dharour, Sahnewal

13

District & State	Ludhiana , Punjab	Pin Code	141120
Email Address	gcrws_sahnewal@gmail.com	Mobile Number	9888446555
(iii) Address for service of all notices			
Address Line 1	Garden City, House no.424,Dehlon Road, Dharour, Sahnewal	Address Line 2	Garden City, House no.430, Dehlon Road, Dharour, Sahnewal
District & State	Ludhiana , Punjab	Pin Code	141120

(2) Particulars of the Respondent(s)

(i) Name of the Respondent	M/S DYNAMIC INFRADEVELOPERS PRIVATE LIMITED		
(ii) Office Address of the Respondent			
Address Line 1	Corporate Office 30/27 fist floor	Address Line 2	Patel Nagar
District & State	New Delhi , Delhi	Pin Code	110008
Email Address	Gulati59@gmail.com	Mobile Number	9811321816
(iii) Address for service of all notices			
Address Line 1	Corporate Office 30/27 fist floor	Address Line 1	Patel Nagar
District & State	New Delhi , Delhi	Pin Code	110008

Additional respondent details

(i) Name	Sudhir Gulati		
(ii) Office Address of the Respondent			
Address Line 1	Corporate Office 30/27, first Floor	Address Line 2	Patel Nagar
District & State	New Delhi , Delhi	Pin Code	110008
Email Address	Gulati59@gmail.com	Mobile Number	9811321816
(iii) Address for service of all notices			
Address Line 1	Corporate Office 30/27, first Floor	Address Line 1	Patel Nagar
District & State	New Delhi , Delhi	Pin Code	110008

(3) Jurisdiction of the Real Estate Regulatory Authority, Punjab

[NO], I/we, the complainant(s), declare that the subject matter of the claim falls within the jurisdiction of the Regulatory Authority

(4) Facts of the case [give a concise statement of facts and grounds for complaint]

That the Complainant is Garden City Residential welfare Society(Regd.) bearing registered no.LDH/21955-2018-2019 through its president Sh.Harinder Singh and V.K Khurana General Secretary has filed the present complaint against the respondents M/s Dynamic Infradevelopers Pvt. Ltd. licence was granted to the respondent company with the conditions such as Metalling of roads and paving of foot-paths, laying of water and sewerage lines, Plantations of tree, street lighting etc.. The wife of Present President of the Society has purchased the plot from the respondent and General Sectary V.K Khurana also purchased the plot. The respondent did not maintain and repair roads of internal sides and there is

no proper street lights provided by the respondent. Sewerage system is in a pathetic condition and many sewerage tanks are not properly covered. So any mishapening can happen with the people of our society. The STP Plant is not functioning. There is no proper water system in the Garden City. The residents of the Garden City thus face many difficulties and are harassed from the acts of the respondent for providing required facilities to them. It is also mentioned here that Complainant Garden City welfare Society (Regd.) had also filed a civil suit in the Hon'ble Court at Ludhiana against the respondents praying for permanent injunction restraining the defendants from construction and interfering in any manner as per legally approved site plan. The respondents were not maintaining parks, sewerage and sanitation, water system properly as per the conditions in the final approval/licence is granted to the respondent. These conditions are mentioned in para no. 1 of final approval/licence. The Garden City residential welfare society (Regd.) has also sent a representation to The Commissioner of Police and GLADA on 01.09.2022 Ludhiana but till date no necessary action was taken and respondent did not maintain and repair roads and internal roads, street lights, parks, water and sewage system properly. The Garden City Residential welfare Society has also sent a letter to the respondent to complete all the basic facilities required by the resident but till date respondent has not provided basic required facilities to the Garden City residential welfare Society (Regd.) till date. One person Mr. Sandeep Aneja proprietor Ganpati property dealer, Dehlon road Sahnewal, Luhnana with the respondent company sold plots to the people by saying that all the facilities will provide in the Gander City Ludhiana. The conduct of the promoter is in violation of section 12, section 18(1) and section 18(3) of The RERA Act.

(5) Relief(s) sought [Specify below the relief(s) claimed explaining the grounds of relief(s) and the legal provisions (if any) relied upon]

(A) In view of the facts mentioned in paragraph 4 above, the complainant prays for the following relief(s)

The complaint/ Garden City Residential welfare Society (Regd.) seeks to provide facilities and maintain the roads and internal roads, street lights, parks, proper water and sewerage system as per the conditions as per layout plan. Sewerage tanks will also to be covered properly by the respondents. The litigation expenses may also be pay to the complainant by the respondents.

(B) Additional details, if monetary relief sought consists of any Compensation/ Penalty/ Interest

Date of possession as per agreement for sale/allotment letter etc	--	Actual date of possession, if delivered	--
Date of Allotment Letter	--	Date of Agreement to Sale, If any	--
Total value of Flat/Plot/Apartment (INR)	0.00	Total Amount paid till date (INR)	0.00
Flat/ Apartment/ Plot Number (Booked with complete Address of associated property)			

(6) Interim order, if prayed for [Give here the nature of the interim order prayed for with reasons]

it is, prayed that to Maintain and repair the roads properly cover the sewerage tanks and proper water supply, maintain the street lights and parks immediately in the interest of justice.

(7) Complaint not pending with any other Court, etc or has not been decided by any other Court/ Authority, etc

[YES], I/we, the complainant(s), further declare that the matter regarding which this complaint has been made is not pending before any court of law or any other authority or any other tribunal(s) and has not been decided by any court of law or any other authority

10

(8) Particulars of online payment in respect of the fee in terms of sub-rule (1) of rule 36

Fee Amount (INR)	1000.00	Fee Status	Transaction is Successful
Complaint Fee	Complaint Fee Form-M	Payment Gateway	Payu / KOTAKBEPG
Transaction ID	52a775cf3b04129d8e45	Transaction Date	17-Jan-2023
PayU ID	16613617109	Payment Ref Number	3176

(9) List of Enclosures [Specify the details of enclosures with the complaint]

(1) photocopy of certificate registration of Society	Annexure - C1	1 (Pages 1 to 1)	25.04.2018
(2) photocopy of final approval/licence	Annexure - C2	8 (Pages 2 to 9)	
(3) photocopy of sale deed	Annexure - C3	5 (Pages 10 to 14)	
(4) Representation	Annexure - C4	3 (Pages 15 to 17)	
(5) Letter	Annexure - C5	4 (Pages 18 to 21)	
(6) Photograph	Annexure C6	1 (Pages 22 to 22)	
(7) Photograph	Annexure C7	1 (Pages 23 to 23)	
(8) Photograph	Annexure - C8	1 (Pages 24 to 24)	
(9) Photograph	Annexure - C9	1 (Pages 25 to 25)	
(10) Photograph	Annexure - C10	1 (Pages 26 to 26)	
(11) Photograph	Annexure - C11	1 (Pages 27 to 27)	
(12) Photograph	Annexure - C12	1 (Pages 28 to 28)	
(13) Photograph	Annexure - C13	1 (Pages 29 to 29)	
(14) Resolution	Annexure - C14	1 (Pages 30 to 30)	
(15) Vakalatnama	Annexure - C15	1 (Pages 31 to 31)	

Verification

[I/We] Garden City Welfare Society (name in full block letters) son / daughter of _____ the complainant do hereby

Welfare Society through its President Hariinder Singh
+ General Secretary V. K. Khurana

verify that the contents of paragraphs [1 to 9] are true to [my/our] personal knowledge and belief and that [I/We] have not suppressed any material fact(s).

TE

Place:

Date:

H. S. ...

John ...

Signature of the complainant(s)

For Garden City Residential
Welfare Society

H. S. ...
President

For Garden City Residential
Welfare Society

John ...
General Secretary

(True Copy - Translated copies follow)



336485

ਪੰਜਾਬ ਸਰਕਾਰ PUNJAB ਜਿਸਟਰਾਰ ਸਾਹਿਬ ਡੇਹਲੋ, (ਲੁਧਿਆਣਾ)।

ਕੁੱਲ ਮਾਲੀਅਤ	ਕੁੱਲ ਰਕਬਾ	ਰੁਬਰੂ ਅਸਟਾਮ	ਕਿਤੇ	ਸਬਦ
10.00.000/-ਰੁ:	8 ਕਨਾਲ 00 ਮਰਲਾ	ਕੁਝ ਨਹੀ 50000/-ਰੁ:	3	345

ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਡੇਹਲੋ ਜਿਲਾ ਲੁਧਿਆਣਾ।
ਅਸਟਾਮ ਨੰਬਰ 345 ਮਿਤੀ 12.11.2009

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ ਨਿਊ ਦਿੱਲੀ
ਰਾਂਗੀ ਡੈਰਾਇਕਟਰ ਮੁਨੀਸ ਅਗਰਵਾਲ ਪੁਰਾਣਾ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗ
ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ ਪਤਾ 2/3 ਵੈਸਟ ਪਟੇਲ ਨਗਰ ਫਸਟ ਫਲੋਰ ਨਿਊ ਦਿੱਲੀ ਹੈ
ਮਿਤੀ: 27/ਮਈ/2008 ਰਾਂਗੀ ਡੈਰਾਇਕਟਰ ਨੂੰ ਰਕਬਾ ਬੈ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ
ਹੈ, ਦਾ ਬਾਇਆ ਹਾਂ।

ਭੇ ਰਕਬਾ ਤਦਾਦੀ 8 ਕਨਾਲ 00 ਮਰਲਾ ਵਿਚੋ ਮਿਲਜੁਮਲਾ ਖਾਤਾ ਨੰਬਰ 225/258, ਖਸਰਾ
ਨੰਬਰ 34//23/2, 24, 37//3/2, 7, 8, 9, 12/2, 13, 14, ਖਾਤਾ ਨੰਬਰ 381/429, ਖਸਰਾ
ਨੰਬਰ 34//6, 5/2, 15, 16/2, 35//1/2, 9, 10, 11/1, 12/1, ਜਮਾਬੰਦੀ ਸਾਲ 2002-03
ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਡੇਹਲੋ ਤਹਿਸੀਲ ਵਾ ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ
ਮਾਲਕ ਵਾ ਕਾਬਜ ਹਾਂ ਮੇਰੇ ਉਕਤ ਰਕਬੇ ਤੇ ਕੋਈ ਭਾਰ ਵਾ ਚਾਰਜ ਨਹੀ ਹੈ ਅਤੇ

Handwritten signature or mark.



ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

—2—

ਨਾ ਹੀ ਉਕਤ ਰਕਬਾ ਕਿਸੇ ਬੈਂਕ ਜਾਂ ਵਿਆਕਤੀ ਪਾਸ ਆੜ ਰਹਿਣ ਹੈ ਅਤੇ ਇਸ ਜਮੀਨ ਸਬੰਧੀ ਕਿਸੇ ਅਦਾਲਤ ਵਿੱਚ ਕੋਈ ਕੇਸ ਨਹੀਂ ਚੱਲ ਰਿਹਾ ਹੈ ਅਤੇ ਉਕਤ ਰਕਬਾ ਹਰ ਕਿਸਮ ਦੇ ਝਗੜੇ ਤੋਂ ਰਹਿਤ ਹੈ ਅੱਜ ਮੈਂ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਨਾਲ ਆਪਣਾ ਉਕਤ ਭੋਇ ਰਕਬਾ ਤਦਾਦੀ ੪ ਕਨਾਲ 00 ਮਰਲਾ ਸਮੇਤ ਕੁੱਲ ਹੱਕ ਹਕੂਕ, ਹੱਕ ਰਸਤਿਆ, ਆਦਿ ਦੇ ਬਦਲੇ 10,00,000/-ਰੁਪਏ ਅੱਖਰੀ ਦਸ ਲੱਖ ਰੁਪਏ ਜਿੰਨਾ ਦੇ ਅੱਧੇ 5,00,000/-ਰੁਪਏ ਅੱਖਰੀ ਪੰਜ ਲੱਖ ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਬਰਜੇਸ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਬਿਸਨ ਦਾਸ ਪੁੱਤਰ ਸ੍ਰੀ ਪੂਰਨ ਚੰਦ, ਵਾ ਸੰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਬਲਦੇਵ ਰਾਜ ਪੁੱਤਰ ਸ੍ਰੀ ਕਰਮ ਚੰਦ ਵਾਸੀਆਨ ਪਿੰਡ ਨੰਦਪੁਰ ਸਬ ਤਹਿ: ਡੇਹਲੋ ਤਹਿ: ਵਾ ਜਿਲਾ ਲੁਧਿਆਣਾ ਬਾ ਹਿੱਸਾ ਬਰਾਬਰ ਬਰਾਬਰ, ਨੂੰ ਬੈਂ ਵਾ ਫਰੋਖਤ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਮੌਕੇ ਪਰ ਖਰੀਦਾਰਾ ਨੂੰ ਆਪਣੇ ਕਬਜੇ ਮੁਤਾਬਿਕ ਦੇ ਦਿੱਤਾ ਹੈ ਕੁੱਲ ਜਰੈ ਬੈ ਪਹਿਲਾ ਹੀ ਖਰੀਦਾਰਾ ਪਾਸੋਂ ਵਸੂਲ ਪਾ ਲਏ ਹਨ ਕੋਈ ਵੀ ਬਕਾਇਆ ਬਾਕੀ ਨਹੀਂ ਰਿਹਾ ਹੈ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰਾ ਦੇ ਹੱਕ ਵਿੱਚ ਬਦਲ ਗਏ ਹਨ ਹੁਣ ਮੇਰਾ ਜਾਂ ਮੇਰੇ ਵਾਰਸਾ ਜਾਂ ਫਰਮ ਦਾ ਉਕਤ ਬੈ ਕੀਤੇ ਰਕਬੇ ਨਾਲ ਕੋਈ ਸੰਬੰਧ ਵਾ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ ਹੈ ਦਾਖਲ ਖਾਰਜ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਖਰੀਦਾਰਾ ਦੇ ਨਾਮ ਹੋ ਜਾਵੇ ਜਾਂ ਕਰਵਾ ਲੈਣ ਤਾ ਉਸ ਵਿੱਚ ਮੈਨੂੰ ਕੋਈ ਇਤਰਾਜ਼ ਨਹੀਂ ਹੋਵੇਗਾ ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਨਾਲ ਉਕਤ ਰਕਬਾ ਸਾਲਮ ਜਾਂ ਇਸ ਦਾ ਕੋਈ ਹਿੱਸਾ ਖਰੀਦਾਰਾ ਦੇ ਕਬਜੇ ਵਿੱਚੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾ ਮੈਂ ਤੇ ਮੇਰੀ ਜਾਤ ਜਾਇਦਾਦ

—3—

Handwritten signature



ਪੰਜਾਬ PUNJAB

ਹਰਜਾ ਖਰਚਾ ਭਰਨ ਦੀ ਜ਼ਮੇਵਾਰ ਹੋਵੇਗੀ ਇਸ ਲਈ ਇਹ ਬੈ ਨਾਮਾ ਲਿਖ ਦਿੱਤਾ
 ਤਾ ਕਿ ਸੰਨਦ ਰਹੇ ਅਤੇ ਵੇਲੇ ਸਿਰ ਕੰਮ ਆਵੇ ਮਿਤੀ: 12-4-09 ਲਿਖਤ ਪੜਕੇ ਦੋਹਾ
 ਪਿਰਾ ਠੂੰ ਸੁਣਾ ਦਿੱਤੀ ਸੁਣ ਸਮਝ ਕੇ ਸਹੀ ਪਰਵਾਨ ਕੀਤੀ।
 ਨੋਟ: ਇਹ ਰਕਬਾ ਮੇਨ ਰੋਡ ਤੋ 4 ਏਕੜ ਪਿਛੇ/ਹਟਵਾਂ ਹੈ।

ਗਵਾਹ

Harj Singh
 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ
 ਪਿੰਡ ਧਰੋਤ (ਲੁਧਿਆਣਾ)

ਬਾਇਆ

ਮਿਸ: ਡਾਇਨਾਮਿਕ ਕਾਮਟਿੰਗਜ਼
 ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ 2/3,
 ਫਸਟ ਫਲੋਰ ਵੈਸਟ ਪਟੇਲ
 ਨਗਰ ਨਿਊ ਦਿੱਲੀ ਵਲੋ
 ਮੁਨੀਸ ਅਗਰਵਾਲ ਡੈਰਾਇਕਟਰ

(Signature)

ਖਰੀਦਾਰ

ਬਰਜੇਸ ਕੁਮਾਰ-ਸੰਦੀਪ ਕੁਮਾਰ
 ਹਾਜਰ ਸੰਦੀਪ ਕੁਮਾਰ

(Signature)

ਗਵਾਹ

(Signature)
 ਗੁਰਮਤ ਸਿੰਘ
 ਗੁਰਮਤ ਸਿੰਘ
 ਗੁਰਮਤ ਸਿੰਘ
 ਗੁਰਮਤ ਸਿੰਘ

ਨ: ਨ: 192 A/172854
 09

201054

Sandhu/444

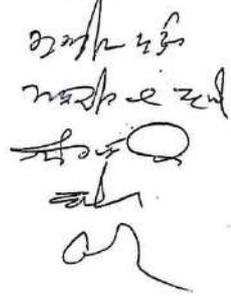
(2)
UKOB
10/11

1

ਬੈਨਾਮਾ ਜਾਇਦਾਦ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਕਿਸਮ ਖਾਲਸ ਚਾਹੀ, ਸਬਦ:450	ਬਦਲੇ 5,00,000/-ਰੁਪਏ ਰੁਬਰੂ ਕੁੱਝ ਨਹੀਂ ਪੇਸ਼ਗੀ 5,00,000/-ਰੁਪਏ	ਅਸਟਾਮ(8%)40,000/-ਰੁਪਏ ਕਿੱਤੇ-3, ਨੰਬਰ:3168,ਮਿਤੀ:20-01-2011, ਕੁਲਵਿੰਦਰ ਸਿੰਘ ਅਸਟਾਮ ਫਰੋਸ਼ ਡੇਹਲੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ। 15000×2(864251-52)+10000(953244)
--	---	--

ਮੈਸ:ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਮੈਂਟ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਨਿਊ ਦਿੱਲੀ ਅਤੇ (ਨਵਾਂ ਨਾਮ) ਮੈਸ:ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਪਤਾ 30/27, ਫਸਟ ਫਲੋਰ ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਊ ਦਿੱਲੀ ਦਾ ਬਾਇਆ ਹਾਂ।

ਜੋ ਕਿ ਜਾਇਦਾਦ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਵਿੱਚੋਂ ਖਾਤਾ ਨੰਬਰ: 397/444, ਖਸਰਾ ਨੰਬਰ: 34//5/2, 6, 15, 16/2, 35//1/2, 9, 10, 11/1, 12/1, ਕੁੱਲ ਰਕਬਾ 34 ਕਨਾਲ 7 ਮਰਲੇ ਵਿੱਚੋਂ 80/687 ਹਿੱਸਾ ਬਕਦਰ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਜਮਾਂਬੰਦੀ ਸਾਲ 2007-2008, ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ:232, ਸਬ ਤਹਿ:ਡੇਹਲੇ ਤਹਿ:ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹਾਂ। ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਭੋਇ ਰਕਬਾ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਝਗੜੇ ਆਦਿ ਤੋਂ ਰਹਿਤ ਹੈ। ਹੁਣ ਮੈਂ ਆਪਣੀ ਪੂਰੀ ਸੁਧ ਬੁਧ ਤੇ ਮੱਤ ਨਾਲ ਬਿਨਾਂ ਕਿਸੇ ਅਸਰ ਦਬਾਓ ਤੇ ਆਪਣਾ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ, ਸਬੰਧਤ ਹੱਕ, ਦਾਖਲੀ ਖਾਰਜੀ ਜੋ ਵੀ ਹੱਕ ਇਸ ਰਕਬੇ ਨੂੰ ਹਾਸਲ ਸਨ ਇੱਤ ਆਦਿਕ ਬਦਲੇ 5,00,000/-ਰੁਪਏ (ਅੱਖਰੀ ਪੰਜ ਲੱਖ ਰੁਪਏ) ਅੱਧੇ ਜਿਸਦੇ 2,50,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਸੰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਬਲਦੇਵ ਰਾਜੂ ਪੁੱਤਰ ਸ੍ਰੀ ਕਰਮ ਚੰਦ ਵਾਸੀ ਨੰਦਪੁਰ ਸਾਹਨੇਵਾਲ ਸਬ ਤਹਿ:ਡੇਹਲੇ ਤਹਿ:ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈਕਟਈ ਕਰਕੇ ਕਬਜ਼ਾ ਆਪਣੇ ਕਬਜ਼ੇ ਮੁਤਾਬਿਕ ਖਰੀਦਦਾਰ ਦੇ ਨਾਲ ਲੱਗਦਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਰਕਮ ਪਹਿਲਾਂ ਹੀ ਪੇਸ਼ਗੀ ਵਸੂਲ ਕਰ ਚੁੱਕਾ ਹਾਂ। ਹੁਣ ਖਰੀਦਦਾਰ ਵੱਲ ਕੋਈ ਵੀ ਬਕਾਇਆ ਰਕਮ ਨਹੀਂ ਰਹਿੰਦੀ। ਬੈ ਰਕਬੇ ਦੇ ਕੁੱਲ ਹੱਕ ਜੋ ਬਾਇਆ ਨੂੰ ਹਾਸਲ ਸਨ ਖਰੀਦਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ। ਖਰੀਦਦਾਰ ਪੂਰਨ ਡੋਰ ਤੇ ਮਾਲਕ ਤੇ ਕਾਬਜ ਬਣ ਗਿਆ ਹੈ। ਹੁਣ ਫਰਮ ਦਾ ਜਾਂ ਮੇਰਾ ਜਾਂ ਮੈਰੇ ਵਾਰਸ ਦਾ ਉਪਰੋਕਤ ਰਕਬੇ ਨਾਲ ਕੋਈ ਤਲੱਅਕ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਦਾਖਲ ਖਾਰਜ ਹੋ ਜਾਵੇ ਜਾਂ ਖਰੀਦਦਾਰ ਮੇਰੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿਚ ਖੁਦ ਦਾਖਲ ਖਾਰਜ ਕਰਾ ਲਵੇ ਤਾਂ ਮੈਨੂੰ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਹੋਰ ਉਜਰ ਕਰਕੇ ਕਬਜ਼ਾ ਖਰੀਦਦਾਰ ਦੇ ਹੱਥੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਦਾਰ ਦੇ ਹਰ ਕਿਸਮ ਦੇ ਹਰਜੇ ਖਰਚੇ ਦੀ ਮੇਰੀ ਹੋਰ ਜਾਤ ਜਾਇਦਾਦ ਭਰਨ ਦੀ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਲਿਹਾਜ਼ਾ ਇਹ ਕਿ ਇਹ ਬੈਨਾਮਾ ਦੋਹਾਂ ਧਿਰਾਂ ਦੇ ਕਹਿਣ ਮੁਤਾਬਿਕ ਲਿਖ ਦਿੱਤਾ ਹੈ ਤਾਂ ਕਿ ਸੰਨਦ ਰਹੇ ਮਿਤੀ: 20-01-2011 ਨੂੰ ਲਿਖਣ ਪਿੱਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਸੁਣ ਸਮਝ ਕੇ ਸਹੀ ਪ੍ਰਵਾਨ ਕੀਤਾ।

ਗਵਾਹ Rashpal	ਬਾਇਆ ਫਰਮ ਰਾਹੀਂ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ 	ਖਰੀਦਦਾਰ ਸੰਦੀਪ ਕੁਮਾਰ 	ਗਵਾਹ 
-----------------	--	--	---

ਮਿਤੀ: 20-01-2011
 (ਲੁਧਿਆਣਾ)

ਕਰਮ ਕੁਮਾਰ ਵਾਸੀਕਾ ਨਵੀਸ
 ਡੇਹਲੇ (ਲੁਧਿਆਣਾ)
 ਮਿਤੀ: 20/01/2011
 2.11.4



ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

556770

ਬੇਨਾਮਾ ਭੋਇ

ਬਦਲੇ

ਨਕਦ

ਅਸਟਮ

8 ਕਨਾਲ 0 ਮਰਲਾ

6,25,000/-ਰੁਪਏ

ਕੁਝਨਹੀ

50,000/-ਰੁਪਏ

ਵਾਕਿਆ ਪਿੰਡ ਪਰੋੜ ।

(ਕਿਸਮ ਖਾਲਸਚਾਰੀ)

ਮੈਸਰਜ਼ ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਨਿਉ ਦਿੱਲੀ ਨਵਾਂ ਨਾਂਮ ਅਤੇ ਪੁਰਾਣਾ ਨਾਂਮ ਮੈਸਰਜ਼ ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ /ਗਾਂਗੀ ਡਾਇਰੈਕਟਰ ਸੁਧੀਰ ਗੁਲਾਟੀ, ਵਾਸੀ 2/3 ਫਸਟ ਫਲੋਰ ਵੈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਉ ਦਿੱਲੀ ਦਾ ਬਾਇਆ ਹਾਂ । ਜੋ ਕਿ ਭੋਇ ਰਕਬਾ 8 ਕਨਾਲ 0 ਮਰਲਾ ਵਿਚੋਂ ਖਾਤਾ ਨੰਬਰ 397/444 ਖਸਰਾ ਨੰਬਰ 34/6,5/2,15,16/2,

For Dynamic Infra Developer
Sudhish Gulaati
Director



ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

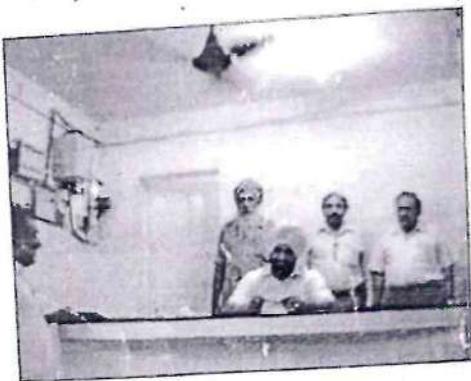
556771

35/1/2,9,10,11/1,12/1 ਕਿੱਤੇ 9 ਜਮਾਂਬੰਦੀ ਸਾਲ 2007-2008 ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਤਹਿਸੀਲ ਤੇ ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਮਾਲਕ ਤੇ ਕਾਬਜ਼ ਹਾਂ ਜੋ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਅਤੇ ਝਗੜੇ ਤੇ ਰਹਿਤ ਹੈ । ਇਸ ਰਕਬੇ ਸਬੰਧੀ ਭਾਰਤ ਦੀ ਕਿਸੇ ਵੀ ਅਦਾਲਤ ਵਿੱਚ ਕੋਈ ਕੇਸ ਨਹੀਂ ਚੱਲ ਰਿਹਾ । ਹੁਣ ਮੈਂ ਆਪਣੀ ਪੂਰੀ ਸੁਧ ਬੁਧ ਅਤੇ ਮਤ ਦੇ ਨਾਲ ਬਿਨਾਂ ਕਿਸੇ ਡਰ ਅਤੇ ਦਬਾਓ ਦੇ ਆਪਣਾ ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ 8 ਕਨਾਲ 0 ਮਰਲਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤਾ ਦਾਖਲੀ ਖਾਰਜੀ,ਇਤ ਆਦਿਕ ਦੇ ਬਦਲੇ 6,25,000/-ਰੁਪਏ ਅੱਖਰੀ ਛੇ ਲੱਖ ਪੱਚੀ ਹਜ਼ਾਰ ਰੁਪਏ ਅੱਧੇ ਜਿਸਦੇ 3,12,500/- ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਬਰਜੇਸ ਕੁਮਾਰ ਪੁਤਰ ਬਿਸਨ ਦਾਸ ਪੁਤਰ ਪੂਰਨ ਚੰਦ ਵਾਸੰਦੀਪ ਕੁਮਾਰ ਪੁਤਰ ਬਲਦੇਵ ਰਾਜ ਪੁਤਰ ਕਰਮ ਚੰਦ ਵਾਹਸਨ ਲਾਲ ਪੁਤਰ

For Dynamic Impdevelopment
Sudhish Gindah
Director

Trn. Value	625,000.00	Stamp Duty	50,000.00	Reg Fee	6,250.00	Pas Fee	20.00
Akt. Value	620,000.00	ਮੱਧਮ ਤਾਇਮਪਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਮੈਂਟ ਆਰੀ ਟ੍ਰਾਪੀ ਗੁਕਾਣੀ					
Type of Land	CHAHI NEHRI/AABI 1044 22-6-2010 $\frac{15000}{9} + \frac{19000}{2} = 2500$						
Area of Land	0.00 Acre, 8.00 Kanal, 0.00 Marla						
Village/Segment	ਪਹੋੜ ਪਹੋੜ						
Rates	620,000.00 ਏਕੜ						
Reg Desc	ਏਕੜ						

SALE
 ਮਿਤੀ 23-6-2010 ਦਿਨ Wednesday ਵਕਤ 3:41:43 PM
 ਨੂੰ ਸ੍ਰੀ ਵਰਮ ਵਲੋਂ ਸੁਪੀਰ ਗਲਾਟੀ
 ਨੇ ਵਸੀਕਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।



Sudhiz Gulah

ਜੁਆਇੰਟ ਸੇਬ ਰਜਿਸਟਰਾਰ
 ਡੇਹਲੇ

ਸ੍ਰੀ ਵਰਮ ਵਲੋਂ ਸੁਪੀਰ ਗਲਾਟੀ
 ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪੜ੍ਹ ਕੇ ਗੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ,
 ਸਮਝਕੇ ਠੀਕ ਪੁਛਾਨ ਕੀਤਾ। ਨੇ ਕੁਲ ਚਕਮ
 ਨੂੰ ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ /ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ ਦੀ ਗਵਾਹ ਨੰ: 1
 ਰਫ਼ਪਾਲ ਸਿੰਘ ਨੇ ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਵੀ ਪੀ ਅਮਰਵਾਲ
 ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈਂ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਜੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ
 ਇਹਨਾਂ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ।
 ਮਿਤੀ 23/6/2010

ਵਰਮ ਵਲੋਂ ਸੁਪੀਰ ਗਲਾਟੀ

ਜੁਆਇੰਟ ਸੇਬ ਰਜਿਸਟਰਾਰ
 ਡੇਹਲੇ
 ਗਵਾਹ
 2.....

Rashidul

APR

ਦੂਜੇ ਧਿਰ

Sudhiz Gulah

Sudhiz Gulah

ਉਕਤ ਇਨ੍ਹਾਂ ਅੰਦਰ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਹੁਕਮ ਕੀਤੇ ਗਏ।
 ਮਿਤੀ 23/6/2010

Sudhiz Gulah

ਜੁਆਇੰਟ ਸੇਬ ਰਜਿਸਟਰਾਰ
 ਡੇਹਲੇ

ਦਸਤਖਤ ਨੰ: 043 ਜਾਰੀ ਦ ਥਰੀ 1
 ਮਿਲਦੇ ਨੰ: 0 ਦੇ ਸਲਾ ਨੰ: 0
 ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਦਸਤਖਤ ਕੀਤਾ ਗਿਆ।

ਜੁਆਇੰਟ ਸੇਬ ਰਜਿਸਟਰਾਰ
 ਡੇਹਲੇ



ਸੰਦੀਪ ਕੁਮਾਰ



ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

775961

ਕਾਲਾ ਰਾਮ ਵਾਸੀਆਨ ਪਿੰਡ ਨੰਦਪੁਰ ਤਹਿਸੀਲ ਤੇ ਜ਼ਿਲਾ ਲੁਧਿਆਣਾ ਹਰ ਤਿੰਨ ਬਾਹਿਸ਼ਾ ਬਰਾਬਰ ਨੂੰ ਬੇ ਕਤਈ ਕਰਕੇ ਕਬਜ਼ਾ ਆਪਣੇ ਕਬਜ਼ੇ ਮੁਤਾਬਕ ਮੌਕੇ ਪਰ ਦੇ ਦਿੱਤਾ ਹੈ । ਬੇ ਦੀ ਸਾਰੀ ਰਕਮ 6,25,000/-ਰੁਪਏ ਮੈਂ ਅੱਜ ਨਕਦ ਵਸੂਲ ਪਾ ਲਈ ਹੈ । ਸਮਣੇ ਜ਼ਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਡੇਹਲੋ (ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਵਸੂਲ ਨਹੀਂ ਕਰਨੀ । ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ ਮੇਰੀ ਗ਼ੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਹੋ ਜਾਵੇ ਜਾਂ ਖਰੀਦਾਰ ਖੁਦ ਕਰਵਾ ਲੈਣ ਤਾਂ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ । ਬੇ ਕੀਤੀ ਭੋਇ ਦੇ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰਾਂ ਦੇ ਹੱਕ ਵਿੱਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ਼ ਹੋ ਗਏ ਹਨ । ਮੇਰਾ ਜਾਂ ਮੇਰੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ । ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜ਼ਾ ਖਰੀਦਾਰਾਂ ਹੱਥ ਚਲਾ ਜਾਵੇ ਤਾਂ

For Dynamic Web development
Sudhis Gulati
Disect



ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

775962

ਖਰੀਦਾਰਾਂ ਦੀ ਖੇ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਦਾ ਮੈ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵਾਂਗਾ । ਇਸ ਲਈ ਇਹ ਬੇਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿ ਸੰਨਦ ਰਹੇ ਮਿਤੀ:- 23/6/2010 ਨੂੰ ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਗਵਾਹਾਂ ਦੀ ਹਾਜ਼ਰੀ ਵਿੱਚ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਸਹੀ ਪਰਵਾਨ ਕੀਤਾ ।

ਗਵਾਹ	ਬਾਇਆ	ਗਵਾਹ	ਖਰੀਦਾਰ।
<i>Rachne Singh</i>	ਮੇਸਰਜ਼ ਡਾਇਨਾਮਿਕ ਇੰਨਫਰਾ	<i>[Signature]</i>	ਬਰਜੇਸ ਕੁਮਾਰ,
<i>Subedar Luchiana</i>	ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ.		ਸੰਦੀਪ ਕੁਮਾਰ,
	ਰਾਂਹੀ ਡਾਇਰੈਕਟਰ ਸੁਧੀਰ ਗੁਲਾਟੀ।		ਹੁਸਨ ਲਾਲ।
	<i>For Dynamic Infra. dev. pvt. Ltd. S. Dhir Guler Director</i>		<i>[Signature]</i>

ਸੰਨ: 2015 ਮਿਤੀ: 23-6-2010
 ਰਵਿੰਦਰ ਸਿੰਘ ਪੁਲੀਕਾ ਨਵੀਸ
 ਰਵਿੰਦਰ ਸਿੰਘ

Bejwa
MK-08
10/11
4

ਬੈਨਾਮਾ ਜਾਇਦਾਦ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਕਿਸਮ ਖਾਲਸ ਚਾਹੀ, ਸਬਦ:450	ਬਦਲੇ 4,00,000/-ਰੁਪਏ ਰੁਬਰੂ ਕੁੱਝ ਨਹੀ ਪੇਸ਼ਗੀ 4,00,000/-ਰੁਪਏ	ਅਸਟਾਮ(8%)32,000/-ਰੁਪਏ ਕਿੱਤੇ-4, ਨੰਬਰ:3169,ਮਿਤੀ:20-01-2011, ਕੁਲਵਿੰਦਰ ਸਿੰਘ ਅਸਟਾਮ ਫਰੋਸ਼ ਡੇਹਲੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ । 15000×2(864253-54) +1000×2(ਸੀ475152-53)
--	--	---

ਮੈਸ:ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲੋਪਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ ਨਿਊ ਦਿੱਲੀ ਅਤੇ (ਨਵਾ ਨਾਮ)
ਮੈਸ:ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ ਚਾਹੀ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਪਤਾ 30/27 ,
ਫਸਟ ਫਲੋਰ ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਊ ਦਿੱਲੀ ਦਾ ਬਾਇਆ ਹਾਂ।

ਜੋ ਕਿ ਜਾਇਦਾਦ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਵਿੱਚੋਂ ਖਾਤਾ ਨੰਬਰ: 397/444 , ਖਸਰਾ
ਨੰਬਰ: 34/5/2 , 6 , 15 , 16/2 , 35/1/2 , 9 , 10 , 11/1 , 12/1 ,ਕੁੱਲ ਰਕਬਾ 34
ਕਨਾਲ 7 ਮਰਲੇ ਵਿੱਚੋਂ 80/687 ਹਿੱਸਾ ਬਕਦਰ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਜਮਾਂਬੰਦੀ ਸਾਲ 2007-
2008,ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ:232, ਸਬ ਤਹਿ:ਡੇਹਲੇ ਤਹਿ:ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ
ਮਾਲਕ ਤੇ ਕਾਬਜ ਹਾਂ। ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਭੋਇ ਰਕਬਾ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਝਗੜੇ ਆਦਿ ਤੋਂ
ਰਹਿਤ ਹੈ । ਹੁਣ ਮੈਂ ਆਪਣੀ ਪੂਰੀ ਸੁਧ ਬੁਧ ਤੇ ਮੱਤ ਨਾਲ ਬਿਨਾਂ ਕਿਸੇ ਅਸਰ ਦਬਾਓ ਤੇ ਆਪਣਾ
ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ,ਸਬੰਧਤ ਹੱਕ , ਦਾਖਲੀ ਖਾਰਜੀ ਜੋ ਵੀ ਹੱਕ ਇਸ
ਰਕਬੇ ਨੂੰ ਹਾਸਲ ਸਨ ਇੱਤ ਆਦਿਕ ਬਦਲੇ 4,00,000/-ਰੁਪਏ (ਅੱਖਰੀ ਚਾਰ ਲੱਖ ਰੁਪਏ) ਅੱਧੇ
ਜਿਸਦੇ 2,00,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਬਰਜੇਸ਼ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਬਿੰਸਨ ਦਾਸ ਪੁੱਤਰ ਪੂਰਨ ਚੰਦ
ਵਾਸੀ ਪਿੰਡ ਨੰਦਪੁਰ ਸਬ ਤਹਿ:ਡੇਹਲੇ ਤਹਿ:ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈਂ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਆਪਣੇ
ਕਬਜੇ ਮੁਤਾਬਿਕ ਦੇ ਦਿੱਤਾ ਹੈ । ਬੈ ਦੀ ਰਕਮ ਪਹਿਲਾਂ ਹੀ ਪੇਸ਼ਗੀ ਵਸੂਲ ਕਰ ਚੁੱਕਾ ਹਾਂ । ਹੁਣ
ਖਰੀਦਦਾਰ ਵੱਲ ਕੋਈ ਵੀ ਬਕਾਇਆ ਰਕਮ ਨਹੀ ਰਹਿੰਦੀ । ਬੈ ਰਕਬੇ ਦੇ ਕੁੱਲ ਹੱਕ ਜੋ ਬਾਇਆ ਨੂੰ
ਹਾਸਲ ਸਨ ਖਰੀਦਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ । ਖਰੀਦਦਾਰ ਪੂਰਨ ਤੌਰ ਤੇ ਮਾਲਕ ਤੇ
ਕਾਬਜ ਬਣ ਗਿਆ ਹੈ । ਹੁਣ ਫਰਮ ਦਾ ਜਾਂ ਮੇਰਾ ਜਾਂ ਮੇਰੇ ਵਾਰਸਾਂ ਦਾ ਉਪਰੋਕਤ ਰਕਬੇ ਨਾਲ ਕੋਈ
ਤਲੱਅਕ ਵਾਸਤਾ ਨਹੀ ਰਿਹਾ । ਦਾਖਲ ਖਾਰਜ ਹੋ ਜਾਵੇ ਜਾਂ ਖਰੀਦਦਾਰ ਮੇਰੀ ਗੈਰ ਹਾਜਰੀ ਵਿਚ ਖੁਦ
ਦਾਖਲ ਖਾਰਜ ਕਰਾ ਲਵੇ ਤਾਂ ਮੈਨੂੰ ਕੋਈ ਉਜਰ ਨਹੀ ਹੋਵੇਗਾ । ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਕਾਨੂੰਨੀ ਜਾਂ
ਕਿਸੇ ਹੋਰ ਉਜਰ ਕਰਕੇ ਕਬਜਾ ਖਰੀਦਦਾਰ ਦੇ ਹੱਕੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਦਾਰ ਦੇ ਹਰ ਕਿਸਮ ਦੇ
ਹਰਜੇ ਖਰਚੇ ਦੀ ਮੇਰੀ ਹੋਰ ਜਾਤ ਜਾਇਦਾਦ ਭਰਨ ਦੀ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗੀ । ਲਿਹਾਜਾ ਇਹ ਕਿ ਇਹ
ਬੈਨਾਮਾ ਦੋਹਾਂ ਧਿਰਾਂ ਦੇ ਕਹਿਣ ਮੁਤਾਬਿਕ ਲਿਖ ਦਿੱਤਾ ਹੈ ਤਾਂ ਕਿ ਸੰਨਦ ਰਹੇ ਮਿਤੀ: 20-01-2011 ਨੂੰ
ਲਿਖਣ ਪਿੱਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਸੁਣ ਸਮਝ ਕੇ ਸਹੀ ਪ੍ਰਵਾਨ ਕੀਤਾ।

ਗਵਾਹ
Rashik

ਬਾਇਆ
ਫਰਮ ਚਾਹੀ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

ਖਰੀਦਦਾਰ
ਬੁਰਜੇਸ਼ ਕੁਮਾਰ
Jyoti

ਗਵਾਹ
Rashik
Jyoti
Rashik

ਮੈਸ:ਡਾਇਨਾਮਿਕ
ਕਾਸਟਿੰਗ ਪ੍ਰਾਈਵੇਟ
ਲਿਮਿਟਡ

ਮੈਸ:ਡਾਇਨਾਮਿਕ
ਕਾਸਟਿੰਗ ਪ੍ਰਾਈਵੇਟ
ਲਿਮਿਟਡ
20/1/2011

247057

Musant

10/11

Gnt

WK OR

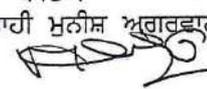
5

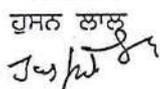
ਬੈਨਾਮਾ ਜਾਇਦਾਦ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਵਾਕਿਆ ਪਿੰਡ ਧਰੜ ਕਿਸਮ ਖਾਲਸਾ ਚਾਹੀ, ਸਬਦਾ:450	ਬਦਲੇ 4,00,000/-ਰੁਪਏ ਰੁਬਰੂ ਕੁੱਝ ਨਹੀ ਪੇਸ਼ਗੀ 4,00,000/-ਰੁਪਏ	ਅਸਟਾਮ(8%)32,000/-ਰੁਪਏ ਕਿੱਤੇ-4, ਨੰਬਰ:3170,ਮਿਤੀ:20-01-2011, ਕੁਲਵਿੰਦਰ ਸਿੰਘ ਅਸਟਾਮ ਫਰੋਸ ਡੇਹਲੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ। 15000×2(864255-56)+ 1000×2(ਸੀ475154-55)
---	--	---

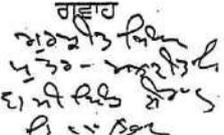
ਮੈਸ:ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਮੈਂਟ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਨਿਊ ਦਿੱਲੀ ਅਤੇ (ਨਵਾ ਨਾਮ) ਮੈਸ:ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ ਚਾਹੀ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਪਤਾ 30/27, ਫਸਟ ਫਲੋਰ ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਊ ਦਿੱਲੀ ਦਾ ਬਾਇਆ ਹਾਂ।

ਜੋ ਕਿ ਜਾਇਦਾਦ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਵਿੱਚੋ ਖਾਤਾ ਨੰਬਰ: 402/448 , 400/446/1 , 395/441-442 , ਖਸਰਾ ਨੰਬਰ: 36//2/1/2 , 9/2/1 , 34//16/1 , 34//25/1 , 37//2/2 , ਜਮਾਬੰਦੀ ਸਾਲ 2007-2008,ਵਾਕਿਆ ਪਿੰਡ ਧਰੜ ਹਦਬਸਤ ਨੰਬਰ:232,ਸਬ ਤਹਿ:ਡੇਹਲੇ ਤਹਿ:ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹਾਂ। ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਭੋਇ ਰਕਬਾ ਹੱਕ ਕਿਸਮ ਦੇ ਭਾਰ ਝਗੜੇ ਆਦਿ ਤੋ ਰਹਿਤ ਹੈ । ਹੁਣ ਮੈ ਆਪਣੀ ਪੂਰੀ ਸੁਧ ਬੁਧ ਤੇ ਮੱਤ ਨਾਲ ਬਿੰਨ੍ਹ ਕਿਸੇ ਅਸਰ ਦਬਾਓ ਤੇ ਆਪਣਾ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ,ਸਬੰਧਤ ਹੱਕ , ਦਾਖਲੀ ਖਾਰਜੀ ਜੋ ਵੀ ਹੱਕ ਇਸ ਰਕਬੇ ਨੂੰ ਹਾਸਲ ਸਨ ਇੱਤ ਆਦਿਕ ਬਦਲੇ 4,00,000/-ਰੁਪਏ (ਅੱਖਰੀ ਚਾਰ ਲੱਖ ਰੁਪਏ)ਅੱਧੇ ਜਿਸਦੇ 2,00,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਹੁਸਨ ਲਾਲ ਪੁੱਤਰ ਸ੍ਰੀ ਕਾਲਾ ਰਾਮ ਪੁੱਤਰ ਸ੍ਰੀ ਬਤਨਾ ਰਾਮ ਵਾਸੀ ਵਾਸੀ ਨੂਰਵਾਲਾ ਰੋਡ ਲਾਜਪਤ ਨਗਰ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਆਪਣੇ ਕਬਜੇ ਮੁਤਾਬਿਕ ਦੇ ਦਿੱਤਾ ਹੈ । ਬੈ ਦੀ ਰਕਮ ਪਹਿਲਾਂ ਹੀ ਪੇਸ਼ਗੀ ਵਜੂਲ ਕਰ ਚੁੱਕਾ ਹਾਂ। ਹੁਣ ਖਰੀਦਦਾਰ ਵੱਲ ਕੋਈ ਵੀ ਬਕਾਇਆ ਰਕਮ ਨਹੀ ਰਹਿੰਦੀ । ਬੈ ਰੱਕਬੇ ਦੇ ਕੁੱਲ ਹੱਕ ਜੋ ਬਾਇਆ ਨੂੰ ਹਾਸਲ ਸਨ ਖਰੀਦਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ । ਖਰੀਦਦਾਰ ਪੂਰਨ ਤੌਰ ਤੇ ਮਾਲਕ ਤੇ ਕਾਬਜ ਬਣ ਗਿਆ ਹੈ । ਹੁਣ ਫਰਮ ਦਾ ਜਾਂ ਮੇਰਾ ਜਾਂ ਮੇਰੇ ਵਾਰਸਾਂ ਦਾ ਉਪਰੋਕਤ ਰਕਬੇ ਨਾਲ ਕੋਈ ਤਲੱਅਕ ਵਾਸਤਾ ਨਹੀ ਰਿਹਾ । ਦਾਖਲ ਖਾਰਜ ਹੋ ਜਾਵੇ ਜਾਂ ਖਰੀਦਦਾਰ ਮੇਰੀ ਗੈਰ ਹਾਜਰੀ ਵਿਚ ਖੁਦ ਦਾਖਲ ਖਾਰਜ ਕਰਾ ਲਵੇ ਤਾਂ ਮੈਨੂੰ ਕੋਈ ਉਜਰ ਨਹੀ ਹੋਵੇਗਾ । ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਹੋਰ ਉਜਰ ਕਰਕੇ ਕਬਜਾ ਖਰੀਦਦਾਰ ਦੇ ਹੱਥੋ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਦਾਰ ਦੇ ਹਰ ਕਿਸਮ ਦੇ ਹਰਜੇ ਖਰਚੇ ਦੀ ਮੇਰੀ ਹੋਰ ਜਾਤ ਜਾਇਦਾਦ ਭਰਨ ਦੀ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗੀ । ਲਿਹਾਜਾ ਇਹ ਕਿ ਇਹ ਬੈਨਾਮਾ ਦੋਹਾਂ ਧਿਰਾਂ ਦੇ ਕਹਿਣ ਮੁਤਾਬਿਕ ਲਿਖ ਦਿੱਤਾ ਹੈ ਤਾਂ ਕਿ ਸੰਨਦ ਰਹੇ ਮਿਤੀ: 20-01-2011 ਨੂੰ ਲਿਖਣ ਪਿੱਛੇ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਸੁਣ ਸਮਝ ਕੇ ਸਹੀ ਪ੍ਰਵਾਨ ਕੀਤਾ।

ਗਵਾਹ
Rashid

ਬਾਇਆ
ਫਰਮ ਚਾਹੀ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ


ਖਰੀਦਦਾਰ
ਹੁਸਨ ਲਾਲ


ਗਵਾਹ

ਮੁਨੀਸ਼ ਅਗਰਵਾਲ
ਚਾਹੀ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ
ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

ਦਕੇਸ਼ ਕੁਮਾਰ ਵਸੀਕਾ ਨਵੀਸ
ਓਹਲੋਂ (ਲੁਧਿਆਣਾ)
ਮਿਤੀ 20/1/2011

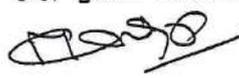
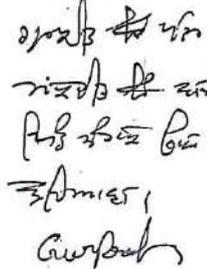
21/2011

Handwritten notes and stamps including "10-11" and a circled "6".

ਬੈਨਾਮਾ ਜਾਇਦਾਦ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਕਿਸਮ ਖਾਲਸਾ ਚਾਹੀ, ਸਬਦ:450	ਬਦਲੇ 4,00,000/-ਰੁਪਏ ਰੁਬਰੂ ਕੁੱਝ ਨਹੀ ਪੇਸ਼ਗੀ 4,00,000/-ਰੁਪਏ	ਅਸਟਾਮ(8%)32,000/-ਰੁਪਏ ਕਿੱਤੇ-5 , ਨੰਬਰ:3171,ਮਿਤੀ: 20-01-2011, ਕੁਲਵਿੰਦਰ ਸਿੰਘ ਅਸਟਾਮ ਫਰੋਸ ਡੇਹਲੇ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ । 10000×3(953245-46-47)+ 1000×2(ਸੀ475156-57)
---	--	---

ਮੈਸ:ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲੋਪਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਨਿਉ ਦਿੱਲੀ ਅਤੇ (ਨਵਾ ਨਾਮ) ਮੈਸ:ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਚਾਹੀ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਪਤਾ 30/27, ਫਸਟ ਫਲੋਰ ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਉ ਦਿੱਲੀ ਦਾ ਬਾਇਆ ਹਾਂ।

ਜੋ ਕਿ ਜਾਇਦਾਦ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲੇ ਵਿੱਚੋ ਖਾਤਾ ਨੰਬਰ: 402/448 , 400/446/1 , 395/441-442 , ਖਸਰਾ ਨੰਬਰ: 36//2/1/2 , 9/2/1 , 34//16/1 , 34//25/1 , 37//2/2 , ਜਮਾਂਬੰਦੀ ਸਾਲ 2007-2008, ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ:232, ਸਬ ਤਹਿ:ਡੇਹਲੇ ਤਹਿ:ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਦਾ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹਾਂ। ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਭੋਇ ਰਕਬਾ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਝਗੜੇ ਆਦਿ ਤੋ ਰਹਿਤ ਹੈ । ਹੁਣ ਮੈ ਆਪਣੀ ਪੂਰੀ ਸੁਧ ਬੁਧ ਤੇ ਮੱਤ ਨਾਲ ਬਿਨ੍ਹਾਂ ਕਿਸੇ ਅਸਰ ਦਬਾਓ ਤੇ ਆਪਣਾ ਉਪਰੋਕਤ ਜਾਇਦਾਦ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ,ਸਬੰਧਤ ਹੱਕ , ਦਾਖਲੀ ਖਾਰਜੀ ਜੋ ਵੀ ਹੱਕ ਇਸ ਰਕਬੇ ਨੂੰ ਹਾਸਲ ਸਨ ਇੱਤ ਆਦਿਕ ਬਦਲੇ 4,00,000/- ਰੁਪਏ (ਅੱਖਰੀ ਚਾਰ ਲੱਖ ਰੁਪਏ)ਅੱਧੇ ਜਿਸਦੇ 2,00,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਜਸਪ੍ਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਹਜੂਰ ਸਿੰਘ ਪੁੱਤਰ ਇੰਦਰ ਸਿੰਘ ਵਾਸੀ ਪਿੰਡ ਨੰਦਪੁਰ ਸਬ ਤਹਿ:ਡੇਹਲੇ ਤਹਿ:ਵਾ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਆਪਣੇ ਕਬਜੇ ਮੁਤਾਬਿਕ ਦੇ ਦਿੱਤਾ ਹੈ । ਬੈ ਦੀ ਰਕਮ ਪਹਿਲਾਂ ਹੀ ਪੇਸ਼ਗੀ ਵਸੂਲ ਕਰ ਚੁੱਕਾ ਹਾਂ। ਹੁਣ ਖਰੀਦਦਾਰ ਵੱਲ ਕੋਈ ਵੀ ਬਕਾਇਆ ਰਕਮ ਨਹੀ ਰਹਿੰਦੀ । ਬੈ ਰਕਬੇ ਦੇ ਕੁੱਲ ਹੱਕ ਜੋ ਬਾਇਆ ਨੂੰ ਹਾਸਲ ਸਨ ਖਰੀਦਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ । ਖਰੀਦਦਾਰ ਪੂਰਨ ਤੌਰ ਤੇ ਮਾਲਕ ਤੇ ਕਾਬਜ ਬਣ ਗਿਆ ਹੈ । ਹੁਣ ਫਰਮ ਦਾ ਜਾਂ ਮੇਰਾ ਜਾਂ ਮੇਰੇ ਵਾਰਸਾਂ ਦਾ ਉਪਰੋਕਤ ਰਕਬੇ ਨਾਲ ਕੋਈ ਤਲੱਅਕ ਵਾਸਤਾ ਨਹੀ ਰਿਹਾ । ਦਾਖਲ ਖਾਰਜ ਹੋ ਜਾਵੇ ਜਾਂ ਖਰੀਦਦਾਰ ਮੇਰੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿਚ ਖੁਦ ਦਾਖਲ ਖਾਰਜ ਕਰਾ ਲਵੇ ਤਾਂ ਮੈਨੂੰ ਕੋਈ ਉਜਰ ਨਹੀ ਹੋਵੇਗਾ । ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਹੋਰ ਉਜਰ ਕਰਕੇ ਕਬਜਾ ਖਰੀਦਦਾਰ ਦੇ ਹੱਥੋ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਦਾਰ ਦੇ ਹਰ ਕਿਸਮ ਦੇ ਹਰਜੇ ਖਰਚੇ ਦੀ ਮੇਰੀ ਹੋਰ ਜਾਤ ਜਾਇਦਾਦ ਭਰਨ ਦੀ ਜਿੰਮੇਵਾਰ ਹੋਵੇਗੀ । ਲਿਹਾਜਾ ਇਹ ਕਿ ਇਹ ਬੈਨਾਮਾ ਦੋਹਾਂ ਧਿਰਾਂ ਦੇ ਕਹਿਣ ਮੁਤਾਬਿਕ ਲਿਖ ਦਿੱਤਾ ਹੈ ਤਾਂ ਕਿ ਸੰਨਦ ਰਹੇ ਮਿਤੀ: 20-01-2011 ਨੂੰ ਲਿਖਣ ਪਿੱਛੋ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਸੁਣ ਸਮਝ ਕੇ ਸਹੀ ਪ੍ਰਵਾਨ ਕੀਤਾ।

ਗਵਾਹ Rashmi	ਬਾਇਆ ਫਰਮ ਚਾਹੀ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ 	ਖਰੀਦਦਾਰ ਜਸਪ੍ਰੀਤ ਸਿੰਘ 	ਗਵਾਹ 
----------------	---	---	---

ਰਕੇਸ਼ ਕੁਮਾਰ ਵਸੀਕਾ ਨਵੀਸ
 ਡੇਹਲੇ (ਲੁਧਿਆਣਾ)
 ਮਿਤੀ: 20/1/2011

ਪੇਜ ਨੰਬਰ 1

੨੨੨

ਬੈਨਾਮਾ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ
ਕਿਸਮ ਖੇਤੀਵਾੜੀ ਲਿਸਟ ਨੰ: 0093/0002

ਮਾਲੀਅਤ 7,20,000/-ਰੁਪਏ	ਅਸਟਾਮ 57,600/-ਰੁਪਏ ਨੰ: 486 ਮਿਤੀ 27-5-11
ਰੁਬਰੂ ਕੁਝ ਨਹੀ ਲੈਣਾ	ਕਿਤੇ 7 ਦਫਤਰ ਜਿਲਾ ਖਜਾਨਾ ਲੁਧਿਆਣਾ। ਡਿਟੇਲ
ਵਸੂਲਕੀਤੇ 7,20,000/-ਰੁਪਏ	25,000x2 (ਨੰ: 622961 ਤੋਂ 62), 5000x1 (ਨੰ: B
	244302) 1000x2 (ਨੰ: C568813 ਤੋਂ 14) 500x1
	(ਨੰ: D537524) 100x1 (ਨੰ: M 051950)

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ 30/27 ਫਸਟ ਫਲੋਰ, ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਊ ਦਿੱਲੀ, ਜਿਸਦਾ ਨਵਾਂ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ, ਪਤਾ 30/27 ਈਸਟ ਪਟੇਲ ਨਗਰ, ਫਸਟ ਫਲੋਰ, ਨਿਊ ਦਿੱਲੀ, ਹੈ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਜਿਸਨੂੰ ਮਤਾ ਮਿਤੀ 27/ਮਈ/2008 ਰਾਹੀਂ ਕੰਪਨੀ ਦਾ ਹੇਠ ਲਿਖੀ ਜਾਇਦਾਦ ਬੇ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ ਹੈ, ਦਾ ਬਾਇਆ ਹਾਂ।

ਜੋ ਕਿ ਇਕ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 412/392 ਮਿਨ ਖਤੌਨੀ ਨੰਬਰ 458 ਖਸਰਾ ਨੰਬਰ 34//25/2/2, 35//21/1, ਖੇਵਟ ਨੰਬਰ 415/404, 395 ਖਤੌਨੀ ਨੰਬਰ 461 ਖਸਰਾ ਨੰਬਰ 34//17/2, 34//25/2/1, 36//1/1, 36//10/2, 37//5/2, 37//6/1, ਖੇਵਟ ਨੰਬਰ 404/385 ਮਿਨ ਖਤੌਨੀ ਨੰਬਰ 450 ਖਸਰਾ ਨੰਬਰ 36//1/2, 36//2/1/1, 36//9/2/2, 36//10/1, ਖੇਵਟ ਨੰਬਰ 477/447 ਖਤੌਨੀ ਨੰਬਰ 531 ਖਸਰਾ ਨੰਬਰ 35//11/2, 35//12/2, 35//20/1, ਖੇਵਟ ਨੰਬਰ 480/451 ਖਤੌਨੀ ਨੰਬਰ 534 ਖਸਰਾ ਨੰਬਰ 35//23, 36//2/2, 36//3, 36//8, 36//9/1, ਖੇਵਟ ਨੰਬਰ 498/468 ਖਤੌਨੀ ਨੰਬਰ 561 ਖਸਰਾ ਨੰਬਰ 35//19, 35//20/2, 35//21/2, 35//22, ਬਰੂਏ ਜਮਾਬੰਦੀ ਸਾਲ 2007-2008 ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ ਮੁਤਾਬਿਕ ਕਾਰਜਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ। ਜੋ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ ਝਗੜੇ ਤੇ ਰਹਿਤ ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ ਮਤ ਦੇ ਨਾਲ ਆਪਣਾ ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ ਬਦਲੇ 7,20,000/-ਰੁਪਏ (ਅੱਖਰੀ ਸੱਤ ਲੱਖ ਵੀਹ ਹਜ਼ਾਰ ਰੁਪਏ) ਜਿਸਦੇ ਅੱਧੇ 3,60,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ।

ਮੁਸ਼ਰਫ਼

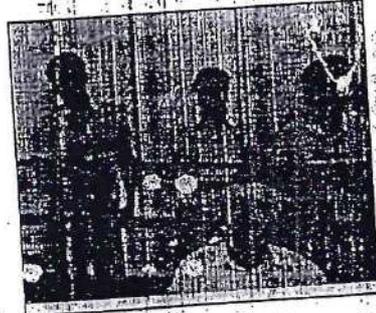
ਜ਼ਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿ:)

Trn. Value	720,000.00	Stamp Duty	57,600.00	Reg Fee	7,200.00	Pat. Fee	20.00
Mkt. Value	720,000.00						
Type of Land	Agricultural						
Area of Land	0.00 Acre, 4.00 Kanal, 0.00 Marla						
Village/Segment	ਧਰੌੜ, ਖੇਤੀਬਾੜੀ (ਲਿੰਕ ਰੋਡ)						
Rates	11,440,000.00 ਏਕੜ						
Seg. Desc							
Const. Type							

SALE
 ਅੱਜ ਮਿਤੀ 27/5/2011 ਦਿਨ Friday ਵਕਤ 4:05:55 PM

ਨੂੰ ਸ੍ਰੀ ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ
 ਨੇ ਵਸੀਕਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।

(Signature)
 ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇਟ ਸਬਰਜਿ:



ਸ੍ਰੀ ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ
 ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪੱਤਰਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ,
 ਸਮਝਕੇ ਠੀਕ ਪੁਛਾਨ ਕੀਤਾ। ਬਾਇਆ ਨੇ ਕੁਲ ਰਕਮ 0
 ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ /ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ
 ਦੀ ਗਵਾਹ ਨੰ: 1 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ
 ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਸੋਹਣ ਸਿੰਘ
 ਸਨਾਖਤ ਕਰਕੇ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ।
 ਲਿਹਾਜ਼ਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ।
 ਮਿਤੀ 27/5/2011

ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ

(Signature)
 ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇਟ ਸਬਰਜਿ:

ਗਵਾਹ
 1.....
 ਗਵਾਹ
 2.....

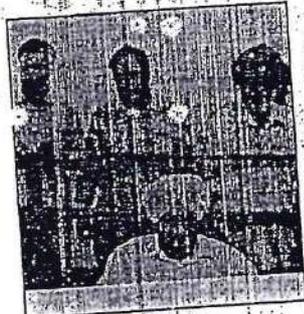
ਪਹਿਲੀ ਧਿਰ
(Signature)

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਬਰੂ ਕੀਤੇ ਗਏ।
 ਮਿਤੀ 27/5/2011

ਵਸੀਕਾ ਨੰ: 777 ਜਾਂਇਦ ਬਹੀ 1
 ਜਿਲਦ ਨੰ: 0 ਦੇ ਸਫਾ ਨੰ: 0

ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਸਪਾ ਕੀਤਾ ਗਿਆ।

(Signature)
 ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇਟ ਸਬਰਜਿ:



ਸੰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ/ਵਿਦਵਾ ਬਲਦੇਵ ਰਾਜ
 ਨੰਦਪੁਰ ਤਹਿ ਸਾਹਨੇਵਾਲ ਨਿ. ਲਾਧਿ

ਨਕਲ ਮੁਤਾਬਿਕ ਮੁਸਲ ਹੈ।
 ਜੁਆਇਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲਾਧਿ)

ਪਾਸ ਸੰਦੀਪ
 ਜਿਲਾ ਲੁਧਿ
 ਕਰ ਲਈ
 ਰਕਮ ਨਹੀ
 ਉਜਰੇ ਨਹ
 ਖਰੀਦਾਰ
 ਵਾਸਤਾ ਨ
 ਖਰੀਦਾਰ
 ਵਾਸਤੇ ਬ
 ਸੰਨਦ ਰਹੇ
 ਕੀਤਾ। ਮਿ

ਗਵਾਹ
 1.....
 ਹਰੀ ਸਿੰਘ ਨੰ
 ਪਿੰਡ ਪਰੌੜ (1)

ਖਰੀਦਦਾ
(Signature)

ਪੇਜ ਨੰਬਰ 2

ਪਾਸ ਸੰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਬਲਦੇਵ ਰਾਜ ਪੁੱਤਰ ਕਰਮ ਚੰਦ ਵਾਸੀ ਨੰਦਪੁਰ ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ,
 ਜਿਲਾ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਬਾਇਆ ਨੇ ਵਸੂਲ
 ਕਰ ਲਈ ਹੈ। ਸਮਠੇ ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ
 ਰਕਮ ਨਹੀ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ
 ਉਜਰ ਨਹੀ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ ਦੇ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ
 ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ ਗਿਆ ਹੈ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ
 ਵਾਸਤਾ ਨਹੀ ਰਿਹਾ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜਾ
 ਖਰੀਦਾਰ ਦੇ ਹੱਥੋ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ
 ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿ
 ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ
 ਕੀਤਾ। ਮਿਤੀ:- 27-5-11

Drafted By
 ANJAL SINGH
 Akrohta
 Ludhiana

ਗਵਾਰ

ਗਵਾਰ
 Har Singh
 ਖਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ,
 ਪਿੰਡ ਪੱਤ (ਲੁਧਿਆਣਾ)

ਬਾਇਆ
 ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਿਟਡ ਨਿਊ ਦਿੱਲੀ, ਨਵਾਂ ਨਾਮ ਮੈਸ:
 ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ
 ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ, ਰਾਂਗੀ ਡਾਇਰੈਕਟਰ
 ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

ਗਵਾਰ
 Anjali Singh
 ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਿਟਡ

FR-041-00224*J011
 Land Adjoining Sub Tc
 Sathnewal, Ludhiana
 Sewa Kendra Punjab
 Date: 16/03/11
 Operator ID
 Signature

ਖਰੀਦਦਾਰ:- ਸੰਦੀਪ ਕੁਮਾਰ
 Sandeep

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸੂਲ ਹੈ।

ਜਾਇੰਟ ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)



ਬਲਦੇਵ ਰਾਜ
 ਪਿ.



ਪੇਜ ਨੰਬਰ 1

੨੨੧

ਬੇਨਾਮਾ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ
ਕਿਸਮ ਖੇਤੀਵਾੜੀ ਲਿਸਟ ਨੰ: 0093/0002

ਮਾਲੀਅਤ 7,20,000/-ਰੁਪਏ	ਅਸਟਾਮ 57,600/-ਰੁਪਏ ਨੰ: 481 ਮਿਤੀ 27-5-11
ਰੁਲੂ ਕੁਝ ਨਹੀ ਲੈਣਾ	ਕਿਤੇ 7 ਦਫਤਰ ਜਿਲਾ ਖਜਾਨਾ ਲੁਧਿਆਣਾ। ਡਿਟੇਲ
ਵਸੂਲਕੀਤੇ 7,20,000/-ਰੁਪਏ	25,000x2 (ਨੰ: 622948 ਤੋਂ 49), 5000x1 (ਨੰ: B
	243997) 1000x2 (ਨੰ: C568799 ਤੋਂ 568800)
	500x1 (ਨੰ: D537519) 100x1 (ਨੰ: M 051945)

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ 30/27 ਫਸਟ ਫਲੋਰ, ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਊ ਦਿੱਲੀ, ਜਿਸਦਾ ਨਵਾਂ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ, ਪਤਾ 30/27 ਈਸਟ ਪਟੇਲ ਨਗਰ, ਫਸਟ ਫਲੋਰ, ਨਿਊ ਦਿੱਲੀ, ਹੈ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਜਿਸਨੂੰ ਮਤਾ ਮਿਤੀ 27/ਮਈ/2008 ਰਾਹੀਂ ਕੰਪਨੀ ਦਾ ਹੇਠ ਲਿਖੀ ਜਾਇਦਾਦ ਬੈ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ ਹੈ, ਦਾ ਬਾਇਆ ਹਾਂ।

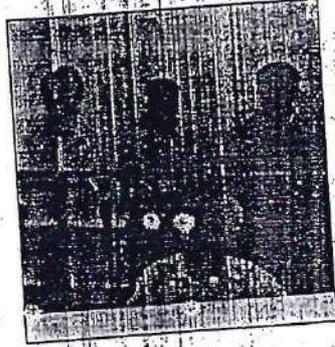
ਜੋ ਕਿ ਇਕ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 397/397, 381 ਖਤੌਨੀ ਨੰਬਰ 444 ਖਸਰਾ ਨੰਬਰ 34//5/2, 6, 15, 16/2, 35//1/2, 9, 10, 11/1, 12/1, ਬਰੂਏ ਜਮਾਬੰਦੀ ਸਾਲ 2007-2008 ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ ਮੁਤਾਬਿਕ ਕਾਗਜਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ। ਜੋ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ ਝਗੜੇ ਤੇ ਰਹਿਤ ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ ਮਤ ਦੇ ਨਾਲ ਆਪਣਾ ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ ਬਦਲੇ 7,20,000/-ਰੁਪਏ (ਅੱਖਰੀ ਸੱਤ ਲੱਖ ਵੀਹ ਹਜ਼ਾਰ ਰੁਪਏ) ਜਿਸਦੇ ਅੱਧੇ 3,60,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਸੰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਬਲਦੇਵ ਰਾਜ ਪੁੱਤਰ ਕਰਮ ਚੰਦ ਵਾਸੀ ਨੰਦਪੁਰ ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਬਾਇਆ ਨੇ ਵਸੂਲ ਕਰ ਲਈ ਹੈ। ਸਾਮਣੇ ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਨਹੀ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ ਦੇ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ ਗਿਆ ਹੈ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ !

ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

l. Value	720,000.00	Stamp Duty	57,600.00	Reg Fee	7,200.00	Pass Fee	20.00
Net Value	720,000.00						
Use of Land	Agricultural						
Area of Land	0.00 Acre, 4.00 Kanal, 0.00 Marla						
Usage/Segment	ਖੇਤੀਬਾੜੀ (ਲਿੰਕ ਰੋਡ)						
Area	1,440,000.00 ਏਕੜ						
Legal Desc							
Const. Type							

SALE
 ਅੰਮ੍ਰਿਤਸਰ ਮਿਤੀ 27/5/2011 ਦਿਨ Friday ਵਕਤ 4:04:09 PM
 ਹੇਠਾਂ ਦਿੱਤੇ ਵਸੀਕਾ ਵਿੱਚ ਰਜਿਸਟਰੇਸ਼ਨ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।
 ਨੇ ਵਸੀਕਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਰਜਿਸਟਰੇਸ਼ਨ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।



[Signature]
 ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇੰਟ ਸਬਰਜਿਸਟਰਾਰ

ਸੀ ਰਾਹੀਂ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ
 ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪਤਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ,
 ਸਮਝਕੇ ਠੀਕ ਪੁਛਾ ਕੀਤਾ। ਬਾਇਆ ਨੇ ਕੁਲ ਰਕਮ 0
 ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ/ ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ
 ਦੀ ਗਵਾਹ ਨੰ: 1 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ ਧਰੋਤ
 ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਸੋਹਣ ਸਿੰਘ
 ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈਂ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ
 ਲਿਖਤ ਵਿੱਚ ਰਜਿਸਟਰੇਸ਼ਨ ਕੀਤਾ ਜਾਵੇ
 ਮਿਤੀ 27/5/2011

ਪੁਰਾਣੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ,

[Signature]

ਗਵਾਹ
 1.....

ਗਵਾਹ
 2.....

ਪਹਿਲਾ ਧਿਰ *[Signature]*

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਬਰੂ ਕੀਤੇ ਗਏ।
 ਮਿਤੀ 27/5/2011

ਵਸੀਕਾ ਨੰ: 774
 ਜਿਲਦ ਨੰ: 0
 ਦੇ ਸਫਾ ਨੰ: 0

ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰੇਸ਼ਨ ਚਸਪਾ ਕੀਤਾ ਗਿਆ

[Signature]
 ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇੰਟ ਸਬਰਜਿਸਟਰਾਰ



ਸੰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ/ਵਿਧਵਾ ਬਲਦੇਵ ਰਾਜ
 ਨੰਦਪੁਰ ਸਬ ਡਵਿ ਸਾਹਨੇਵਾਲ ਲਾਧਿ

ਨਕਲ ਮੁਤਾਬਿਕ ਆਪਣੇ ਹੋ

ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ
 ਖਰੀਦਦਾਰ ਦੇ ਹੱਥੇ।
 ਵਾਸਤੇ ਬਾਇਆ
 ਸੰਨਦ ਰਹੇ, ਲਿਖਤ
 ਕੀਤਾ। ਮਿਤੀ:-

ਗਵਾਹ
[Signature]
 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ
 ਧਰੋਤ ਧਰੋਤ (ਲੁਧਿਆਣਾ)

ਖਰੀਦਦਾਰ:- ਸੰ
[Signature]



ਪੇਜ ਨੰਬਰ 2

ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜਾ
ਖਰੀਦਾਰ ਦੇ ਹੱਥੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੇ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ
ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜੁਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿ
ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ
ਕੀਤਾ। ਮਿਤੀ:- 27-5-11

CHINA COMPANY, LUZIBANA

ਗਵਾਹ

ਬਾਇਆ

ਗਵਾਹ

Haris Singh
ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ,
ਪਿੰਡ ਪਰੰਤ (ਲੁਧਿਆਣਾ)

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ
ਲਿਮਿਟਡ ਨਿਊ ਦਿੱਲੀ, ਨਵਾਂ ਨਾਮ ਮੈਸ:
ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ
ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ, ਰਾਂਗੀ ਡਾਇਰੈਕਟਰ
ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

Handwritten signature and notes in the right margin.

Handwritten signature/initials.

ਖਰੀਦਦਾਰ:- ਸੰਦੀਪ ਕੁਮਾਰ

Handwritten signature of Sandeep Kumar.

18-04-002245011
Land Adjoining Sub Tc
Satlawal, Ludhiana
Sewa Kendra - Punjab
Date: 16/03/11
Operator ID
Signature

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ।

ਜਾਇੰਟ ਸਕਰ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)



ਪੁਤਰ/ਪੁਤਰੀ/ਪਤਨੀ

Handwritten signature/initials.

ਵਾ ਬਲਦੇਵ ਰਾਜ

9

ਪੇਜ ਨੰਬਰ 1

392

ਬੈਨਾਮਾ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ
ਕਿਸਮ ਖੇਤੀਵਾੜੀ ਲਿਸਟ ਨੰ: 0093/0002

ਮਾਲੀਅਤ 7,20,000/-ਰੁਪਏ ਅਸਟਾਮ 57,600/-ਰੁਪਏ ਨੰ: 480 ਮਿਤੀ 27-5-11
ਰੁਬਰੂ ਕੁਝ ਨਹੀ ਲੈਣਾ ਕਿਤੇ 7 ਦਫਤਰ ਜਿਲਾ ਖਜਾਨਾ ਲੁਧਿਆਣਾ। ਡਿਟੇਲ
ਵਸੂਲਕੀਤੇ 7,20,000/-ਰੁਪਏ 25,000x2 (ਨੰ: 622946 ਤੋਂ 47), 5000x1 (ਨੰ:B
243996) 1000x2 (ਨੰ:C567999 ਤੋਂ 568000)
500x1 (ਨੰ:D537518)100x1 (ਨੰ:M 051944)

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ 30/27 ਫਸਟ ਫਲੋਰ, ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਊ
ਦਿੱਲੀ, ਜਿਸਦਾ ਨਵਾਂ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਿਡ, ਪਤਾ 30/27
ਈਸਟ ਪਟੇਲ ਨਗਰ, ਫਸਟ-ਫਲੋਰ, ਨਿਊ ਦਿੱਲੀ, ਹੈ ਗਾਂਗੀ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਜਿਸਨੂੰ ਮਤਾ
ਮਿਤੀ 27/ਮਈ/2008 ਰਾਹੀਂ ਕੰਪਨੀ ਦਾ ਹੇਠ ਲਿਖੀ ਜਾਇਦਾਦ ਬੈ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ ਹੈ, ਦਾ
ਬਾਇਆ ਹਾਂ।

ਜੋ ਕਿ ਇਕ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 397/397, 381 ਖਤੌਨੀ ਨੰਬਰ 444
ਖਸਰਾ ਨੰਬਰ 34//5/2, 6, 15, 16/2, 35//1/2, 9, 10, 11/1, 12/1, ਬਰੂਏ ਜਮਾਬੰਦੀ
ਸਾਲ 2007-2008 ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ
ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ ਮੁਤਾਬਿਕ ਕਾਗਜਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ। ਜੋ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ
ਝਗੜੇ ਤੇ ਰਹਿਤ ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ ਮਤ ਦੇ ਨਾਲ ਆਪਣਾ ਉਪਰੋਕਤ ਭੋਇ
ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ ਬਦਲੇ
7,20,000/-ਰੁਪਏ (ਅੱਖਰੀ ਸੱਤ ਲੱਖ ਵੀਹ ਹਜ਼ਾਰ ਰੁਪਏ) ਪਾਸ ਬਰਜੇਸ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਬਿਜਨ ਦਾਸ
ਪੁੱਤਰ ਸ੍ਰੀ ਪੂਰਨ ਚੰਦ ਵਾਸੀ ਨੰਦਪੁਰ ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ
ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਬਾਇਆ ਨੇ ਵਸੂਲ ਕਰ ਲਈ ਹੈ। ਸਾਮਣੇ ਜੁਆਇੰਟ ਸਬ
ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਨਹੀ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ
ਖਾਰਜ ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ
ਦੇ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ
ਗਿਆ ਹੈ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ।

19092

ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

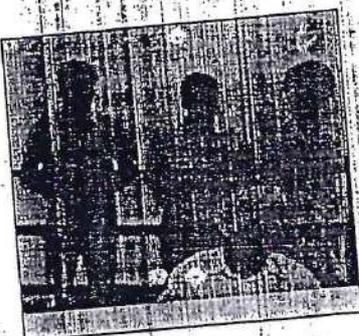
Value	720,000.00	Stamp Duty	57,600.00	Reg Fee	7,200.00	Pass Fee	20.00
Value	720,000.00						
Use of Land	Agricultural						
Area of Land	0.00 Acre, 4.00 Kanal, 0.00 Marla						
Age/Segment	ਪਰੋੜ						
Notes	ਖੇਤੀਬਾੜੀ (ਲਿੰਕ ਰੋਡ)						
Reg-Desc	1,440,000.00 ਏਕੜ						
Const. Type							

ਮਲਕੀਤੀ ਜਾਂ
ਖਰੀਦਾਰ ਦੀ
ਜੁਮੇਵਾਰ ਹੋਵੇਰ
ਨੂੰ ਸੁਣਾ ਸਮਝਾ

ਗਵਾਹ
Hari
ਸਿੰਘ ਨੰਬਰ
ਪਰੋੜ (ਲੁਧਿਆਣਾ)

SALE
ਅੱਜ ਮਿਤੀ 27/5/2011 ਦਿਨ Friday ਵਕਤ 4:03:12 PM

ਮੈਂ ਸ੍ਰੀ ਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ
ਨੇ ਵਸੀਕਾ ਇਸ ਦਫ਼ਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।



[Signature]
ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇਟ ਸਬਰਜਿ:
ਬਾਇਆ

ਮੈਂ ਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ
ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪੜ੍ਹਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ,
ਸਮਝਕੇ ਠੀਕ ਪੁਵਾਨ ਕੀਤਾ। ਬਾਇਆ ਨੇ ਕੁਲ ਰਕਮ
ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ/ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੀ। ਦੋਹਾਂ ਧਿਰਾਂ
ਦੀ ਗਵਾਹ ਨੰ: 1. ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ
ਅਤੇ ਗਵਾਹ ਨੰ: 2. ਸੋਹਨ ਸਿੰਘ
ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈਂ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ।

ਪਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਵਿਧਵਾ

[Signature]

ਖਰੀਦਦਾਰ:-
[Signature]

ਲਿਹਾਜਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ।
ਮਿਤੀ 27/5/2011

ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇਟ ਸਬਰਜਿ:

ਗਵਾਹ
1.....
ਗਵਾਹ
2.....

ਦੂਜੀ ਧਿਰ

ਪਹਿਲੀ ਧਿਰ

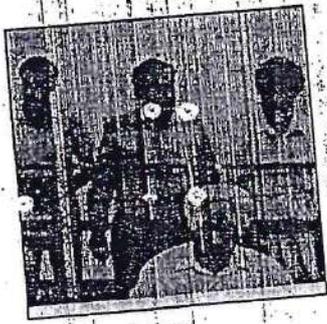
[Signature]

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਬਰੂ ਕੀਤੇ ਗਏ।
ਮਿਤੀ 27/5/2011

ਵਸੀਕਾ ਨੰ: 772 ਜਾਇਦ ਬਰੀ 1
ਜਿਲਦ ਨੰ: 0 ਦੇ ਸਫਾ ਨੰ: 0

ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਸਪਾ ਕੀਤਾ ਗਿਆ।

ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇਟ ਸਬਰਜਿ:



ਬਰਜੇਸ ਕੁਮਾਰ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਵਿਧਵਾ ਬਿਸਨ ਦਾਸ
ਨੰਦਪੁਰ ਸਬ ਤਹਿ ਸਾਹਨੇਵਾਲ

ਨਕਲ ਮੁੜਾਇਕ ਅਸਲ ਹੈ!

ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

ਪੇਜ ਨੰਬਰ 2

ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜ਼ਾ ਖਰੀਦਾਰ ਦੇ ਹੱਥੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੇ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿ ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਮਿਤੀ:- 27-5-11

ਗਵਾਹ

ਬਾਇਆ

Hari Singh
ਜੀ ਸਿੰਘ ਨੰਬਰਦਾਰ,
ਮੁਖ ਫਰੋਂਟ (ਲੁਧਿਆਣਾ)

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ
ਲਿਮਿਟਡ ਨਿਊ ਦਿੱਲੀ, ਨਵਾਂ ਨਾਮ ਮੈਸ:
ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼
ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ, ਰਾਂਚੀ ਡਾਇਰੈਕਟਰ
ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

Advocate
Distt. Courts, LUDHIANA
ਗਵਾਹ

[Handwritten signature]
ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ
ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ

[Handwritten signature]

ਖਰੀਦਦਾਰ:- ਬਰਜੇਸ ਕੁਮਾਰ

[Handwritten signature]

ਨਕਲ-ਜੁੰਮੇਵਾਰ ਅਸਲ ਹੈ।
ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

PB-041-00224/011
Land Adjoining Sub T.
Sainawal, Ludhiana
Sewa Kendra Punjab
Date: 16/03/18
Operator ID: *[Signature]*
Signature: *[Signature]*



ਗੀ/ਪ੍ਰਕਾਸ਼ੀ/ਵਿਧਵ

ਪਵਾ ਬਿਸਨ ਦਾਸ

ਪੇਜ ਨੰਬਰ 1

795

ਬੈਨਾਮਾ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ
ਕਿਸਮ ਖੇਤੀਵਾੜੀ ਲਿਸਟ ਨੰ: 0093/0002

ਮਾਲੀਅਤ 7,20,000/-ਰੁਪਏ	ਅਸਟਾਮ 57,600/-ਰੁਪਏ ਨੰ: 483 ਮਿਤੀ 27-5-11
ਰੁਬਰੂ ਕੁਝ ਨਹੀ ਲੈਣਾ	ਕਿਤੇ 7 ਦਫਤਰ ਜਿਲਾ ਖਜਾਨਾ ਲੁਧਿਆਣਾ। ਡਿਟੇਲ
ਵਸੂਲੀ ਤੇ 7,20,000/-ਰੁਪਏ	25,000x2 (ਨੰ: 622952 ਤੋਂ 53), 5000x1 (ਨੰ: B
	243999) 1000x2 (ਨੰ: C568803 ਤੋਂ 04) 500x1
	(ਨੰ: D537521) 100x1 (ਨੰ: M 051947)

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ 30/27 ਫਸਟ ਫਲੋਰ, ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿੰਉ ਦਿੱਲੀ, ਜਿਸਦਾ ਨਵਾਂ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ, ਪਤਾ 30/27 ਈਸਟ ਪਟੇਲ ਨਗਰ, ਫਸਟ ਫਲੋਰ, ਨਿੰਉ ਦਿੱਲੀ, ਹੈ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਜਿਸਨੂੰ ਮਤਾ ਮਿਤੀ 27/ਮਈ/2008 ਰਾਹੀਂ ਕੰਪਨੀ ਦਾ ਹੇਠ ਲਿਖੀ ਜਾਇਦਾਦ ਬੈ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ ਹੈ, ਦਾ ਬਾਇਆ ਹਾਂ।

ਜੇ ਕਿ ਇਕ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 412/392 ਮਿਨ ਖਤੋਨੀ ਨੰਬਰ 458 ਖਸਰਾ ਨੰਬਰ 34//25/2/2, 35//21/1, ਖੇਵਟ ਨੰਬਰ 415/404, 395 ਖਤੋਨੀ ਨੰਬਰ 461 ਖਸਰਾ ਨੰਬਰ 34//17/2, 34//25/2/1, 36//1/1, 36//10/2, 37//5/2, 37//6/1, ਖੇਵਟ ਨੰਬਰ 404/385 ਮਿਨ ਖਤੋਨੀ ਨੰਬਰ 450 ਖਸਰਾ ਨੰਬਰ 36//1/2, 36//2/1/1, 36//9/2/2, 36//10/1, ਖੇਵਟ ਨੰਬਰ 477/447 ਖਤੋਨੀ ਨੰਬਰ 531 ਖਸਰਾ ਨੰਬਰ 35//11/2, 35//12/2, 35//20/1, ਖੇਵਟ ਨੰਬਰ 480/451 ਖਤੋਨੀ ਨੰਬਰ 534 ਖਸਰਾ ਨੰਬਰ 35//23, 36//2/2, 36//3, 36//8, 36//9/1, ਖੇਵਟ ਨੰਬਰ 498/468 ਖਤੋਨੀ ਨੰਬਰ 561 ਖਸਰਾ ਨੰਬਰ 35//19, 35//20/2, 35//21/2, 35//22, ਬਰੂਏ ਜਮਾਂਬੰਦੀ ਸਾਲ 2007-2008 ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ ਮੁਤਾਬਿਕ ਕਾਰਜਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ। ਜੇ ਹਰ ਕਿਸਮ ਦੇ ਭਾਂਰ ਤੇ ਝਗੜੇ ਤੋ ਰਹਿਤ ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ ਮਤ ਦੇ ਨਾਲ ਆਪਣਾ ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ ਬਦਲੇ 7,20,000/-ਰੁਪਏ (ਅੱਖਰੀ ਸੱਤ ਸੌ ਵੀਹ ਹਜ਼ਾਰ ਰੁਪਏ) ਜਿਸਦੇ ਅੱਧੇ 3,60,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ

ਨਕਲ ਕੁਝ ਅਸਲ ਹੈ !

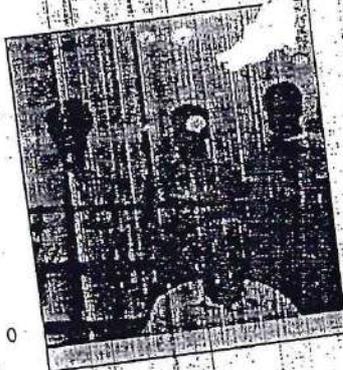
ਜ਼ਾਲਿੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

19/5/11

Value 720,000.00 Stamp Duty 57,600.00 Reg Fee 7,200.00 Pas Fee 20.00
 Value 720,000.00
 Use of Land Agricultural
 Area of Land 0.00 Acre, 4.00 Kanal, 0.00 Marla
 Age/Segment ਖੇਤੀਬਾੜੀ (ਲਿੰਕ ਰੋਡ)
 Notes 1,440,000.00 ਏਕੜ
 Reg Desc
 Const. Type

ਪਾਸ ਬਰਜੇਸ
 ਸਾਹਨੇਵਾਲ, ਜਿ
 ਬਾਇਆ ਨੇ ਕ
 ਲੁਧਿਆਣਾ) ਕ
 ਦਿਤਾ ਜਾਂਵੇ
 ਦਿੱਤੇ ਹਨ ਅ
 ਦਾ ਕੋਈ ਵਾ
 ਨਾਲ ਕਬਜਾ
 ਹਰ ਕਿਸਮ
 ਦਿੱਤਾ ਕਿ
 ਠੀਕ ਪ੍ਰਵਾਨ

SALE
 ਅੱਜ ਮਿਤੀ 27/5/2011 ਦਿਨ Friday ਵਕਤ 4:05:13 PM
 ਮੈਂ ਸ੍ਰੀ ਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ
 ਨੇ ਵਸੀਕਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।



[Signature]
 ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇਟ ਸਬਰਜਿ:

ਬਾਇਆ
 ਮੈਂ ਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ
 ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪੜਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ,
 ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਬਾਇਆ ਨੇ ਕੁਲ ਰਕਮ
 ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ/ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ
 ਦੀ ਗਵਾਹ ਨੰ: 1 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ ਧਰੋੜ
 ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਸੋਹਣ ਸਿੰਘ
 ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈਂ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ।
 ਕਿਸੇ ਵੀ ਖਰੀਦਕ ਨੂੰ ਇਸ ਵਿੱਚ ਕੋਈ ਸ਼ਰਤ ਨਹੀਂ ਹੈ।
 ਮਿਤੀ: 27/5/2011

ਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ/ਵਿਧਵ

[Signature]

[Signature]
 ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇਟ ਸਬਰਜਿ:

ਗਵਾਹ
 1.....
 ਗਵਾਹ
 2.....

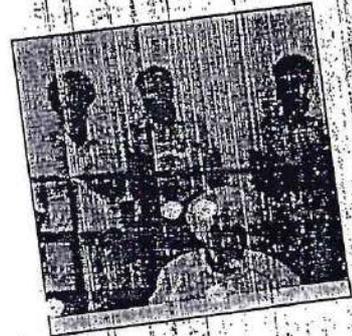
[Signature]
 ਦੂਜਾ ਧਿਰ

ਗਵਾਹ
 ਮੁਨੀ ਸਿੰਘ ਨੰਬਰ
 ਧਰੋੜ (ਲੁ)

[Signature]
 ਪਹਿਲੀ ਧਿਰ

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਬਰੂ ਕੀਤੇ ਗਏ।
 ਮਿਤੀ: 27/5/2011

ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇਟ ਸਬਰਜਿ:
 ਵਸੀਕਾ ਨੰ: 775 ਜਾਇਦ ਬਹੀ
 ਜਿਲਦ ਨੰ: 0 ਦੇ ਸਫਾ ਨੰ: 0



ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਸਪਾ ਕੀਤਾ ਗਿਆ।

[Signature]
 ਬਹਾਦਰ ਸਿੰਘ
 ਜੁਆਇਟ ਸਬਰਜਿ:

ਬਰਜੇਸ ਕੁਮਾਰ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ/ਵਿਧਵ ਬਿਸਨ ਦਾਸ
 ਨੰਦਪੁਰ ਸਬ ਤਹਿ ਸਾਹਨੇਵਾਲ ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਨਕਲ ਮੁਤਾਬਿਕ ਮਿਲਦੀ ਹੈ।
 ਜੁਆਇਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

ਖਰੀਦਦਾ
[Signature]

ਪੇਜ ਨੰਬਰ 2

ਪਾਸ ਬਰਜੇਸ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਬਿਸ਼ਨ ਦਾਸ ਪੁੱਤਰ ਸ੍ਰੀ ਪੂਰਨ ਚੰਦ ਵਾਸੀ ਨੰਦਪੁਰ ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਬਾਇਆ ਨੇ ਵਸੂਲ ਕਰ ਲਈ ਹੈ। ਸਮਠੇ ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਨਹੀ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ ਦੇ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ ਗਿਆ ਹੈ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀ ਰਿਹਾ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜਾ ਖਰੀਦਾਰ ਦੇ ਹੱਥੋ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜੁਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿ ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਮਿਤੀ:- 27-5-71

DR. J. S. SINGH
 JUDGE
 Dist. Court, LUDHIANA

ਗਵਾਹ

ਗਵਾਹ

Hari Singh
 ਸਿੰਘ ਨੰਬਰਦਾਰ,
 ਨੰਬਰ (ਲੁਧਿਆਣਾ)

ਬਾਇਆ
 ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਂਸਟ੍ਰਿਕਸ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਿਟਡ ਨਿਊ ਦਿੱਲੀ, ਨਵਾਂ ਨਾਮ ਮੈਸ:
 ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼
 ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ, ਰਾਂਗੀ ਡਾਇਰੈਕਟਰ
 ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

Schinder
 ਸ਼ਿੰਦਰ ਕੁੰਝ
 ਸੁਖਮਿੰਦਰ ਕੁੰਝ
 27/5/71

Handwritten signature

ਖਰੀਦਦਾਰ:- ਬਰਜੇਸ ਕੁਮਾਰ

Signature of buyer

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ।

ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

PG-641-002245011
 Land Adjoining Sub Te.
 Sahnewal, Ludhiana
 Sew & Centre Punjab
 Date: 16/03/71
 Operator: [Signature]
 Signature: [Signature]



ਤੌਰ/ਪੁੱਤਰੀ/ਪਤਨੀ/ਵਿਧਵ

ਪਤਨੀ/ਵਿਧਵਾ ਬਿਸ਼ਨ ਦਾਸ ਲ. ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ

ਪੰਜ ਨੰਬਰ 1

766

ਬੈਨਾਮਾ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ
ਕਿਸਮ ਖੇਤੀਵਾੜੀ ਲਿਸਟ ਨੰ: 0093/0002

ਮਾਲੀਅਤ 7,20,000/-ਰੁਪਏ	ਅਸਟਾਮ 57,600/-ਰੁਪਏ ਨੰ: 482 ਮਿਤੀ 27-5-11
ਬਰੂ ਕੁਝ ਨਹੀ ਲੈਣਾ	ਕਿਤੇ 7 ਦਫਤਰ ਜਿਲਾ ਖਜਾਨਾ ਲੁਧਿਆਣਾ। ਡਿਟੇਲ
ਵਸੂਲਕਿਤੇ 7,20,000/-ਰੁਪਏ	25,000×2 (ਨੰ: 622950 ਤੋਂ 51), 5000×1 (ਨੰ: B
	243998) 1000×2 (ਨੰ: C568801 ਤੋਂ 02) 500×1
	(ਨੰ: D537520) 100×1 (ਨੰ: M 051946)

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ 30/27 ਫਸਟ ਫਲੋਰ, ਈਸਟ ਪਟੇਲ ਨਗਰ
ਨਿਊ ਦਿੱਲੀ, ਜਿਸਦਾ ਨਵਾਂ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ,
ਪਤਾ 30/27 ਈਸਟ ਪਟੇਲ ਨਗਰ, ਫਸਟ ਫਲੋਰ, ਨਿਊ ਦਿੱਲੀ, ਹੈ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼
ਅਗਰਵਾਲ ਜਿਸਨੂੰ ਮਤਾ ਮਿਤੀ 27/ਮਈ/2008 ਰਾਹੀਂ ਕੰਪਨੀ ਦਾ ਹੇਠ ਲਿਖੀ ਜਾਇਦਾਦ ਬੈ
ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ ਹੈ, ਦਾ ਬਾਇਆ ਹਾਂ।

ਜੋ ਕਿ ਇਕ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 395/380ਮਿਨ, ਖਤੌਨੀ ਨੰਬਰ
441-442 ਖਸਰਾ ਨੰਬਰ 34//25/1, 37//2/2, ਖੇਵਟ ਨੰਬਰ 400/383ਮਿਨ, ਖਤੌਨੀ
ਨੰਬਰ 446/1 ਖਸਰਾ ਨੰਬਰ 34//16/1, ਖੇਵਟ ਨੰਬਰ 402/384ਮਿਨ, ਖਤੌਨੀ ਨੰਬਰ 448
ਖਸਰਾ ਨੰਬਰ 36//2/1/2, 36//9/2/1, ਬਰੂਏ ਜਮਾਬੰਦੀ ਸਾਲ 2007-2008 ਵਾਕਿਆ
ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ
ਮੁਤਾਬਿਕ ਕਾਗਜਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ। ਜੋ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ ਝਗੜੇ ਤੇ ਰਹਿਤ
ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ ਮਤ ਦੇ ਨਾਲ ਆਪਣਾ ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ
ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ ਬਦਲੇ
7,20,000/-ਰੁਪਏ (ਅੱਖਰੀ ਸੱਤ ਲੱਖ ਵੀਹ ਹਜ਼ਾਰ ਰੁਪਏ) ਜਿਸਦੇ ਅੱਧੇ 3,60,000/-ਰੁਪਏ ਹੁੰਦੇ
ਹਨ ਪਾਸ ਹੁਸਨ ਲਾਲ ਪੁੱਤਰ ਸ੍ਰੀ ਕਾਲਾ ਰਾਮ ਪੁੱਤਰ ਸ੍ਰੀ ਬਤਨਾ ਰਾਮ ਵਾਸੀ ਲਾਜਪਤ ਨਗਰ
ਲੁਧਿਆਣਾ ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਬਾਇਆ ਨੇ ਵਸੂਲ
ਕਰ ਲਈ ਹੈ। ਸਾਮਣੇ ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ)
ਕੋਈ ਰਕਮ ਨਹੀ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿੱਤਾ

ਨਕਲ ਮੁਤਾਬਿਕ ਆਸਲ ਹੈ !

19/5/11

ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

Trn. Value	720,000.00	Stamp Duty	57,600.00	Reg Fee	7,200.00	Pass Fee	20.00
Mkt. Value	720,000.00						
Type of Land	Agricultural						
Area of Land	0.00 Acre, 4.00 Kanal, 0.00 Marla						
Village/Segment	ਧਰੌੜ			ਖੇਤੀਬਾੜੀ (ਲਿੰਕ ਰੋਡ)			
Rates	1,440,000.00 ਏਕੜ						
Seg Desc							
Const. Type							

SALE

ਅੱਜ ਮਿਤੀ 27/5/2011 ਦਿਨ Friday ਵਕਤ 4:04:37 PM

ਨੂੰ ਸ੍ਰੀ ਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ

ਨੇ ਵਸੀਕਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।

[Signature]

[Signature]
ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇੰਟ ਸਬਰਜਿ:

ਸ੍ਰੀ ਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ

ਬਾਇਆ

ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪਤਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ, ਸਮਝਕੇ ਠੀਕ ਪੁਛਾ ਕੀਤਾ। (ਬਾਇਆ ਨੇ ਕੁਲ ਰਕਮ 0

ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ /ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ

ਦੀ ਗਵਾਹ ਨੰ: 1 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ

ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਸੋਹਨ ਸਿੰਘ

ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈਂ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ

ਲਿਹਾਜਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ

ਮਿਤੀ 27/5/2011

[Signature]
ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇੰਟ ਸਬਰਜਿ:

ਗਵਾਹ

ਗਵਾਹ

1.....

2.....

[Signature]
ਪਹਿਲੀ ਧਿਰ

ਦੂਜੀ ਧਿਰ

[Signature]

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਖਰੂ ਕੀਤੇ ਗਏ।

ਮਿਤੀ: 27/5/2011

[Signature]
ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇੰਟ ਸਬਰਜਿ:

ਵਸੀਕਾ ਨੰ: 766 ਜਾਇਦ ਬਰੀ 1

ਜਿਲਦ ਨੰ: 0 ਦੇ ਸਫਾ ਨੰ: 0

ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਸਪਾ ਕੀਤਾ ਗਿਆ।

[Signature]
ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇੰਟ ਸਬਰਜਿ:

ਹੁਸਨ ਲਾਲ ਪੁਤਰ/ਪੁਤਰੀ/ਪਤਨੀ/ਵਿਧਵਾ ਕਾਲਾ ਰਾਮ
ਲਾਜਪਤ ਨਗਰ ਲਾਹੌਰ

ਨਕਲ ਮੁੜਬਿੰਦੂ ਅਸਲ ਹੈ!

ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

ਜਾਵੇ ਕੇਏ

ਦਿਤੇ ਹਨ

ਹੱਕੀਆਂ :

ਦੇ ਉਜਰ

ਰਕਮ 'ਤੇ

ਇਸ ਲਾ

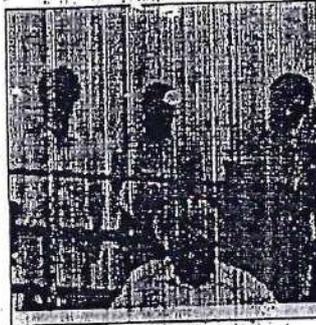
ਸਮਝਾ ਨਿ

ਗਵਾਹ

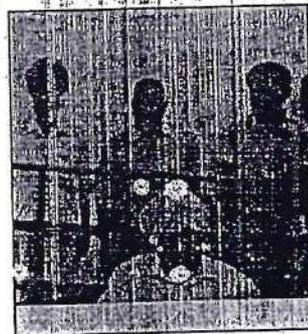
ਮੇਰੀ ਸਿੰਘ
ਪਿੰਡ ਖਰੌੜ।

ਖਰੀਦ

[Signature]



ਰਾਹੀ ਮੁਨੀਸ ਅਗਰਵਾਲ ਪੁਤਰ/ਪੁਤਰੀ/ਪਤਨੀ/ਵਿਧਵਾ



ਪੇਜ ਨੰਬਰ 2

ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ ਦੋ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ ਗਿਆ ਹੈ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜਾ ਖਰੀਦਾਰ ਦੇ ਹੱਥੋ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿ ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਮਿਤੀ:- 27-5-11

ਗਵਾਹ

Mari Singh
 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ,
 ਪਿੰਡ ਪਰੋਤ (ਭੁਇਆਲ)

ਬਾਇਆ

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਟਿਡ ਨਿਊ ਦਿੱਲੀ, ਨਵਾਂ ਨਾਮ ਮੈਸ:
 ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਟਿਡ, ਰਾਂਚੀ ਡਾਇਰੈਕਟਰ
 ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

Munish Aggarwal

J. SINGH
 Advocate
 CHIAN
 ਗਵਾਹ
Singh
 ਜੋਗਿੰਦਰ ਸਿੰਘ
 ਮੁਖਿਅਕ
 ਚੈਂਸੀ ਇਕਾ

ਖਰੀਦਦਾਰ:- ਹੁਸਨ ਲਾਲ

Husn Lal

Stamp: 16/03/11
 Land Adjoining Sub-Te...
 Saltmora, Ludhiana
 Sewa Mandra, Punjab
 Date: 16/03/11
 Operator ID
 Signature: *[Signature]*

[Signature]
 ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੋਵਾਲ (ਚੈਂਸੀ)



ਸੀ/ਪਤਨੀ/ਵਿਧਵ

ਲਾਲ:ਰਾਮ

ਪੇਜ ਨੰਬਰ 1

ੳੳੳ

ਬੈਨਾਮਾ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਾਕਿਆ ਪਿੰਡ ਧਰੳੳ
ਕਿਸਮ ਖੇਤੀਵਾੳੳ ਲਿਸਟ ਨੰ: 0093/0002

ਮਾਲੀਅਤ 7,20,000/-ਰੁਪਏ

ਅਸਟਾਮ 57,600/-ਰੁਪਏ ਨੰ: 479 ਮਿਤੀ 27-5-11

ਰੁਬਰੂ ਕੁਝ ਨਹੀ ਲੈਣਾ

ਕਿਤੇ 7 ਦਫਤਰ ਜਿਲਾ ਖਜਾਨਾ ਲੁਧਿਆਣਾ। ਡਿਟੇਲ

ਵਸੂਲਕੀਤੇ 7,20,000/-ਰੁਪਏ

25,000x2 (ਨੰ: 622944 ਤੋਂ 45), 5000x1

(ਨੰ:B 243995)1000x2 (ਨੰ:C567997 ਤੋਂ 98)

500x1 (ਨੰ:D537517)100x1 (ਨੰ:M 051943)

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ 30/27 ਫਸਟ ਫਲੋਰ, ਈਸਟ ਪਟੇਲ ਨਗਰ
ਨਿਊ ਦਿੱਲੀ, ਜਿਸਦਾ ਨਵਾਂ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ,
ਪਤਾ 30/27 ਈਸਟ ਪਟੇਲ ਨਗਰ, ਫਸਟ ਫਲੋਰ, ਨਿਊ ਦਿੱਲੀ, ਹੈ ਰਾਹੀ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼
ਅਗਰਵਾਲ ਜਿਸਨੂੰ ਮਤਾ ਮਿਤੀ 27/ਮਈ/2008 ਰਾਹੀਂ ਕੰਪਨੀ ਦਾ ਹੇਠ ਲਿਖੀ ਜਾਇਦਾਦ ਬੈ
ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ ਹੈ, ਦਾ ਬਾਇਆ ਹਾਂ।

ਜੋ ਕਿ ਇਕ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 395/380ਮਿਨ, ਖਤੳੳ ਨੰਬਰ
441-442 ਖਸਰਾ ਨੰਬਰ 34//25/1, 37//2/2, ਖੇਵਟ ਨੰਬਰ 400/383ਮਿਨ, ਖਤੳੳ ਨੰਬਰ
ਨੰਬਰ 446/1. ਖਸਰਾ ਨੰਬਰ 34//16/1, ਖੇਵਟ ਨੰਬਰ 402/384ਮਿਨ, ਖਤੳੳ ਨੰਬਰ 448
ਖਸਰਾ ਨੰਬਰ 36//2/1/2, 36//9/2/1, ਬਰੂਏ ਜਮਾਬੰਦੀ ਸਾਲ 2007-2008 ਵਾਕਿਆ
ਪਿੰਡ ਧਰੳੳ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ
ਮੁਤਾਬਿਕ ਕਾਰਜਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ। ਜੋ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ ਝਗੳੳ ਤੇ ਰਹਿਤ
ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ ਮਤ ਦੇ ਨਾਲ ਆਪਣਾ ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ
ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ ਬਦਲੇ
7,20,000/-ਰੁਪਏ (ਅੱਖਰੀ ਸੱਤ ਲੱਖ ਵੀਹ ਹਜ਼ਾਰ ਰੁਪਏ) ਜਿਸਦੇ ਅੱਧੇ 3,60,000/-ਰੁਪਏ ਹੁੰਦੇ
ਹਨ ਪਾਸ ਜਸਪਰੀਤ ਸਿੰਘ ਪੁੱਤਰ ਸ: ਹਜੂਰ ਸਿੰਘ ਪੁੱਤਰ ਸ: ਇੰਦਰ ਸਿੰਘ ਵਾਸੀ ਨੰਦਪੁਰ ਸਬ
ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ ਤਹਿਸੀਲ ਤੇ ਜਿਲਾ ਲੁਧਿਆਣਾ ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ।
ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਬਾਇਆ ਨੇ ਵਸੂਲ ਕਰ ਲਈ ਹੈ। ਸਾਮਣੇ ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ
ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਨਹੀ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ !

ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

Trn. Value	720,000.00	Stamp Duty	57,600.00	Reg Fee	7,200.00	Pass Fee	20.00
Mkt. Value	720,000.00						
Type of Land	Agricultural						
Area of Land	0.00 Acre, 4.00 Kanal, 0.00 Marla						
Village/Segment	ਧਰੌੜ	ਖੇਤੀਬਾੜੀ (ਲਿੰਕ ਰੋਡ)					
Rates	1,440,000.00 ਏਕੜ						
Seg. Desc							
Const. Type							

SALE

ਅੱਜ ਮਿਤੀ 27/5/2011 ਦਿਨ Friday ਵਕਤ 4:06:37 PM

ਨੂੰ ਸ੍ਰੀ ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ

ਨੇ ਵਸੀਕਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।

ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇਟ ਸਬਰਜਿ:

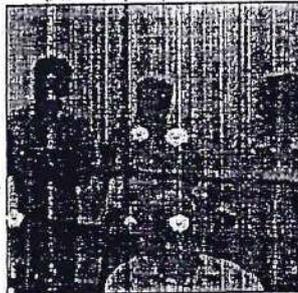
ਸ੍ਰੀ ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ ਬਾਇਆ
ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪਤਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ,
ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਬਾਇਆ ਨੇ ਕੁਲ ਰਕਮ 0
ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ, ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ /ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ
ਦੀ ਗਵਾਹ ਨੰ: 1 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ ਧਰੌੜ
ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਸੁਖਦੇ ਸਿੰਘ
ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈਂ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ
ਲਿਹਾਜ਼ਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ
ਮਿਤੀ 27/5/2011

ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇਟ ਸਬਰਜਿ:

ਗਵਾਹ

ਗਵਾਹ

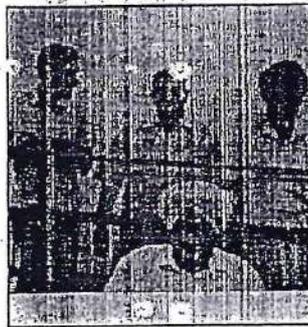
ਪਹਿਲੀ ਧਿਰ



ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ,

[Signature]

ਦੂਜੀ ਧਿਰ



ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਕੁਬਰੂ ਕੀਤੇ ਗਏ।
ਮਿਤੀ 27/5/2011

ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇਟ ਸਬਰਜਿ:

ਵਸੀਕਾ ਨੰ: 779 ਜਾਇਦ ਬਹੀ 1
ਜਿਲਦ ਨੰ: 0 ਦੇ ਸਫਾ ਨੰ: 0

ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਲਾ ਕੀਤਾ ਗਿਆ।

ਬਹਾਦਰ ਸਿੰਘ
ਜੁਆਇਟ ਸਬਰਜਿ:

ਜਸਪਰੀਤ ਸਿੰਘ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ/ਵਿਧਵਾ ਹਜੂਰ ਸਿੰਘ
ਨੰਦਪੁਰ ਸਬ ਤਹਿ ਸਾਹਨੇਵਾਲ ਜਿਲ੍ਹਾ ਲਾਹਿ

ਨਕਲ ਮੁਤਾਬਕ ਅਸਲ ਹੈ।

ਜੁਆਇਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲਾਹਿ)

ਬਾਇਆ
ਦੇ ਕੁੱਲ
ਕਾਬਜ ਹੋ
ਕਿਸੇ ਨੁਕ
ਨਿਕਲ
ਬਾਇਆ
ਕਿਸੰਨਦ
ਪ੍ਰਵਾਨ ਕ

ਗਵਾਹ

[Signature]
ਹਰੀ ਸਿੰਘ
ਪੰਛ ਧਰੌੜ (1)

ਖਰੀਦਾਰ:

[Signature]

ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ ਦੇ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ ਗਿਆ ਹੈ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜਾ ਖਰੀਦਾਰ ਦੇ ਹੱਕੋ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜ਼ਿੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਮਿਤੀ:- 27-5-11

[Handwritten signature]
 PUNJAB LAND RECORDS
 LUDHIANA

ਗਵਾਹ
[Signature]
 ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ,
 ਪਿੰਡ ਧਰੌੜ (ਲੁਧਿਆਣਾ)

ਬਾਇਆ
 ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਿਟਡ ਨਿਊ ਦਿੱਲੀ, ਨਵਾਂ ਨਾਮ ਮੈਸ:
 ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ
 ਲਿਮਿਟਡ, ਗਾਂਗੀ ਡਾਇਰੈਕਟਰ
 ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

ਗਵਾਹ
[Signature]
 ਮੁਖਿਯਾ
 ਹਰੀ ਸਿੰਘ

14042

ਖਰੀਦਾਰ:- ਜਸਪਰੀਤ ਸਿੰਘ

[Signature]

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ।
 ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿ:)

FB-041-002249011
 Land Adjoining Sub Te
 Sainewal, Ludhiana
 Sewa Kendra Punjab
 Date: 16/03/11
 Operator ID
 Signature: *[Signature]*



ਲ. ਪੁਤੋਰ/ਪੁਤੋਰੀ/ਪਤਨੀ.
[Signature]



ਪੁਤੋਰੀ/ਵਿਧਵਾ ਹਜ਼ੂਰ ਸਿੰਘ
 ਨ. ਜਿਲ੍ਹਾ ਲੁਧਿ

ਪੇਜ ਨੰਬਰ 1

ਬੈਨਾਮਾ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ
 ਕਿਸਮ ਖੇਤੀਵਾੜੀ ਲਿਸਟ ਨੰ: 0093/0002

੨੨੩

ਮਾਲੀਅਤ 7,20,000/-ਰੁਪਏ

ਅਸਟਾਮ 57,600/-ਰੁਪਏ ਨੰ: 485 ਮਿਤੀ 27-5-11

ਰੁਬਰੂ ਕੁਝ ਨਹੀ ਲੈਣਾ

ਕਿਤੇ 7 ਦਫਤਰ ਜਿਲਾ ਖਜਾਨਾ ਲੁਧਿਆਣਾ ਡਿਟੇਲ 25,000x2

ਵਸੂਲਕੀਤੇ 7,20,000/-ਰੁਪਏ

(ਨੰ: 622959 ਤੋਂ 60), 5000x1 (ਨੰ: B 244301) 1000x2

(ਨੰ: C568811 ਤੋਂ 12) 500x1 (ਨੰ: D537523) 100x1

(ਨੰ: M 051949)

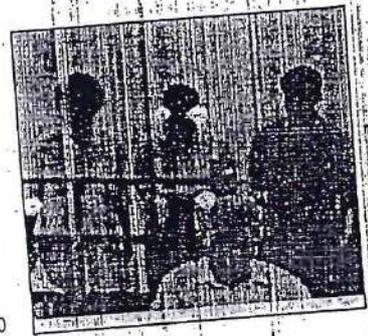
ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ 30/27 ਫਸਟ ਫਲੋਰ, ਈਸਟ ਪਟੇਲ ਨਗਰ ਨਿਊ ਦਿੱਲੀ,
 ਜਿਸਦਾ ਨਵਾਂ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ, ਪਤਾ 30/27 ਈਸਟ ਪਟੇਲ
 ਨਗਰ, ਫਸਟ ਫਲੋਰ, ਨਿਊ ਦਿੱਲੀ, ਹੈ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਜਿਸਨੂੰ ਮਤਾ ਮਿਤੀ
 27/ਮਈ/2008 ਰਾਹੀਂ ਕੰਪਨੀ ਦਾ ਹੇਠ ਲਿਖੀ ਜਾਇਦਾਦ ਬੈ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ ਹੈ, ਦਾ ਬਾਇਆ ਹਾਂ।
 ਜੋ ਕਿ ਇਕ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 0 ਮਰਲਾ ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 412/392 ਮਿਨ ਖਤੋਨੀ ਨੰਬਰ 458 ਖਸਰਾ
 ਨੰਬਰ 34//25/2/2, 35//21/1, ਖੇਵਟ ਨੰਬਰ 415/404, 395 ਖਤੋਨੀ ਨੰਬਰ 461 ਖਸਰਾ ਨੰਬਰ
 34//17/2, 34//25/2/1, 36//1/1, 36//10/2, 37//5/2, 37//6/1, ਖੇਵਟ ਨੰਬਰ
 404/385 ਮਿਨ ਖਤੋਨੀ ਨੰਬਰ 450 ਖਸਰਾ ਨੰਬਰ 36//1/2, 36//2/1/1, 36//9/2/2,
 36//10/1, ਖੇਵਟ ਨੰਬਰ 477/447 ਖਤੋਨੀ ਨੰਬਰ 531 ਖਸਰਾ ਨੰਬਰ 35//11/2, 35//12/2,
 35//20/1, ਖੇਵਟ ਨੰਬਰ 480/451 ਖਤੋਨੀ ਨੰਬਰ 534 ਖਸਰਾ ਨੰਬਰ 35//23, 36//2/2, 36//3,
 36//8, 36//9/1, ਖੇਵਟ ਨੰਬਰ 498/468 ਖਤੋਨੀ ਨੰਬਰ 561 ਖਸਰਾ ਨੰਬਰ 35//19, 35//20/2,
 35//21/2, 35//22, ਬਰੂਏ ਜਮਾਂਬੰਦੀ ਸਾਲ 2007-2008 ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232
 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ ਮੁਤਾਬਿਕ ਕਾਗਜਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ
 ਹੈ। ਜੋ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ ਝਗੜੇ ਤੋ ਰਹਿਤ ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ ਮਤ ਦੇ ਨਾਲ
 ਆਪਣਾ ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ
 ਬਦਲੇ 7,20,000/-ਰੁਪਏ (ਅੱਖਰੀ ਸੱਤ ਲੱਖ ਵੀਹ ਹਜ਼ਾਰ ਰੁਪਏ) ਜਿਸਦੇ ਅੱਧੇ 3,60,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ
 ਪਾਸ ਵਿਨੋਦ ਕੁਮਾਰ ਅਨੇਜਾ ਪੁੱਤਰ ਸ੍ਰੀ ਰਾਮ ਨਰਾਇਣ ਅਨੇਜਾ ਪੁੱਤਰ ਸ੍ਰੀ ਮੋਹਰੀ ਰਾਮ ਅਨੇਜਾ 1/3 ਹਿਸਾ ਵਾ
 ਸ਼ੀਮਤੀ ਨੀਲਮ ਅਨੇਜਾ ਪਤਨੀ ਸ੍ਰੀ ਵਿਨੋਦ ਕੁਮਾਰ ਅਨੇਜਾ ਪੁੱਤਰ ਸ੍ਰੀ ਰਾਮ ਨਰਾਇਣ ਅਨੇਜਾ 1/3 ਹਿਸਾ
 ਵਾਸੀਆਨ ਸਾਹਨੇਵਾਲ, ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਵਾ ਪਰੇਮ ਸਿੰਘ ਪੁੱਤਰ ਸ: ਹਰਭਜਨ ਸਿੰਘ
 ਪੁੱਤਰ ਸ: ਬਸਤਾ ਸਿੰਘ ਵਾਸੀ ਮਕਾਨ ਨੰਬਰ 966 ਵਾਰਡ ਨੰਬਰ 27 ਖੰਨਾ ਜਿਲਾ ਲੁਧਿਆਣਾ ਨੂੰ 1/3 ਹਿਸਾ

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ।

ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁ)

Fin. Value	720,000.00	Stamp Duty	57,600.00	Reg Fee	7,200.00	Pass Fee	20.00
Mkt. Value	720,000.00						
Type of Land	Agricultural						
Area of Land	0.00 Acre, 4.00 Kanal, 0.00 Marla						
Village/Segment	ਧਰੌੜ, ਖੇਤੀਬਾੜੀ (ਲਿੰਕ ਰੋਡ)						
Rates	1,440,000.00 ਏਕੜ						
Seg Desc							
Const. Type							

SALE
 ਅੰਮ੍ਰਿਤਸਰ ਮਿਤੀ 27/5/2011 ਦਿਨ Friday ਵਕਤ 4:03:48 PM
 ਨੂੰ ਸ੍ਰੀ ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ
 ਨੇ ਵਸੀਕਾ ਇਸ ਦਫਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।



(Signature)
 ਬਹਾਦਰ ਸਿੰਘ
 ਚੁਆਇਟ ਸਬਰਜਿ:
 ਬਾਇਆ
 ਸ੍ਰੀ ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ
 ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪੜਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸੁਣਕੇ,
 ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਬਾਇਆ ਨੇ ਕੁਲ ਰਕਮ
 ਰੁ. ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ /ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ
 ਦੀ ਗਵਾਹ ਨੰ: 1. ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ
 ਅਤੇ ਗਵਾਹ ਨੰ: 2. ਸੋਹਨ ਸਿੰਘ
 ਸਨਾਖਤ ਕੀਤੇ ਗਏ। ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ
 ਲਿਹਾਜ਼ਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ।
 ਮਿਤੀ: 27/5/2011

ਰਾਹੀ ਡਾਇ ਮੁਨੀਸ ਅਗਰਵਾਲ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ

(Signature)
 ਬਹਾਦਰ ਸਿੰਘ
 ਚੁਆਇਟ ਸਬਰਜਿ:
 ਗਵਾਹ
 2.....
 ਦੂਜੀ ਧਿਰ

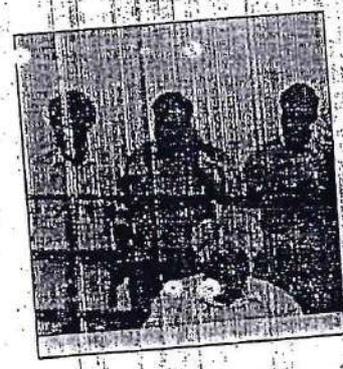
(Signature)
 ਪਹਿਲੀ ਧਿਰ

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਕੁਝ ਕੀਤੇ ਗਏ।
 ਮਿਤੀ 27/5/2011

ਵਸੀਕਾ ਨੰ: 773
 ਜਿਲਦ ਨੰ: 0
 ਜਾਇਦ ਬਹੀ 1
 ਦੇ ਸਫਾ ਨੰ: 0

ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਸਪਾ ਕੀਤਾ ਗਿਆ।

(Signature)
 ਬਹਾਦਰ ਸਿੰਘ
 ਚੁਆਇਟ ਸਬਰਜਿ:



ਵਿਨੋਦ ਕੁਮਾਰ ਵਗੈਰਾ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ/ਵਿਧਵਾ ਵਜੋਂ
 ਸਾਹਨੇਵਾਲ, ਸਬ ਤਹਿ ਸਾਹਨੇਵਾਲ ਲਾਇ

ਨਕਲ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ/ਵਿਧਵਾ
(Signature)

ਚੁਆਇਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲਾਇ)

ਕਤਈ
 ਚੈਕ ਨੰ
 2,40,
 ਅਨੇਜਾ
 ਰਜਿਸਟ
 ਦੀ ਗੈਰ
 ਵਿਚ ਬ
 ਦਾ ਕੋਈ
 ਖਰੀਦਾਰ
 ਦੀ ਜਾਤ
 ਧਿਰਾਂ ਨੂੰ

ਗਵਾਹ

(Signature)
 ਹਰੀ ਸਿੰਘ ਨੰਬਰ
 ਪਤਰ (ਲਾਇ)

ਖਰੀਦਦਾਰ
 ਅਨੇਜਾ ਵ
 ਅਨੇਜਾ

(Signature)

ਪੇਜ ਨੰਬਰ 2

ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਬਾਇਆ ਨੇ ਇਸ ਵੇਰਵੇ ਨਾਲ 2,40,000/-ਰੁਪਏ ਦਾ ਚੈਕ ਨੰਬਰ 254343 ਮਿਤੀ 27-5-11 ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ ਸਾਹਨੇਵਾਲ, ਵਿਨੋਦ ਕੁਮਾਰ ਅਨੇਜਾ ਵਲੋਂ ਤੇ 2,40,000/-ਰੁਪਏ ਦਾ ਚੈਕ ਨੰਬਰ 066186 ਮਿਤੀ 27-5-11 ਬੈਂਕ ਆਫ ਇੰਡੀਆ ਸਾਹਨੇਵਾਲ, ਨੀਲਮ ਅਨੇਜਾ ਵਲੋਂ ਤੇ 2,40,000/-ਰੁਪਏ ਨਕਦ ਪਰੇਮ ਸਿੰਘ ਪਾਸੋਂ ਵਸੂਲ ਕਰ ਲਈ ਹੈ। ਸਮਝੇ ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਨਹੀਂ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ ਦੇ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰਾਂ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ ਗਏ ਹਨ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜਾ ਖਰੀਦਾਰਾਂ ਦੇ ਹੱਕੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰਾਂ ਦੀ ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿ ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਪਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਮਿਤੀ:- 27-5-11

Dist. Commr, Ludhiana

ਗਵਾਹ

Harj Singh
ਹਰੀ ਸਿੰਘ ਨੰਬਰਦਾਰ,
ਪਿੰਡ ਪਰੋੜ (ਲੁਧਿਆਣਾ)

ਬਾਇਆ

ਮੈਸ: ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ
ਲਿਮਟਿਡ ਨਿਊ ਦਿੱਲੀ, ਨਵਾਂ ਨਾਮ ਮੈਸ:
ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ
ਲਿਮਟਿਡ, ਰਾਂਚੀ ਡਾਇਰੈਕਟਰ

ਗਵਾਹ

Signature
ਮੈਸ: ਮੁਕਤੀ ਸਿੰਘ ਮੁਖਰਜੀ

ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

Signature

ਖਰੀਦਦਾਰ:- ਵਿਨੋਦ ਕੁਮਾਰ
ਅਨੇਜਾ ਵਾ ਸ਼੍ਰੀਮਤੀ ਨੀਲਮ
ਅਨੇਜਾ

Signature

ਨਕਲ ਮੁਤਾਬਿਕ ਅਸਲ ਹੈ।
ਜਾਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਨੇਵਾਲ (ਲੁਧਿਆਣਾ)

FB-04 K00224/0011
Land Adjoining Sub Tc.
Sainawal, Ludhiana
Sewa Kendra Punjab
Date: 16/03/18
Operator ID
Signature



ਰਵਾਲ ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਪਤਨੀ



ਪੁੱਤਰ/ਪੁੱਤਰੀ/ਵਿਧਵਾ
ਮਾਲ ਲੁਧਿਆਣਾ

2507

ਸ਼ਾਂਤੀ ਕਾਲ ਕਮੀ

18

II ਕਮੀ ਕਮੀ

ਬੈਨਾਮਾ ਪਲਾਟ ਰਕਬਾ 1240 ਵਰਗ ਗਜ ਵਾਕਿਆ ਪਿੰਡ ਉਮੈਦਪੁਰ
ਕਿਸਮ ਰਿਹਾਇਸ਼ੀ ਲਿਸਟ ਨੰ: 0092/0005

ਕਮੀ - 1,38,880/-
ਬਕਾਇ - 627/-
2507

1

ਮਾਲੀਅਤ 17,36,000/-ਰੁਪਏ	ਇਸ ਬੈਨਾਮੀ ਦਾ ਅਸਟਾਮ ਅਤੇ ਰਜਿਸਟਰੇਸ਼ਨ ਫੀਸ
ਰੁਬਰੂ ਕੁਝ ਨਹੀਂ ਲੈਣਾ	ਪੰਜਾਬ ਗਜਟ ਨੋਟੀਫਿਕੇਸ਼ਨ ਨੰਬਰ ਐਸ.ਓ.9/ਸੀ
ਵਸੂਲਕੀਤੇ 17,36,000/-ਰੁਪਏ	ਏ,2/99 ਐਸ.9/81 ਅਤੇ ਐਸ.ਓ.ਸੀ.ਏ.-
	16/8/ਐਸ.ਐਸ.78 ਅਤੇ 79 ਏ. ਐਮ. ਐਨ.
	ਡੀ/81 ਮਿਤੀ 20-2-1981 ਦੇ ਰਾਹੀਂ ਮੁਆਫ਼ ਹੈ।

ਮੈਸਰਜ਼ ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ 2/3 ਫਸਟ ਫਲੋਰ ਵੈਸਟ ਪਟੇਲ
ਰੋਡ ਨਿਊ ਦਿੱਲੀ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਪੁੱਤਰ ਸ੍ਰੀ ਆਰ. ਬੀ. ਅਗਰਵਾਲ ਵਾਸੀ
2/3 ਫਸਟ ਫਲੋਰ ਵੈਸਟ ਪਟੇਲ ਰੋਡ ਨਿਊ ਦਿੱਲੀ ਬਰੂਏ ਰੈਜ਼ੂਲੇਸ਼ਨ ਮਿਤੀ 16-4-2009 ਜਿਸਦੇ
ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਨੂੰ ਜਾਇਦਾਦ ਬੈ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹੈ ਦਾ ਬਾਇਆ ਹਾਂ ਜੋ ਕਿ ਇਕ ਪਲਾਟ
ਰਕਬਾ 1240 ਵਰਗ ਗਜ ਇਸ ਪਲਾਟ ਦੇ ਦੱਖਣ ਵਾਲੇ ਪਾਸੇ ਸੁਆ ਲੱਗਦਾ ਹੈ, ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ
93 ਖਤੌਨੀ ਨੰਬਰ 97 ਖਸਰਾ ਨੰਬਰ 12//9/3, ਵਾ ਖੇਵਟ ਨੰਬਰ 95 ਖਤੌਨੀ ਨੰਬਰ 99 ਖਸਰਾ
ਨੰਬਰ 12//2/2, ਵਾ ਖੇਵਟ ਨੰਬਰ 96 ਖਤੌਨੀ ਨੰਬਰ 100 ਖਸਰਾ ਨੰਬਰ 12//2/1, ਵਾ ਖੇਵਟ
ਨੰਬਰ 99 ਖਤੌਨੀ ਨੰਬਰ 103 ਖਸਰਾ ਨੰਬਰ 7//13/1, 7//18/2, 7//19, 7//22/1,
7//22/3, 7//23/1, ਬਰੂਏ ਜਮਾਬੰਦੀ ਸਾਲ 2006-2007 ਵਾਕਿਆ ਪਿੰਡ ਉਮੈਦਪੁਰ
ਹਦਬਸਤ ਨੰਬਰ 231 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ ਮੁਤਾਬਕ
ਕਾਗਜਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ। ਇਹ ਪਲਾਟ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ ਝਗੜੇ ਤੇ ਰਹਿਤ
ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ ਮਤ ਦੇ ਨਾਲ ਆਪਣਾ ਉਪਰੋਕਤ ਪਲਾਟ ਸਮੇਤ ਸਾਰੇ
ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ ਬਦਲੇ 17,36,000/-ਰੁਪਏ
(ਅੱਖਰੀ ਸ਼ਤਾਰਾਂ ਲੱਖ ਛੱਤੀ ਹਜ਼ਾਰ ਰੁਪਏ) ਜਿਸਦੇ ਅੱਧੇ 8,68,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਸ੍ਰੀ
ਆਨੰਦਪੁਰ ਟਰੱਸਟ ਰਜਿਸਟਰਡ ਆਨੰਦਪੁਰ ਜਿਲਾ ਅਸ਼ੋਕ ਨਗਰ (ਮੱਧ ਪ੍ਰਦੇਸ਼) ਰਾਹੀਂ ਅਧਿਕਾਰ

17096

ਟਰਸਟੀ ਵਿਚਾਰ ਨਿਰਲੇਪ ਨੰਦ ਚੇਲਾ ਸਵਾਮੀ ਦਰਸ਼ਨ ਪੂਰਨਾ ਅਨੰਦ ਜੀ ਮਹਾਰਾਜ ਵਾਸੀ ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਡਾਕਖਾਨਾ ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਜਿਲਾ ਅਸ਼ੋਕ ਨਗਰ (ਮੱਧ ਪ੍ਰਦੇਸ਼) ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਬਾਇਆ ਨੇ ਇਸ ਵੇਰਵੇ ਨਾਲ 17,30,000/-ਰੁਪਏ ਦਾ ਚੈਕ ਨੰਬਰ 804849 ਮਿਤੀ 5-9-2012 ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ ਨਾਨਾ ਪੇਠ ਪੂਨਾ (ਮਹਾਰਾਸਟਰ) 411002 ਤੇ 6000/-ਰੁਪਏ ਨਕਦ ਵਸੂਲ ਕਰ ਲਈ ਹੈ। ਸਮਝਣੇ ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਨਹੀਂ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੇ ਪਲਾਟ ਦੇ ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰ ਟਰੱਸਟ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਟਰੱਸਟ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ ਗਈ ਹੈ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਇਸ ਪਲਾਟ ਸਬੰਧੀ ਕੋਈ ਕੇਸ ਕਿਸੇ ਵੀ ਅਦਾਲਤ ਵਿਚ ਨਹੀਂ ਚੱਲ ਰਿਹਾ ਅਤੇ ਪੈਡਿੰਗ ਨਹੀਂ ਹੈ, ਅੱਜ ਤੋਂ ਪਹਿਲਾਂ ਇਸ ਪਲਾਟ ਨੂੰ ਵੇਚਣ ਦਾ ਸੌਦਾ ਕਿਸੇ ਹੋਰ ਨਾਲ ਨਹੀਂ ਕੀਤਾ ਕੋਈ ਕਰਜਾ ਇਸ ਪਲਾਟ ਤੇ ਬਕਾਇਆ ਨਹੀਂ ਹੈ। ਖਰੀਦਾਰ ਉਕਤ ਟਰੱਸਟ ਚੈਰੀਟੇਬਲ ਟਰੱਸਟ ਹੈ। ਇਹ ਮੁਨੱਖਤਾ ਦੇ ਕਲਿਆਣ ਤੇ ਭਲਾਈ ਦਾ ਕੰਮ ਕਰਦਾ ਹੈ। ਉਕਤ ਟਰੱਸਟ ਦਾ ਉਦੇਸ਼ ਸਿੱਖਿਆ ਦਾ ਪ੍ਰਚਾਰ ਧਰਮ ਦਾ ਪ੍ਰਚਾਰ ਮੁਨੱਖਤਾ ਦੀ ਸੇਵਾ ਕਰਨਾ ਹੈ ਅਤੇ ਇਹ ਟਰੱਸਟ ਆਪਣੇ ਸ਼ਕੂਲਾਂ ਵਿੱਚ ਗਰੀਬਾਂ ਨੂੰ ਮੁਫਤ ਸਿੱਖਿਆ ਦਿੰਦਾ ਹੈ ਇਹ ਟਰੱਸਟ ਮੁਫਤ-ਇਲਾਜ ਆਪਣੇ ਹਸਪਤਾਲਾਂ ਦੇ ਵਿੱਚ ਕਰਾਉਂਦਾ ਹੈ ਤੇ ਲੋਕ ਭਲਾਈ ਦੇ ਕੰਮ ਕਰਦਾ ਹੈ। ਇਸ ਲਈ ਇਸ ਖਰ ਅਸਟਾਮ ਮੁਆਫ਼ ਹੈ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜਾ ਖਰੀਦਾਰ ਟਰੱਸਟ ਦੇ ਹੱਥੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਦੋਹਾਂ ਧਿਰਾਂ ਦੇ ਕਹਿਣ ਅਨੁਸਾਰ ਲਿਖ ਦਿੱਤਾ

ਕਿ ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੇਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ ਠੀਕ

ਪ੍ਰਵਾਨ ਕੀਤਾ, ਮਿਤੀ:- 5-9-2012

ਏ. ਖਾਨੀ ਜਗਤ ਸਿੰਘ
ਜਗਤ ਸਿੰਘ ਵਾਸੀ ਨਵੀਂ
ਸਰ: ਰਾਮ: ਸਾਹਿਬ (ਪਿ.)
ਲਾਇਸੈਂਸ ਨੰ: 701A/341/DH
ਰਜਿ: ਨੰ: 462/ਮਿਤੀ: 5-9-2012

ਗਵਾਹ
Rishpal
ਰਣਪਾਲ ਸਿੰਘ ਨੰਬਰਦਾਰ
ਪਿੰਡ ਨੰਦਪੁਰ, (ਲੁਧਿਆਣਾ)

ਬਾਇਆ
ਮੈਸਰਜ਼ ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ
ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ ਫਸਟ
ਫਲੋਰ ਵੈਸਟ ਪਟੇਲ ਰੋਡ ਨਿਊ ਦਿੱਲੀ
ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ

ਗਵਾਹ
ਸ਼੍ਰੀਮਤੀ ਕੁਮਾਰ
ਓ. ਬਲਦੇਵ ਕੌਰ
ਵਲੀ ਸ਼ਿਪੁਰ

[Handwritten signature]

[Handwritten signature]

ਖਰੀਦਾਰ:- ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਟਰੱਸਟ ਰਜਿ: ਆਨੰਦਪੁਰ
ਜਿਲਾ ਅਸ਼ੋਕ ਨਗਰ (ਮੱਧ ਪ੍ਰਦੇਸ਼) ਰਾਹੀਂ ਅਧਿਕਿਰਤ
ਟਰਸਟੀ ਵਿਚਾਰ ਨਿਰਲੇਪ ਨੰਦ
(PAN no. AAATS2629F)

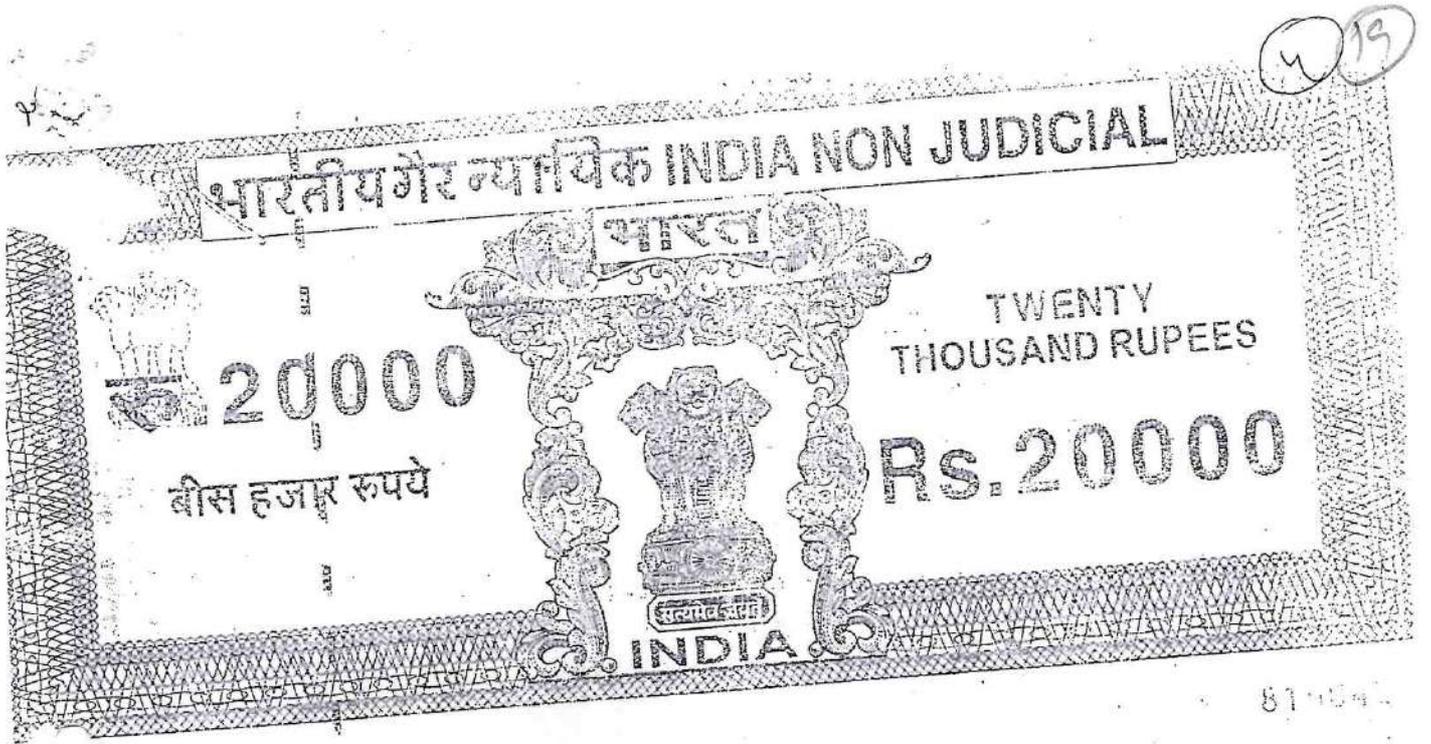
V.N.A.

ਫੋਟੋ ਸ਼੍ਰੀਮਤੀ ਅਗਰਵਾਲ

ਫੋਟੋ ਮੁਕੇਸ਼ ਕੀ



4 19



ਪੰਜਾਬ ਪੰਜਾਬ PUNJAB

ਬੇਨਾਮਾ ਭੇਦਿ ਰਕਬਾ 6 ਕਨਾਲ 2-1/3 ਮਰਲੇ ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ
ਕਿਸਮ ਖੇਡੀਵਾੜੀ ਲਿਸਟ ਨੰ: 0093/0003

ਮਾਲੀਅਤ 10,00,000/- ਰੁਪਏ ਰੁਬਰੂ ਕੁਝ ਨਹੀ ਲੈਣਾ ਵਸੂਲਕੀਤੇ 10,00,000/- ਰੁਪਏ ਦੇ ਦੋ ਚੈਕ	ਅਕ ਮ 80,000/- ਰੁਪਏ ਨੰ: 2126 ਮਿਤੀ 1-2-2013 ਕਿਤਾ 4 ਦਫਤਰ ਖਜ਼ਾਨਾ ਲੁਧਿਆਣਾ। ਡਿਟੇਲ 20,000x4 (ਨੰ: 815042 ਤੋਂ 45)
---	--

ਜੋ ਕਿ ਫਰਮ ਡਾਇਨਾਮਿਕ ਕਾਸਟਿੰਗਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ 30/27 ਫਸਟ ਫਲੋਰ, ਈਸਟ ਪਟੇਲ ਨਗਰ
ਨਿਊ ਦਿੱਲੀ, ਜਿਸਦਾ ਨਵਾਂ ਨਾਮ ਮੈਸ: ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ, ਪਤਾ
30/27 ਈਸਟ ਪਟੇਲ ਨਗਰ, ਫਸਟ ਫਲੋਰ, ਨਿਊ ਦਿੱਲੀ, ਹੈ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਸੁਧੀਰ ਗੁਲਾਟੀ ਜਿਸਨੂੰ
ਮਤਾ ਮਿਤੀ 27/ਮਈ/2008 ਰਾਹੀਂ ਕੰਪਨੀ ਦਾ ਹੇਠ ਲਿਖੀ ਜਾਇਦਾਦ ਬੈ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹਾਸਲ ਹੈ
ਦਾ ਬਾਇਆਂ ਹਾਂ।

642
743

ਜੋ ਕਿ ਭੇਦਿ ਰਕਬਾ 6 ਕਨਾਲ 2-1/3 ਮਰਲੇ ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 402 ਖਤੋਨੀ ਨੰਬਰ 448 ਖਸਰਾ ਨੰਬਰ

36//9/2/1, ਖੇਵਟ ਨੰਬਰ 404 ਖਤੋਨੀ ਨੰਬਰ 450 ਖਸਰਾ ਨੰਬਰ 36//9/2/2, 36//10/
ਖੇਵਟ ਨੰਬਰ 404 ਖਤੋਨੀ ਨੰਬਰ 450 ਖਸਰਾ ਨੰਬਰ 36//1/2, 36//2/1/1 ਕਿਤੇ 4 (12-15)
ਖੇਵਟ ਨੰਬਰ 480 ਖਤੋਨੀ ਨੰਬਰ 534 ਖਸਰਾ ਨੰਬਰ 36//9/1, ਬਰੂਏ ਸਮਾਂਬੰਦੀ ਸਾਲ 2007-201
ਨੋਟ: ਇਸ ਪੱਤੇ ਦੀ ਵਰਤੋਂ ਕਰਨ ਵਾਲੇ ਨੂੰ ਇਸ ਦਾ ਮਿਤੀ ਦੇ ਨਾਲ ਪਤਾ ਕਰਨਾ ਪਵੇਗਾ
ਖੇਵਟ ਨੰਬਰ 450 ਖਤੋਨੀ ਨੰਬਰ 534 ਖਸਰਾ ਨੰਬਰ 36//1/2, 36//2/1/1 ਕਿਤੇ 4 (12-15) ਦੇ ਨਾਲ ਪਤਾ ਕਰਨਾ ਪਵੇਗਾ
ਖੇਵਟ ਨੰਬਰ 450 ਖਤੋਨੀ ਨੰਬਰ 534 ਖਸਰਾ ਨੰਬਰ 36//1/2, 36//2/1/1 ਕਿਤੇ 4 (12-15) ਦੇ ਨਾਲ ਪਤਾ ਕਰਨਾ ਪਵੇਗਾ



PUNJAB

815043

ਵਾਕਿਆ ਪਿੰਡ ਧਰੌੜ ਹਦਬਸਤ ਨੰਬਰ 232 ਸਬ ਤਹਿਸੀਲ ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦੀ ਬਾਇਆ
 ਫਰਮ ਮੁਤਾਬਕ ਕਾਗਜ਼ਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ। ਇਹ ਭੋਇ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ ਝਗੜੇ ਤੋਂ
 ਰਹਿਤ ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁਧ ਖੁਧ ਤੇ ਮੱਤ ਨਾਲ ਕਿਸੇ ਅਸਰ ਦਬਾਓ ਤੇ ਆਪਣੀ
 ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਜੋ ਵੀ ਹੱਕ ਇਸ
 ਭੋਇ ਰਕਬੇ ਨੂੰ ਹਾਸਲ ਹਨ ਇਤ ਆਦਿਕ ਬਦਲੇ 10,00,000/-ਰੁਪਏ (ਅੱਖਰੀ ਦਸ ਲੱਖ ਰੁਪਏ) ਜਿਸਦੇ
 ਅੱਧੇ 5,00,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ (1) ਸੰਜੀਵ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਅਮਰ ਚੰਦ ਜੈਨ ਵਾਸੀ 50/4
 ਬਾਗ ਨੌਰੀਆ ਮੱਲ ਜੈਨ, ਨੇੜੇ ਗੁਲਮੋਹਰ ਹੋਟਲ ਲੁਧਿਆਣਾ (2) ਨਰੇਸ਼ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਵਿਸ਼ਵਾ
 ਮੱਤਲ ਬਿੰਗਲਾ ਵਾਸੀ ਮਕਾਨ ਨੰਬਰ 56 ਸਮਸ਼ੇਰ ਐਵੀਨਿਊ ਫਿਰੋਜ਼ਪੁਰ ਰੋਡ ਲੁਧਿਆਣਾ ਨੂੰ ਬਾ - ਹਿੱਸਾ
 ਚਾਬਰ ਕਤਈ ਕਰਕੇ ਕਬਜ਼ਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ 10,00,000/-ਰੁਪਏ ਇਸ ਵੇਰਵੇ ਨਾਲ
 ,00,000/-ਰੁਪਏ ਦਾ ਚੈਕ ਨੰਬਰ 273012 ਮਿਤੀ 31-01-2013 ਇੰਡਿਅਨ ਬੈਂਕ ਬਰਾਂਚ ਪੋਰੋਵਾਲ

S. S. S. S.



815044

ਪੰਜਾਬ PUNJAB

ਰੋਡ, ਨੇੜੇ ਐਨ. ਆਰ. ਆਈ ਸਿਲਕ ਸਟੋਰ ਲੁਧਿਆਣਾ ਸੰਜੀਵ ਕੁਮਾਰ ਵਲੋਂ ਤੇ 5,00,000/-ਰੁਪੈ ਦਾ
 ਚੈਕ ਨੰਬਰ 120451 ਮਿਤੀ 31-1-2013 ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ ਬਰਾਂਚ ਬੀ. ਆਰ. ਐਸ. ਨਗਰ
 ਲੁਧਿਆਣਾ ਨਰੇਸ਼ ਕੁਮਾਰ ਵਲੋਂ ਦੇ ਬਾਇਆ ਨੇ ਵਸੂਲ ਕਰ ਲਏ ਹਨ, ਸਾਹਮਣੇ ਜੁਆਇੰਟ ਸਬ ਰਜਿਸਟਰਾਰ
 ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ, (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਨਹੀਂ ਲੈਣਾ। ਇੰਤਕਾਲ ਦਾਖਲ ਖਾਰਜ ਬਾਇਆ ਦੀ
 ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ ਰਕਬੇ ਦੇ ਕੁੱਲ ਹੱਕ
 ਖਰੀਦਾਰ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਪੂਰਨ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੋ ਗਿਆ ਹੈ। ਬਾਇਆ
 ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਇਸ ਭੋਇ ਸਬੰਧੀ ਕੋਈ ਕੇਸ ਕਿਸੇ ਵੀ ਅਦਾਲਤ
 ਵਿਚ ਨਹੀਂ ਚੱਲ ਰਿਹਾ ਅਤੇ ਪੈਡਿੰਗ ਨਹੀਂ ਹੈ, ਅੱਜ ਤੋਂ ਪਹਿਲਾਂ ਇਸ ਭੋਇ ਨੂੰ ਵੇਚਣ ਦਾ ਸੌਦਾ ਕਿਸੇ ਹੋਰ
 ਨਾਲ ਨਹੀਂ ਕੀਤਾ, ਕੋਈ ਕਰਜਾ ਇਸ ਭੋਇ ਤੇ ਬਕਾਇਆ ਨਹੀਂ ਹੈ। ਇਸ ਭੋਇ ਦੇ ਉੱਤਰ ਰਸਤਾ ਪੈਂਤਾਂ ਫੁਟ
 ਚੌੜਾ ਲੱਗਦਾ ਹੈ। ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜਾ

Sudhish Gumber



ਪੰਜਾਬ PUNJAB

815045

ਖਰੀਦਾਰ ਦੇ ਹੱਥੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੈਂਕ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਵਾਸਤੇ ਬਾਇਆ ਦੀ ਜਾਤ ਜਾਇਦਾਦ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਦੋਹਾਂ ਧਿਰਾਂ ਦੇ ਕਹਿਣ ਅਨੁਸਾਰ ਲਿਖ ਦਿੱਤਾ ਕਿ ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਸੁਣ ਸਮਝ ਕੇ ਸਹੀ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਮਿਤੀ:- 1/2/2013

10/2/2013
 ਖਰੀਦਾਰ ਸਿੰਘ ਦਲੀਪ ਨਰੀਮ
 ਸਾਹਿਬਾਣ (ਲਾਇ.)
 ਨੰ: 701/841/DH
 ਰਜਿ: ਨੰ: 31 ਮਿਤੀ 1/2/2013

ਗਵਾਹ
 ਨਰੇਸ਼ ਕੁਮਾਰ ਨਰੇਸ਼
 ਨਰੇਸ਼ ਕੁਮਾਰ (ਲਾਇਸੈਂਸ)

ਬਾਇਆ
 ਗਵਾਹ
 ਰਾਹੀਂ ਸੁਧੀਰ ਗੁਲਾਟੀ
 Sudhir Gulati

ਨਰੇਸ਼ ਕੁਮਾਰ ਨਰੇਸ਼
 ਪੁੱਤਰ ਕੌ ਗੁਰਚਰਨ ਸਿੰਘ
 ਤਾਪਕ ਰਮੀ ਪੁੱਤਰ
 ਮਾਨਕ ਗੁਰਚਰਨ

ਖਰੀਦਾਰ:- ਸੰਜੀਵ ਕੁਮਾਰ,
 ਨਰੇਸ਼ ਕੁਮਾਰ, ਟਰੇਡਿੰਗ
 ਕੰਪਨੀ ਆਰਟੀ
 Sanjeev

ਸੰਜੀਵ ਕੁਮਾਰ





ਪੰਜਾਬ PUNJAB

ਬੈਨਾਮਾ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 3 ਮਰਲੇ ਵਾਕਿਆ ਪਿੰਡ ਉਮੈਦਪੁਰ	
ਮਾਲੀਅਤ 40,00,000/-ਰੁਪਏ	ਅਸਟਾਮ 3,60,000/-ਰੁਪਏ ਨੰ: 290 ਮਿਤੀ 5-8-13
ਰੁਬਰੂ ਕੁਲ ਨਹੀ ਲੈਣਾ	ਕਿਤੇ 15 ਦਫਤਰ ਖਜਾਨਾ ਪਾਇਲ।
ਵਸੂਲਕੀਤੇ 40,00,000/-ਰੁਪਏ	ਡਿਟੇਲ 25,000x14 (ਨੰ:732130 ਤੋਂ 43),
ਚੈਕ ਰਾਹੀਂ	10,000x1 (ਨੰ:A 253230),

ਮੈਸਰਜ਼ ਡਾਇਨਾਮਿਕ ਇਨਫਰਾ ਡਿਵੈਲਪਰਜ਼ ਪ੍ਰਾਈਵੇਟ ਲਿਮਟਿਡ 2/3 ਫਸਟ ਫਲੋਰ ਵੈਸਟ ਪਟੇਲ

ਰੋਡ ਨਿਊ ਦਿੱਲੀ ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਪੁੱਤਰ ਸ੍ਰੀ ਆਰ. ਬੀ. ਅਗਰਵਾਲ ਵਾਸੀ

2/3 ਫਸਟ ਫਲੋਰ ਵੈਸਟ ਪਟੇਲ ਰੋਡ ਨਿਊ ਦਿੱਲੀ ਬਰੂਏ ਰੈਜ਼ੂਲੇਸ਼ਨ ਮਿਤੀ 16-4-2009 ਜਿਸਦੇ

Handwritten signature



ਸ਼ਬਦ ਪੰਜਾਬ PUNJAB

ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਨੂੰ ਜਾਇਦਾਦ ਬੈ ਕਰਨ ਦਾ ਅਧਿਕਾਰ ਹੈ (ਉਪਰੋਕਤ ਮਤਾ ਅੱਜ ਤੱਕ ਕਾਇਮ ਹੈ

ਇਸ ਮਤੇ ਨੂੰ ਕੰਪਨੀ ਨੇ ਕੈਂਸਲ ਕਰਕੇ ਕੋਈ ਹੋਰ ਮਤਾ ਇਸ ਜਾਇਦਾਦ ਸਬੰਧੀ ਕਿਸੇ ਹੋਰ ਦੇ ਹੱਕ ਵਿੱਚ

ਨਹੀਂ ਪਾਇਆ ਜਿਸਦੀ ਜਿੰਮੇਵਾਰੀ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ ਦੀ ਹੈ) ਦਾ ਬਾਇਆ ਹਾਂ। ਜੋ ਕਿ ਭੋਇ ਰਕਬਾ

4 ਕਨਾਲ 3 ਮਰਲੇ ਜਿਸਦੇ ਦੱਖਣ ਵਾਲੇ ਪਾਸੇ ਸੁਆ ਲੱਗਦਾ ਹੈ, ਵਿਚੋਂ ਖੇਵਟ ਨੰਬਰ 99 ਖਤੌਨੀ ਨੰਬਰ

103 ਖਸਰਾ ਨੰਬਰ 7//13/1, 7//18/2, 7//19, 7//22/2, 7//22/3, 7//23/1,

Handwritten signature

भारत गणराज्य INDIA NON JUDICIAL

ਰੁ.
25000
ਪੰਦਹੀਸ ਸ਼ਤਾਬਦ ਰੁਪਏ

Rs.
25000
TWENTY FIVE THOUSAND RUPEES

INDIA

ਪੰਜਾਬ PUNJAB

ਖੇਵਟ ਨੰਬਰ 304 ਖਤੋਨੀ ਨੰਬਰ 356 ਖਸਰਾ ਨੰਬਰ 7//20/1, 7//21/2, 7//22/1, ਬਰੂਏ

ਜਮਾਬੰਦੀ ਸਾਲ 2006-2007 ਵਾਕਿਆ ਪਿੰਡ ਉਮੈਦਪੁਰ ਹਦਬਸਤ ਨੰਬਰ 231 ਸਬ ਤਹਿਸੀਲ

ਸਾਹਨੇਵਾਲ, ਜਿਲਾ ਲੁਧਿਆਣਾ ਦਾ ਬਾਇਆ ਮੁਤਾਬਕ ਕਾਗਜ਼ਾਤ ਮਾਲ ਰਾਹੀਂ ਮਾਲਕ ਤੇ ਕਾਬਜ ਹੈ।

ਇਹ ਭੋਇ ਹਰ ਕਿਸਮ ਦੇ ਭਾਰ ਤੇ ਝਗੜੇ ਤੋਂ ਰਹਿਤ ਹੈ। ਹੁਣ ਬਾਇਆ ਨੇ ਆਪਣੀ ਪੂਰੀ ਸੁੱਧ ਬੁੱਧ ਤੇ

ਮਤ ਦੇ ਨਾਲ ਆਪਣੀ ਉਪਰੋਕਤ ਭੋਇ ਰਕਬਾ 4 ਕਨਾਲ 3 ਮਰਲੇ ਸਮੇਤ ਸਾਰੇ ਹੱਕ ਹਕੂਕ ਸਬੰਧਤ

7090

ਪੰਜ ਨੰਬਰ 4

भारतीय न्यायिक नोट INDIA NON JUDICIAL



ਪੰਜ ਪੰਜਾਬ PUNJAB

ਹੱਕ ਰਸਤੇ ਜਾਤ ਦਾਖਲੀ ਖਾਰਜੀ ਇਤ ਆਦਿਕ ਬਦਲੇ 40,00,000/-ਰੁਪਏ (ਅੱਖਰੀ ਚਾਲੀ ਲੱਖ

ਰੁਪਏ) ਜਿਸਦੇ ਅੱਧੇ 20,00,000/-ਰੁਪਏ ਹੁੰਦੇ ਹਨ ਪਾਸ ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਟਰੱਸਟ ਰਜਿਸਟਰਡ

ਆਨੰਦਪੁਰ ਜਿਲਾ ਅਸ਼ੋਕ ਨਗਰ (ਮੱਧ ਪ੍ਰਦੇਸ਼) ਰਾਹੀਂ ਅਧਿਕਿਰਤ ਟਰਸਟੀ ਵਿਚਾਰ ਨਿਰਲੇਪ ਨੰਦ

ਚੇਲਾ ਸਵਾਮੀ ਦਰਸ਼ਨ ਪੂਰਨਾ ਅਨੰਦ ਜੀ ਮਹਾਰਾਜ ਵਾਸੀ ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਡਾਕਖਾਨਾ ਸ੍ਰੀ ਆਨੰਦਪੁਰ

ਜਿਲਾ ਅਸ਼ੋਕ ਨਗਰ (ਮੱਧ ਪ੍ਰਦੇਸ਼) ਨੂੰ ਬੈ ਕਤਈ ਕਰਕੇ ਕਬਜਾ ਦੇ ਦਿੱਤਾ ਹੈ। ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ

Handwritten signature or mark

ਪੰਜ ਨੰਬਰ 5

INDIA NON JUDICIAL

25000

ਪੰਜਾਬ ਸਰਕਾਰ ਲਾਭ

Rs. 25000

TWENTY FIVE THOUSAND RUPEES

INDIA

ਪੰਜਾਬ PUNJAB

40,00,000/-ਰੁਪਏ ਬਾਇਆ ਨੇ ਚੈਕ ਨੰਬਰ 236122 ਮਿਤੀ 5-8-2013 ਪੰਜਾਬ ਨੈਸ਼ਨਲ ਬੈਂਕ

ਨਾਨਾ ਧੰਨ ਪੂਨਾ (ਮਹਾਰਾਸ਼ਟਰ) 411002 ਰਾਹੀਂ ਵਸੂਲ ਕਰ ਲਈ ਹੈ। ਸਾਮਣੇ ਜੁਆਇੰਟ ਸਬ

ਰਜਿਸਟਰਾਰ ਸਾਹਿਬ ਸਾਹਨੇਵਾਲ (ਜਿਲਾ ਲੁਧਿਆਣਾ) ਕੋਈ ਰਕਮ ਨਹੀਂ ਲੈਣੀ। ਇੰਤਕਾਲ ਦਾਖਲ

ਖਾਰਜ ਬਾਇਆ ਦੀ ਗੈਰ ਹਾਜ਼ਰੀ ਵਿੱਚ ਕਰ ਦਿਤਾ ਜਾਵੇ ਕੋਈ ਉਜਰ ਨਹੀਂ ਹੋਵੇਗਾ। ਬੈ ਕੀਤੀ ਭੋਇ ਦੇ

ਕੁੱਲ ਹੱਕ ਖਰੀਦਾਰ ਟਰੱਸਟ ਦੇ ਹੱਕ ਵਿਚ ਬਦਲ ਦਿੱਤੇ ਹਨ ਅਤੇ ਖਰੀਦਾਰ ਟਰੱਸਟ ਪੂਰਨ ਮਾਲਕ ਤੇ

Handwritten signature

ਪੰਜ ਨੰਬਰ 6



ਪੰਜ ਪੰਜਾਬ PUNJAB

ਕਾਬਜ਼ ਰਿਖਿਆ ਹੈ। ਬਾਇਆ ਜਾਂ ਬਾਇਆ ਦੇ ਹੱਕੀਆਂ ਦਾ ਕੋਈ ਵਾਸਤਾ ਨਹੀਂ ਰਿਹਾ। ਇਸ ਭੋਇ

ਸਬੰਧੀ ਕੋਈ ਕੇਸ ਕਿਸੇ ਵੀ ਅਦਾਲਤ ਵਿਚ ਨਹੀਂ ਚੱਲ ਰਿਹਾ ਅਤੇ ਪੈਡਿੰਗ ਨਹੀਂ ਹੈ, ਅੱਜ ਤੋਂ ਪਹਿਲਾਂ

ਇਸ ਭੋਇ ਨੂੰ ਵੇਚਣ ਦਾ ਸੌਦਾ ਕਿਸੇ ਹੋਰ ਨਾਲ ਨਹੀਂ ਕੀਤਾ ਕੋਈ ਕਰਜਾ ਇਸ ਭੋਇ ਤੇ ਬਕਾਇਆ

ਨਹੀਂ ਹੈ। ਖਰੀਦਾਰ ਉਕਤ ਟਰੱਸਟ ਚੈਰੀਟੇਬਲ ਟਰੱਸਟ ਹੈ। ਇਹ ਮੁਨੱਖਤਾ ਦੇ ਕਲਿਆਣ ਤੇ ਭਲਾਈ

ਦਾ ਕੰਮ ਕਰਦਾ ਹੈ। ਉਕਤ ਟਰੱਸਟ ਦਾ ਉਦੇਸ਼ ਸਿੱਖਿਆ ਦਾ ਪ੍ਰਚਾਰ ਧਰਮ ਦਾ ਪ੍ਰਚਾਰ ਮਨੁੱਖਤਾ ਦੀ

M. Singh



ਬ ਪੰਜਾਬ PUNJAB

ਸੇਵਾ ਕਰਨਾ ਹੈ ਅਤੇ ਇਹ ਟਰੱਸਟ ਆਪਣੇ ਸਕੂਲਾਂ ਵਿੱਚ ਗਰੀਬਾਂ ਨੂੰ ਮੁਫਤ ਸਿੱਖਿਆ ਦਿੰਦਾ ਹੈ ਇਹ

ਟਰੱਸਟ ਮੁਫਤ ਇਲਾਜ ਆਪਣੇ ਹਸਪਤਾਲਾਂ ਦੇ ਵਿੱਚ ਕਰਾਉਂਦਾ ਹੈ ਤੇ ਲੋਕ ਭਲਾਈ ਦੇ ਕੰਮ ਕਰਦਾ ਹੈ।

ਅਗਰ ਕਿਸੇ ਨੁਕਸ ਮਲਕੀਤੀ ਜਾਂ ਕਾਨੂੰਨੀ ਜਾਂ ਕਿਸੇ ਦੇ ਉਜਰ ਦੇ ਨਾਲ ਕਬਜ਼ਾ ਖਰੀਦਾਰ ਟਰੱਸਟ ਦੇ

ਹੱਥੋਂ ਨਿਕਲ ਜਾਵੇ ਤਾਂ ਖਰੀਦਾਰ ਦੀ ਬੈ ਦੀ ਸਾਰੀ ਰਕਮ ਤੇ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਵਾਸਤੇ ਬਾਇਆ

ਦੀ ਜਾਤੀ ਜਾਇਦਾਦ ਜੁੰਮੇਵਾਰ ਹੋਵੇਗੀ। ਇਸ ਲਈ ਇਹ ਬੈਨਾਮਾ ਦੋਹਾਂ ਧਿਰਾਂ ਦੇ ਕਹਿਣ ਅਨੁਸਾਰ

Muz



ਸ਼ਾਹੀ ਪੰਜਾਬ PUNJAB

ਲਿਖ ਦਿਤਾ ਕਿ ਸੰਨਦ ਰਹੇ, ਲਿਖਣ ਪਿਛੋਂ ਦੋਹਾਂ ਧਿਰਾਂ ਨੂੰ ਸੁਣਾ ਸਮਝਾ ਦਿੱਤਾ ਜਿਹਨਾਂ ਨੇ ਸੁਣ ਸਮਝਕੇ
 ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ, ਮਿਤੀ: 6/8/2013

ਜਗਦੀਪ ਸਿੰਘ ਵਸੀਕਾ ਨਵੀਸ
 ਸਬ: ਤਹਿ: ਸਾਹਨੇਵਾਲ (ਲੁਧਿ:)
 ਲਾਇਸੈਂਸ ਨੰ: 70/A/84/LDH
 ਰਜਿ: ਨੰ: 20-5-ਮਿਤੀ 6/8/2013

ਗਵਾਹ
 Bikker Singh
 No. 10/10/10
 V.B. Kotera Kotera, LDH

ਬਾਇਆ
 ਮੈਸਰਜ਼ ਡਾਇਨਾਮਿਕ ਇਨਵਰਾ
 ਡਿਵੈਲਪਰਜ ਪ੍ਰਾਈਵੇਟ ਲਿਮਿਟਡ ਫਸਟ
 ਫਲੋਰ ਵੈਸਟ ਪਟੇਲ ਰੋਡ ਨਿਊ ਦਿੱਲੀ
 ਰਾਹੀਂ ਡਾਇਰੈਕਟਰ ਮੁਨੀਸ਼ ਅਗਰਵਾਲ
 PAN/A DPA 2326A

ਗਵਾਹ
 ਸ਼ਰਮਿਸਤਾ ਪੁੱਤਰ
 ਸ਼੍ਰੀ ਕੁਮਾਰ ਗੋਪਾਲ
 ਸ਼੍ਰੀ ਰਾਮਚੰਦਰ
 Sankar

ਖਰੀਦਾਰ:- ਸ੍ਰੀ ਆਨੰਦਪੁਰ ਟਰੱਸਟ ਰਜਿ: ਆਨੰਦਪੁਰ
 ਜ਼ਿਲਾ ਅਸ਼ੋਕ ਨਗਰ (ਮੱਧ ਪ੍ਰਦੇਸ਼)
 ਰਾਹੀਂ ਅਧਿਕਾਰਤ ਟਰਸਟੀ ਵਿਚਾਰ ਨਿਰਲੇਪ ਨੰਦ

Bai Sukt Vivekanand



TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

OFFICE JOINT REGISTRAR , DEHLON , LUDHIANA



Sale Consideration:	Stamp Duty;	Before:	Total Area
Rs. 10,00,000/-	Rs 50,000/-	Nil	8 Kanal 0 Marla

Situated at Village Dharaur HB no. 232 Sub Tehsil Dehlon District Ludhiana Stamp No. 394 Dated 17-04-2009

M/s Dynamic Castings Private Limited, renamed as M/s: Dynamic Infra Developers Private Limited, Address 2/3 . West Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 8 Kanal 0 Marla out of Khata No. 225/258 Khasra No. 34//23/2,24,37//3/2,7,8,9,12/2,13,14 Khata No. 381/429 Khasra No. 34//6,5/2,15,16/2,35//1/2,9,10,11/1,12/1 Jamabandi Year 2002-2003 Village Dharaur HB No. 232 Sub Tehsil Dehlon Tehsil & District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 10,00,000/- rupees (in words Ten Lakhs) Half of which is Rs. 5,00,000/- to Barjesh Kumar Son of Bishan Dass Son of Puran Chand & Sandeep Kumar Son of Baldev Raj son of Karam Chand Resident's of Village Nandpur Sub Tehsil Dehlon Tehsil & District Ludhiana has been equally Share of Land and possession is given on time.. In front of Joint Sub-Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. If the transfer of mutation is made in the absence of the applicant, there will be no fee. The total rights of the sold property have been transferred in favor of the buyer and the buyer has become the full

owner. Now Seller and his Legal Heirs has no rights. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, he explained it to both the parties, who understood it and accepted it. Date:-
27-5-2011

Witness

Executant

Hari Singh

M/s Dynamic Castings Private Limited

Numberdar

New Delhi, 2/3 First Floor West Patel Nagar

Sd/- English

New Delhi Mr. Munish Aggarwal, Director

(Sd/- English)

Witness

Purchaser

Ravi Kumar

Barjesh Kumar & Sandeep Kumar

Present Sandeep Kumar

Sd/- English

Sd/- English

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 98 Dt. 17-04-2009 and has been pasted in the ledger.

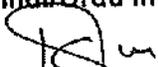
Sd/-

Sub Registrar/Joint Sub Registrar

Dehlon (Ludhiana)



TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English


NOTARY PUBLIC LUDHIANA

16 MAR 2024

TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Property Area 4 Kanal 0 Marle Situating at Village Dharaaur Type Khalis Chahi words 450	Consideration Rs. 5,00,000/- In Front of Nil Advance Rs. 5,00,000/-	Stamp (8 %) Rs. 40,000/- Pages 3 Number 3168 dated 20-01-2011 Kulwinder Singh Stamp Vendor Dehlon District Ludhiana 15000 X 2(864251-52) +10000X2 (953244)
---	---	--

That M/s Dynamic Infra Developers Private Limited New Delhi and (New Name) M/s Dynamic Casting Private Limited Through Director Munish Aggarwal R/o 30/27 , First Floor East Patel Nagar , New Delhi am Seller.. Whereas I own and occupy of one Bhoi Area 4 Kanal 0 Marle Comprised Khata Number 397/444 Khasra Number 34//5/2,6,15,16/2,35//1/2,9,10,11/1,12/1 Total Area 34 Kanal 7 Marle in which share 80/687 Area 4 Kanal 0 Marle Jamabandi Year 2007-2008 Situated at Village Dharaaur Tehsil Dehlon District Ludhiana. The above property is free from any kind of Bar & dispute etc. Now, with my full consent, without any influence, I hereby transfer my above property area including all rights, related rights, entry rights, whatever rights I had to this area etc. in exchange for Rs. 5,00,000/- (the in words Five lakhs Half of which is Rs.2,50,000/-) passed to Sandeep Kumar son of Baldev Raj Son of Karam Chand resident of village Nandpur Sahnewal Sub Teh: Dehlon District Ludhiana has given the possession as per his possession. Now there is no outstanding amount due to the buyer. The total rights of the land which were acquired by Seller have been transferred in favor of the buyer. The buyer has become the absolute owner and occupier. Now there is Concern belongs to the above said property to firm or to me or my heirs. If the entry is rejected or the buyer rejects the entry himself in my absence, I will not have any objection. If any fault arise or dispute in this area then we or our legal property will be responsible for the damage cost of purchaser. If there will be any loss to the purchaser due to legal reasons then we and our legal heirs are responsible. Therefore, this Sale Deed has been written according to the request of both the parties so that it is written on the date: 20-01-2011. Correctly accepted.

Witness
Rashpal Singh
Sd/- (English)

Purchaser
Sandeep Kumar
Sd/- English



Executant
Munish Aggarwal Through Firm
Sd/- English

Witness
Surjit
Sd/- English

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

NOTARY PUBLIC LUDHIANA

Rakesh Kumar Deed Writer
Dehlon , Ludhiana
Dated 20/01/2011

16 MAR 2024

TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Property Area 4 Kanal 0 Marle Situated at Village Dharaur Type Khalis Chahi words 450	Consideration Rs. 4,00,000/- In Front of Nil Advance Rs. 4,00,000/-	Stamp (8 %) Rs. 32,000/- Pages 4 Number 3169 dated 20-01-2011 Kulwinder Singh Stamp Vendor Dehlon District Ludhiana 15000 X 2(864253-54) +1000X2 (C475152- 53)
---	---	---

That M/s Dynamic Infra Developers Private Limited New Delhi and (New Name) M/s Dynamic Casting Private Limited Through Director Munish Aggarwal R/o 30/27 , First Floor East Patel Nagar , New Delhi am Seller.. Whereas I own and occupy of one Bhoi Area 4 Kanal 0 Marle Comprised Khata Number 397/444 Khasra Number 34//5/2,6,15,16/2,35//1/2,9,10,11/1,12/1 Total Area 34 Kanal 7 Marle in which share 80/687 Area 4 Kanal 0 Marle Jamabandi Year 2007-2008 Situated at Village Dharaur Tehsil Dehlon District Ludhiana. The above property is free from any kind of Bar & dispute etc. Now, with my full consent, without any influence, I hereby transfer my above property area including all rights, related rights, entry rights, whatever rights I had to this area etc. in exchange for Rs. 4,00,000/- (the in words Four lakhs Half of which is Rs.2,00,000/-) passed to Barjesh Kumar Son of Bishan Das Son Pooran Chand resident of village Nandpur Sub Teh: Dehlon District Ludhiana has given the possession as per his possession. Now there is no outstanding amount due to the buyer. The total rights of the land which were acquired by Seller have been transferred in favor of the buyer. The buyer has become the absolute owner and occupier. Now there is Concern belongs to the above said property to firm or to me or my heirs. If the entry is rejected or the buyer rejects the entry himself in my absence, I will not have any objection. If any fault arise or dispute in this area then we or our legal property will be responsible for the damage cost of purchaser. If there will be any loss to the purchaser due to legal reasons then we and our legal heirs are responsible. Therefore, this Sale Deed has been written according to the request of both the parties so that it is written on the date: 20-01-2011. Correctly accepted.

Witness
Rashpal Singh
Sd/- (English)

Purchaser
Barjesh Kumar
Sd/- English



Executant
Munish Aggarwal Through Firm
Sd/- English

Witness
Gupreet Singh
Sd/- English

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

Rakesh Kumar Deed Writer
Dehlon , Ludhiana
Dated 20/01/2011

NOTARY PUBLIC LUDHIANA

16 MAR 2024

TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Property Area 4 Kanal 0 Marle Situatd at Village Dharaur Type Khalis Chahi words 450	Consideration Rs. 4,00,000/- In Front of Nil Advance Rs. 4,00,000/-	Stamp (8 %) Rs. 32,000/- Pages 4 Number 3170 dated 20-01-2011 Kulwinder Singh Stamp Vendor Dehlon District Ludhiana 15000 X 2 (864255- 56)+ 1000X2 (C475154-55)
--	---	--

That M/s Dynamic Infra Developers Private Limited New Delhi and (New Name) M/s Dynamic Casting Private Limited Through Director Munish Aggarwal R/o 30/27 , First Floor East Patel Nagar , New Delhi am Seller.. Whereas I own and occupy of one Bhoi Area 4 Kanal 0 Marle Comprised Khata Number 402/448 , 400/446/1 , 395/441-442 Khasra Number 36//2/1/2 , 9/2/1 ,34//16/1 , 34//25/1 , 37//2/2 Jamabandi Year 2007-2008 Situated at Village Dharaur Tehsil Dehlon District Ludhiana. The above property is free from any kind of Bar & dispute etc. Now, with my full consent, without any influence, I hereby transfer my above property area including all rights, related rights, entry rights, whatever rights I had to this area etc. in exchange for Rs. 4,00,000/- (the in words four lakhs Half of which is Rs.2,00,000/-) passed to Husan Lal Son of Kala Ram Son of Batna Ram resident of Noorwala Road Lajpat Nagar , Ludhiana has given the possession as per his possession. Now there is no outstanding amount due to the buyer. The total rights of the land which were acquired by Seller have been transferred in favor of the buyer. The buyer has become the absolute owner and occupier. Now there is Concern belongs to the above said property to firm or to me or my heirs. If the entry is rejected or the buyer rejects the entry himself in my absence, I will not have any objection. If any fault arise or dispute in this area then we or our legal property will be responsible for the damage cost of purchaser. If there will be any loss to the purchaser due to legal reasons then we and our legal heirs are responsible. Therefore, this Sale Deed has been written according to the request of both the parties so that it is written on the date: 20-01-2011. Correctly accepted.

Witness
Rashpal Singh
Sd/- (English)

Purchaser
Husan Lal
Sd/- English



Executant
Munish Aggarwal Through Firm
Sd/- English

Witness
Gurpreet Singh
Sd/- English

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

NOTARY PUBLIC LUDHIANA

Rakesh Kumar Deed Writer
Dehlon , Ludhiana
Dated 20/01/2011

16 MAR 2024

TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Property Area 4 Kanal 0 Marle Situatd at Village Dharaur Type Khalis Chahi words 450	Consideration Rs. 4,00,000/- In Front of Nil Advance Rs. 4,00,000/-	Stamp (8 %) Rs. 32,000/- Pages 5 Number 3171 dated 20-01-2011 Kulwinder Singh Stamp Vendor Dehlon District Ludhiana 10000 X 3 (953245- 46-47) 1000X2 (C475156-57)
--	---	---

That M/s Dynamic Infra Developers Private Limited New Delhi and (New Name) M/s Dynamic Casting Private Limited Through Director Munish Aggarwal R/o 30/27 , First Floor East Patel Nagar , New Delhi am Seller.. Whereas I own and occupy of one Bhoi Area 4 Kanal 0 Marle Comprised Khata Number 402/448 , 400/446/1 , 395/441-442 Khasra Number 36//2/1/2 , 9/2/1 ,34//16/1 , 34//25/1 , 37//2/2 Jamabandi Year 2007-2008 Situated at Village Dharaur Tehsil Dehlon District Ludhiana. The above property is free from any kind of Bar & dispute etc. Now, with my full consent, without any influence, I hereby transfer my above property area including all rights, related rights, entry rights, whatever rights I had to this area etc. in exchange for Rs. 4,00,000/- (the in words four lakhs Half of which is Rs.2,00,000/-) passed to Jaspreet Singh son of Hazur Singh son of Inder Singh resident of village Nandpur Sub Teh: Dehlon District Ludhiana has given the possession as per his possession. Now there is no outstanding amount due to the buyer. The total rights of the land which were acquired by Seller have been transferred in favor of the buyer. The buyer has become the absolute owner and occupier. Now there is Concern belongs to the above said property to firm or to me or my heirs. If the entry is rejected or the buyer rejects the entry himself in my absence, I will not have any objection. If any fault arise or dispute in this area then we or our legal property will be responsible for the damage cost of purchaser. If there will be any loss to the purchaser due to legal reasons then we and our legal heirs are responsible. Therefore, this Sale Deed has been written according to the request of both the parties so that it is written on the date: 20-01-2011. Correctly accepted.

Witness
Rashpal Singh
Sd/- (English)

Purchaser
Jaspreet Singh
Sd/- English



Executant
Munish Aggarwal Through Firm
Sd/- English

Witness
Gurpreet Singh
Sd/- English

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English:

NOTARY PUBLIC LUDHIANA

Rakesh Kumar Deed Writer
Dehlon , Ludhiana
Dated 20/01/2011

16 MAR 2024

TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Bhoi Area 4 Kanal 0 Marla Situated at Village Dharaur

Type Agricultural List No: 0093/0002



Consideration:- Rs.7,20,000/- Stamp :- Rs 57,600/- No. 486 Dt. 27-05-11

In Front of Nil

Pages 7 Office District Treasury Ludhiana Details

Advance : Rs. 7,20,000/-

25,000×2 (No. 622961 to 62), 5000×1 (No. B

244302) 1000×2 No. C568813 to 14)

500×1 No. D537524) 100x1 (No. M 051950)

M/s Dynamic Castings Private Limited 30/27 First Floor, East Patel Nagar New Delhi, renamed as M/s: Dynamic Infra Developers Private Limited, Address 30/27 . East Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 4 Kanal 0 Marla out of Khewat No. 412/392 Min Khatouni No. 458 Khasra No. 34//25/2/2, 35//21/1, Khewat Number 415/404, 395 Khatouni Number 461 Khasra Number 34//17/2, 34//25/2/1, 36//1/1, 36//10/2, 37//5/2, 37//6/1, Khewat No. 404/385 Min Khatouni No. 450 Khasra Number No. 36//1/2, 36//2/1/1, 36//9/2/2, 36//10/1, Khewat Number 477/447 Khatouni Number 531 Khasra Number 35//11/2,35//12/2,35//20/1, Khewat Number 480/451 Khatouni Number 534 Khasra Number 35//23,36//2/2,36//3,36//8,36//9/1, Khewat No. 498/468 Khatouni No. 561 Khasra No. 35//19,35//20/2,35//21/2,35//22, Jamabandi Year 2007-2008 Village Dharaur HB No. 232 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 7,20,000/- rupees (last seven lakh twenty thousand rupees) Half of which is Rs. 3,60,000/- to Sandeep Kumar Son of Baldev Raj Son of Karam Chand Resident of Nandpur Sub Tehsil Sahnewal, District

Ludhiana has been Sold and given possession. Seller has recovered the entire amount of Sale deed. In front of Joint Sub-Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. If the transfer of mutation is made in the absence of the applicant, there will be no fee. The total rights of the sold property have been transferred in favor of the buyer and the buyer has become the full owner. Now Seller and his Legal Heirs has no rights. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, he explained it to both the parties, who understood it and accepted it. Date:- 27-5-2011

Witness

Executant

Hari Singh

M/s Dynamic Castings Private Limited

Numberdar

New Delhi, renamed as M/s:

Sd/- English

Dynamic Infra Developers Private Limited

Mr. Munish Aggarwal, Director

(Sd/- English)

Witness

Purchaser

Sohan Singh

Sandeep Kumar

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

Sd/- English

Sd/- English

NOTARY PUBLIC LUDHIANA

The Copy is Original as per Record

16 MAR 2024

Sd/- Joint Sub Registrar Sahnewal ,Ludhiana

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 777 Dt. 27-05-2011 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)



TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Bhoi Area 4 Kanal 0 Marla Situated at Village Dharaur

Type Agricultural List No: 0093/0002



Consideration:- Rs.7,20,000/- Stamp :- Rs 57,600/- Mo. 481 Dt. 27-05-11

In Front of Nil

Pages 7 Office District Treasury Ludhiana Details

Advance : Rs. 7,20,000/-

25,000×2 (No. 622948 to 49), 5000×1 (No. B

243997) 1000×2 No. C568799 to 568800)

500×1 No. D537519) 100x1 (No. M 051945)

M/s Dynamic Castings Private Limited 30/27 First Floor, East Patel Nagar New Delhi, renamed as M/s: Dynamic Infra Developers Private Limited, Address 30/27 . East Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 4 Kanal 0 Marla out of Khewat No. 397/397, 381 Khatouni No. 444 Khasra No. 34//5/2, 6, 15, 16/2, 35//1/2, 9, 10, 11/ 1, 12/1, Jamabandi Year 2007-2008 Village Dharaur HB No. 232 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 7,20,000/- rupees (in words seven lakh twenty thousand rupees) half of which is Rs. 3,60,000/- to Sandeep Kumar Son of Baldev Raj Son of Karam Chand resident of Nandpur Sub Tehsil Sahnewal, District Ludhiana has been Sold and given possession. Seller has recovered the entire amount of Sale deed. In front of Joint Sub-Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. If the

transfer of mutation is made in the absence of the applicant, there will be no fee. The total rights of the sold property have been transferred in favor of the buyer and the buyer has become the full owner. Now Seller and his Legal Heirs has no rights. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, he explained it to both the parties, who understood it and accepted it. Date:- 27-5-2011

Witness

Executant

Hari Singh

M/s Dynamic Castings Private Limited

Numberdar

New Delhi, renamed as M/s:

Sd/- English

Dynamic Infra Developers Private Limited

Mr. Munish Aggarwal, Director

(Sd/- English)

Witness

Purchaser

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

Sohan Singh

Sandeep Kumar

Sd/- English

Sd/- English

NOTARY PUBLIC LUDHIANA

The Copy is Original as per Record

16 MAR 2024

Sd/- Join Sub Registrar Sahnewal ,Ludhiana

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 774 Dt. 27-05-2011 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)



TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Bhoi Area 4 Kanal 0 Marla Situated at Village Dharaur

Type Agricultural List No: 0093/0002



Consideration:- Rs.7,20,000/- Stamp :- Rs 57,600/- Mo. 480 Dt. 27-05-11

In Front of Nil

Pages 7 Office District Treasury Ludhiana Details

Advance : Rs. 7,20,000/-

25,000×2 (No. 622946 to 47), 5000×1 (No. B

243996) 1000×2 No. C567999 to 568000)

500×1 No. D537518) 100x1 (No. M 051944)

M/s Dynamic Castings Private Limited 30/27 First Floor, East Patel Nagar New Delhi, renamed as M/s: Dynamic Infra Developers Private Limited, Address 30/27 . East Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 4 Kanal 0 Marla out of Khewat No. 397/397, 381 Khatouni No. 444 Khasra No. 34//5/2, 6, 15, 16/2, 35//1/2, 9, 10, 11/ 1, 12/1, Jamabandi Year 2007-2008 Village Dharaur HB No. 232 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 7,20,000/- rupees (in words seven lakh twenty thousand rupees) to Barjesh Kumar son of Mr. Bishan Dass Mr. Puran Chand Resident of Nandpur Sub Tehsil Sahnewal, District Ludhiana has been Sold and given possession. Seller has recovered the entire amount of Sale deed. In front of Joint Sub-Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. If the transfer of mutation is made in the

absence of the applicant, there will be no fee. The total rights of the sold property have been transferred in favor of the buyer and the buyer has become the full owner. Now Seller and his Legal Heirs has no rights. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, he explained it to both the parties, who understood it and accepted it.

Date:- 27-5-2011

Witness

Executant

Hari Singh

M/s Dynamic Castings Private Limited

Numberdar

New Delhi, renamed as M/s:

Sd/- English

Dynamic Infra Developers Private Limited

Mr. Munish Aggarwal, Director

(Sd/- English)

Witness

Purchaser

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

Sohan Singh

Barjesh Kumar

Sd/- English

Sd/- English


NOTARY PUBLIC LUDHIANA

The Copy is Original as per Record

16 MAR 2024

Sd/- Joint Sub Registrar Sahnewal ,Ludhiana

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 772 Dt. 27-05-2011 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)



TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Bhoi Area 4 Kanal 0 Marla Situated at Village Dharaur

Type Agricultural List No: 0093/0002



Consideration:- Rs.7,20,000/- Stamp :- Rs 57,600/- No. 483 Dt. 27-05-11

In Front of Nil

Pages 7 Office District Treasury Ludhiana Details

Advance : Rs. 7,20,000/-

25,000×2 (No. 622952 to 53), 5000×1 (No. B

243999) 1000×2 No. C568803 to 04)

500×1 No. D537521) 100×1 (No. M 051947)

M/s Dynamic Castings Private Limited 30/27 First Floor, East Patel Nagar New Delhi, renamed as M/s: Dynamic Infra Developers Private Limited, Address 30/27 . East Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 4 Kanal 0 Marla out of Khewat No. 412/392 Min Khatouni No. 458 Khasra No. 34//25/2/2, 35//21/1, Khewat Number 415/404, 395 Khatouni Number 461 Khasra Number 34//17/2, 34//25/2/1, 36//1/1, 36//10/2, 37//5/2, 37//6/1, Khewat No. 404/385 Min Khatouni No. 450 Khasra Number No. 36//1/2, 36//2/1/1, 36//9/2/2, 36//10/1, Khewat Number 477/447 Khatouni Number 531 Khasra Number 35//11/2,35//12/2,35//20/1, Khewat Number 480/451 Khatouni Number 534 Khasra Number 35//23,36//2/2,36//3,36//8,36//9/1, Khewat No. 498/468 Khatouni No. 561 Khasra No. 35//19,35//20/2,35//21/2,35//22, Jamabandi Year 2007-2008 Village Dharaur HB No. 232 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his

pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 7,20,000/- rupees (in words seven lakh twenty thousand rupees) Half of which is Rs. 3,60,000/- to Barjesh Kumar son of Mr. Bishan Dass Mr. Puran Chand Resident of Nandpur Sub Tehsil Sahnewal, District Ludhiana has been Sold and given possession. Seller has recovered the entire amount of Sale deed. In front of Joint Sub-Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. If the transfer of mutation is made in the absence of the applicant, there will be no fee. The total rights of the sold property have been transferred in favor of the buyer and the buyer has become the full owner. Now Seller and his Legal Heirs has no rights. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, he explained it to both the parties, who understood it and accepted it. Date:- 27-5-2011

Witness

Executant

Hari Singh

M/s Dynamic Castings Private Limited

Numberdar

New Delhi, renamed as M/s:

Sd/- English

Dynamic Infra Developers Private Limited

Mr. Munish Aggarwal, Director

(Sd/- English)

Witness

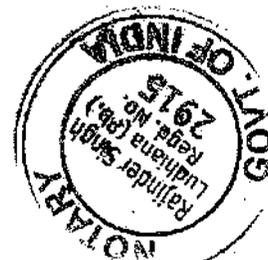
Purchaser

Sohan Singh

Barjesh Kumar

Sd/- English

Sd/- English



The Copy is Original as per Record

Sd/- Join Sub Registrar Sahnewal ,Ludhiana

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 775 Dt. 27-05-2011 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)



TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English


NOTARY PUBLIC LUDHIANA

16 MAR 2024

TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Bhoi Area 4 Kanal 0 Marla Situated at Village Dharaur

Type Agricultural List No: 0093/0002



Consideration:- Rs.7,20,000/- Stamp :- Rs 57,600/- No. 482 Dt. 27-05-11

In Front of Nil

Pages 7 Office District Treasury Ludhiana Details

Advance : Rs. 7,20,000/-

25,000×2 (No. 622950 to 51), 5000×1 (No. B

243998) 1000×2 No. C568801 to 02)

500×1 No. D537520) 100x1 (No. M 051946)

M/s Dynamic Castings Private Limited 30/27 First Floor, East Patel Nagar New Delhi, renamed as M/s: Dynamic Infra Developers Private Limited, Address 30/27 . East Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 4 Kanal 0 Marla out of Khewat No. 395/380 Min Khatouni No. 441-442 Khasra No. 34//25/1,37//2/2, Khewat Number 400/383 Min Khatouni Number 446/1 Khasra Number 34//16/1 Khewat No. 402/384 Min Khatouni No. 448 Khasra Number No. 36//2/1/2,36//9/2/1, Jamabandi Year 2007-2008 Village Dharaur HB No. 232 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 7,20,000/- rupees (in words seven lakh twenty thousand rupees) Half of which is Rs. 3,60,000/- to Husan Lal Son of Kala Ram son of Batna Ram Resident of Lajpat Nagar , Ludhiana has been Sold and given possession. Seller has recovered the entire amount of Sale deed. In front of Joint Sub-Registrar Sahib Sahnewal (District Ludhiana)

not to take any amount. If the transfer of mutation is made in the absence of the applicant, there will be no fee. The total rights of the sold property have been transferred in favor of the buyer and the buyer has become the full owner. Now Seller and his Legal Heirs has no rights. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, he explained it to both the parties, who understood it and accepted it.

Date:- 27-5-2011

Witness

Executant

Hari Singh

M/s Dynamic Castings Private Limited

Numberdar

New Delhi, renamed as M/s:

Sd/- English

Dynamic Infra Developers Private Limited

Mr. Munish Aggarwal, Director

(Sd/- English)

Witness

Purchaser

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English.

Sohan Singh

Husan Lal

Sd/- English

Sd/- English

NOTARY PUBLIC LUDHIANA

16 MAR 2024

The Copy is Original as per Record

Sd/- Joint Sub Registrar Sahnewal ,Ludhiana

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 766 Dt. 27-05-2011 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)



TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Bhoi Area 4 Kanal 0 Marla Situated at Village Dharaur

Type Agricultural List No: 0093/0002



Consideration:- Rs.7,20,000/- Stamp :- Rs 57,600/- No. 479 Dt. 27-05-11

In Front of Nil

Pages 7 Office District Treasury Ludhiana Details

Advance : Rs. 7,20,000/-

25,000×2 (No. 622944 to 45), 5000×1 (No. B

243995) 1000×2 No. C567997 to 98)

500×1 No. D537517) 100x1 (No. M 051943)

M/s Dynamic Castings Private Limited 30/27 First Floor, East Patel Nagar New Delhi, renamed as M/s: Dynamic Infra Developers Private Limited, Address 30/27 . East Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 4 Kanal 0 Marla out of Khewat No. 395/380 Min Khatouni No. 441-442 Khasra No. 34//25/1,37//2/2, Khewat Number 400/383 Min Khatouni Number 446/1 Khasra Number 34//16/1 Khewat No. 402/384 Min Khatouni No. 448 Khasra Number No. 36//2/1/2,36//9/2/1, Jamabandi Year 2007-2008 Village Dharaur HB No. 232 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 7,20,000/- rupees (in words seven lakh twenty thousand rupees) Half of which is Rs. 3,60,000/- to Jaspreet Singh Son of Hazur Singh Son of Inder Singh Resident of Nandpur Sub Tehsil Sahnewal Tehsil & District Ludhiana has been Sold and given possession. Seller has recovered the entire amount of Sale deed. In front of Joint Sub-

Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. If the transfer of mutation is made in the absence of the applicant, there will be no fee. The total rights of the sold property have been transferred in favor of the buyer and the buyer has become the full owner. Now Seller and his Legal Heirs has no rights. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, he explained it to both the parties, who understood it and accepted it. Date:- 27-5-2011

Witness

Executant

Hari Singh

M/s Dynamic Castings Private Limited

Numberdar

New Delhi, renamed as M/s:

Sd/- English

Dynamic Infra Developers Private Limited

Mr. Munish Aggarwal, Director

(Sd/- English)

Witness

Purchaser

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

Sohan Singh

Jaspreet Singh

Sd/- English

Sd/- English

NOTARY PUBLIC LUDHIANA

16 MAR 2024

The Copy is Original as per Record

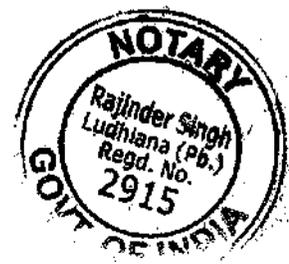
Sd/- Joint Sub Registrar Sahnewal ,Ludhiana

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 779 Dt. 27-05-2011 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)



TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Bhoi Area 4 Kanal 0 Marla Situated at Village Dharaur

Type Agricultural List No: 0093/0002.



Consideration:- Rs.7,20,000/- Stamp :- Rs 57,600/- No. 485 Dt. 27-05-11

In Front of Nil

Pages 7 Office District Treasury Ludhiana Details

Advance : Rs. 7,20,000/-

25,000×2 (No. 622959 to 60), 5000×1 (No. B

244301) 1000×2 No. C568811 to 12)

500×1 No. D537523) 100x1 (No. M 051949)

M/s Dynamic Castings Private Limited 30/27 First Floor, East Patel Nagar New Delhi, renamed as M/s: Dynamic Infra Developers Private Limited, Address 30/27 . East Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 4 Kanal 0 Marla out of Khewat No. 412/392 Min Khatouni No. 458 Khasra No. 34//25/2/2, 35//21/1, Khewat Number 415/404, 395 Khatouni Number 461 Khasra Number 34//17/2, 34//25/2/1, 36//1/1, 36//10/2, 37//5/2, 37//6/1, Khewat No. 404/385 Min Khatouni No. 450 Khasra Number No. 36//1/2, 36//2/1/1, 36//9/2/2, 36//10/1, Khewat Number 477/447 Khatouni Number 531 Khasra Number 35//11/2,35//12/2,35//20/1, Khewat Number 480/451 Khatouni Number 534 Khasra Number 35//23,36//2/2,36//3,36//8,36//9/1, Khewat No. 498/468 Khatouni No. 561 Khasra No. 35//19,35//20/2,35//21/2,35//22, Jamabandi Year 2007-2008 Village Dharaur HB No. 232 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his

pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 7,20,000/- rupees (last seven lakh twenty thousand rupees) Half of which is Rs. 3,60,000/- to Vinod Kumar Aneja Son of Ram Narayan Aneja Son of Mohri Ram aneja 1/3 Share & Smt. Neelam Aneja Wife of Vinod Kumar Aneja Son of Ram Narayan Aneja 1/3 Share resident's of Sahnewal Sub Tehsil Sahnewal, District Ludhiana & Prem Singh Son of Harbhajan Singh Son of Basta Singh Resident of House No. 966 , Ward No. 27 , Khanna District Ludhiana 1/3 Share has been Sold and given possession. Seller has recovered the entire amount through Rs. 2,40,000/- Cheque Number 0254343 Dt. 27-05-2011 Bank of India Sahnewal from Vinod Kumar Aneja and Rs. 2,40,000/- Cheque Number 066186 Dt. 27-05-2011 Bank of India Sahnewal from Neelam Aneja and Rs. 2,40,000/- Received from Prem Singh through Cash. In front of Joint Sub-Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. If the transfer of mutation is made in the absence of the applicant, there will be no fee. The total rights of the sold property have been transferred in favor of the buyer and the buyer has become the full owner. Now Seller and his Legal Heirs has no rights. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, explained it to both the parties, who understood it and accepted it. Date:-
27-5-2011



Witness

Executant

Hari Singh

M/s Dynamic Castings Private Limited

Numberdar

New Delhi, renamed as M/s:

Sd/- English

Dynamic Infra Developers Private Limited

Mr. Munish Aggarwal, Director

(Sd/- English)

Witness

Purchaser

Sohan Singh

Vinod Kumar Aneja & Smt. Neelam Aneja

Sd/- English

Sd/- English

The Copy is Original as per Record

Sd/- Joint Sub Registrar Sahnewal ,Ludhiana

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 773 Dt. 27-05-2011 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)



TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English


NOTARY PUBLIC LUDHIANA

16 MAR 2024

TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Plot Area 1240 Square Yard Situated at Umedpur

Type Residential List No: 0093/0002

Consideration:- Rs.17,36,000/- The stamp Fees and Registration fees of this

In Front of Nil

Deed is Nil as per Punjab Gazette Notification No.

SCO9/C A,299 S.9/81 and S.C.O.A 16/8/S.C.78

Advance : Rs. 17,36,000/-

and 79 A.M.N.D/81 Dated 20-02-1981

M/s Dynamic Infra Developers Private Limited, Address 2/3 , First Floor, West Patel Road , New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 16/4/2009. Where as one Plot Area 1240 Square Yard its South Side is well Khewat No. 93 Khatouni No. 97 Khasra No. 12//9/3 , Khewat Number 96 Khatouni Number 100 Khasra Number 12//2/1, Khewat No. 90 Khatouni No. 103 Khasra Number No. 7//13/1,7//18/2,7//19,7//22/1,,7//22/3,7//23/1, Jamabandi Year 2006-2007 Village Umedpur HB No. 231 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his pure wisdom and consent, has transferred his above plot including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 17,36,000/- rupees (the In words seventeen lakhs and Thirty six thousand rupees) of which half would have been 8,68,000/-rupees to Authorized through Sri Anandpur Trust Registered Anandpur District Ashok Nagar (Madhya Pradesh) Trustee Vichar Nirlep Nand Chela Swami Darshan Poorna Anand Ji Maharaj Resident of Sri Anandpur Post Office Sri Anandpur District Ashok Nagar (Madhya Pradesh) has been sold and given possession. seller has collected the entire amount of Rs.17,30,000/- Through Cheque number 804849 dated 5-9-2012 Punjab National Bank Nana Peth Poona (Maharashtra) 411002 and Rs.6000/- in cash. In front of Joint Sub-Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. If the transfer is made in the absence of the applicant, there will be no fee. The total rights of the sold plot have been transferred in favor of the buyer trust and the buyer trust has become the full owner. Now Seller and his legal have no concern related to above said plot. No

case related to this plot is pending in any court and no deal to sell this plot has been made with anyone else before today, no loan is outstanding on this plot. The said trust is a charitable trust. It works for the welfare and well-being of mankind. The purpose of the said trust is to promote education, promote religion, serve humanity and this trust provides free education to the poor in its schools, this trust provides free treatment in its hospitals and does public welfare work. So that's why Stamp Fees is nil. If the possession of the buyer passes through the hands of the trust, whether proprietary or legal, or due to any defect, the Seller estate will be liable for the entire amount of the buyer's deposit and all costs and expenses. Therefore, this Sale Deed was written according to the request of both the parties, he explained it to both the parties, who understood it and accepted it. Date:- 05-09-2012

Witness

Executant

Raspchal Singh

M/s Dynamic Infra Developers Private Limited

Numberdar

Mr. Munish Aggarwal, Director

Sd/- English

(Sd/- English)

Witness

Purchaser

Sandeep Kumar

Sri Anandpur Trust Registered Anandpur District Ashok Nagar (Madhya Pradesh) Trustee Vichar Nirlep Nand Chela Vinod Kumar Aneja & Smt. Neelam Aneja

Sd/- English

Sd/- English

PAN No. AAATS2629F

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 2507 Dt. 05-09-2012 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

NOTARY PUBLIC LUDHIANA

16 MAR 2024

TRUE TRANSLATION FROM PUNJABI INTO ENGLISH

Sale Deed Bhoi Area 6 Kanal 2-1/3 Situated at Village Dharaur

Type Agricultural List No: 0093/0003



Consideration:- Rs.10,00,000/- Stamp :- Rs 80,000/- No. 2126 Dt. 1-02-2013

In Front of Nil

Pages 4 Office District Treasury Ludhiana Details

Advance : Rs. 10,00,000/-

Detail 20,00 X 4 (No. 815042 to 45)

By Two Cheque

M/s Dynamic Castings Private Limited 30/27 First Floor, East Patel Nagar New Delhi, renamed as M/s: Dynamic Infra Developers Private Limited, Address 30/27 . East Patel Nagar, First Floor, New Delhi, Mr. Munish Aggarwal, Director, who has the right to sell the following property of the Company vide resolution dated 27/May/2008.

Where as one Bhoi Area 6 Kanal 2-1/3 Marla out of Khewat No. 402 Khatouni No. 448 Khasra No. 36//9/2/2,36//10/1, Khewat Number 404 Khatouni Number 450 Khasra Number 36//1/2,36//2/1/1 Pages 4 (12-15), Khewat No. 480 Khatouni No. 534 Khasra Number No. 36//9/1 Jamabandi Year 2007-2008 Village Dharaur HB No. 232 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied as per the deed. Which is free from all kinds of Bars and disputes. Now Seller, with his pure wisdom and consent, has transferred his above land area including all rights, rights, rights, caste, admission, exclusion, etc. in exchange of 10,00,000/- rupees (in words Ten Lakh Rupees) Half of which is Rs. 5,00,000/- to (1) Sanjeev Kumar son of Mr. Amar Chand Jain Resident of 50/4 Bagh Naurnaria Mall Jain, Near Gulmohar Hotel Ludhiana (2) Naresh Kumar son of Mr. Vishwa Mittal Singla Resident of House No. 56 Shamsheer Avenue Ferozepur Road Ludhiana has been sold equally and possession is given. Total amount of Rs.10,00,000/- with this particulars Cheque No. 273012 dated 31-01-2013 InduSind Bank Branch Pakhowal Road, Near N. R.I Near Silk Store Cheque No. 120451 dated 31-1-2013 for Rs.5,00,000/- received from Sanjeev Kumar Punjab National Bank Branch B. R. S. Nagar Ludhiana Naresh Kumar has

collected the deposit, before Joint Sub Registrar Sahib Sahnewal, (District Ludhiana) did not take any amount. Mutation is transfer in the name of buyer's of in the absence of me. The total rights of the land sold have been transferred in favor of the buyer's and the buyer's has become the full owner. No case related to this property is pending in any court and no deal to sell this property has been made with anyone else before today, no loan is due on this property. North of this bhoi, the path is 35 feet wide. If any defect during possession, whether proprietary or legal or with one's fee, passes from the hands of the buyer, then the property of Seller will be liable for the entire amount of the buyer's debt and all expenses of all kinds. Therefore, he wrote this anonymous letter to be valid, after writing it, he explained it to both the parties, who understood it and accepted it. Date 01-02-2013

Witness

Executant

Rakesh Kumar

Through Sudhir Gulati

Numberdar

(Sd/- English)

Sd/- English

Witness

Purchaser

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

Sarabjit Singh Chawla

Sanjeev Kumar

NOTARY PUBLIC LUDHIANA

Naresh Kumar

Sd/- English

Sd/- English

16 MAR 2024

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 4456 Dt. 01-02-2013 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnewal (Ludhiana)



TRUE TRANSLATION FROM PUNJABI INTO ENGLISH



Sale Bhoi Area 4 kanal 3 Marle Situated at Umedpur

Consideration:- Rs.40,00,000/- Stamp Rs. 3,60,000/- No. 290 Dt. 05-08-

In Front of Nil

Page 15 Office Treasury Payal

Detail Rs. 25,000X14 (No. 732130 to 43)

Advance : Rs. 40,00,000/-

10,000X1 (No. A253230)

Through Cheque

M/s Dynamic Infra Developers Private Limited 2/3 First Floor West Patel Director Munish Agarwal son of Mr. R.B Aggarwal R/o 2/3 First Floor West Patel Road New Delhi Resolution dated 16-4-2009 which through the director has the right to sell the property (the above opinion is still valid till date This resolution was never canceled by the company and never do another resolution was passed in favor of someone else regarding this property. which is the responsibility of Munish Agarwal) That Bhoi area 4 Kanals 3 Marles of which Sua falls on the south side, out of Khewat No. 99 Khatouni No. 103 Khasra No. 7//13/1, 7//18/2, 7//19, 7//22/2, 7//22/3, 7//23/1, Khewat No. 304 Khatouni No. 356 Khasra No. 7//20/1, 7//21/2, 7//22/1, Jamabandi Year 2006-2007 Situated at Village Umedpur Hadbast No. 231 Sub Tehsil Sahnewal, District Ludhiana is owned and occupied through paper goods according to Seller. This Bhoi is free from all kinds of Bars and strife. Now Baya has come to his full senses All rights related to the above Bhoi area including 4 Kanal 3 Marles with the consent in exchange for rights, caste, admission, exclusion, etc. of Rs. 40,00,000/- rupees (in words forty lakhs) which half is Rs.20,00,000/- through Sri Anandpur Trust Registered -Anandpur Distt Ashok Nagar (Madhya Pradesh) through Authorized Trustee Vichar Nirlep Nand Chela Swami Darshan Poorna Anand Ji Maharaj Resident Sri Anandpur Post Office Sri Anandpur District Ashok Nagar (Madhya Pradesh) has been seized and occupied. The entire amount of Rs. 40,00,000/-by Cheque No. 236122 dated 5-8-2013 Punjab National Bank Collected through Nana Peth Poona (Mahanraster) 411002. Front Joint Sub Registrar Sahib Sahnewal (District Ludhiana) not to take any amount. The Seller have no objection if the mutation in the favor of Trust in the absence of Seller. The total

rights have been changed in favor of the purchaser trust and the purchaser trust on the full owner. This Area related have No case is pending in any court before today. The deal to sell this Bhoi has not been made with anyone else. There is no debt due on this Bhoi is not The said trust is a charitable trust. It is welfare and well-being of humanity works of The purpose of the said trust is education, promotion of religion, promotion of humanity. To serve and this trust provides free education to the poor in its schools. The trust provides free treatment in its hospitals and does public welfare work. If there is a defect in title or legal or possession with any fee of the Purchaser Trust If lost, the entire amount of the buyer's deposit and any expenses incurred will be paid for each item The Seller property will be liable. Therefore, this Sale Deed was written according to the request of both the parties, explained it to both the parties, who understood it and accepted it. Date:- 06-08-2013

Witness

Executant

Rashpal Singh

M/s Dynamic Infra Developers Private Limited

Numberdar

Mr. Munish Aggarwal, Director

Sd/- English

(Sd/- English)

Witness

Purchaser

Sandeep Kumar

Sri Anandpur Trust Registered Anandpur District Ashok Nagar (Madhya Pradesh) Trustee Vichar Nirlep Nand Chela Vinod Kumar Aneja & Smt. Neelam Aneja

Sd/- English

Sd/- English

PAN No. AAATS2629F

TRUE TRANSLATION FROM
Punjabi Hindi/Urdu into English

NOTARY PUBLIC LUDHIANA

Endorsement Both the parties and marginal witnesses appeared. DEED has been presented. Requisite fee has been deposited. All the attending persons have appended their respective signatures/TI on the DEED in question. I know the first witness, who knows the other as well as the parties to the DEED. Therefore, this Sale DEED is dully executed & registered at Vasika No. 4440 Dt. 06-08-2013 and has been pasted in the ledger.

Sd/-

Sub Registrar/Joint Sub Registrar

Sahnawal (Ludhiana)



16 MAR 2024

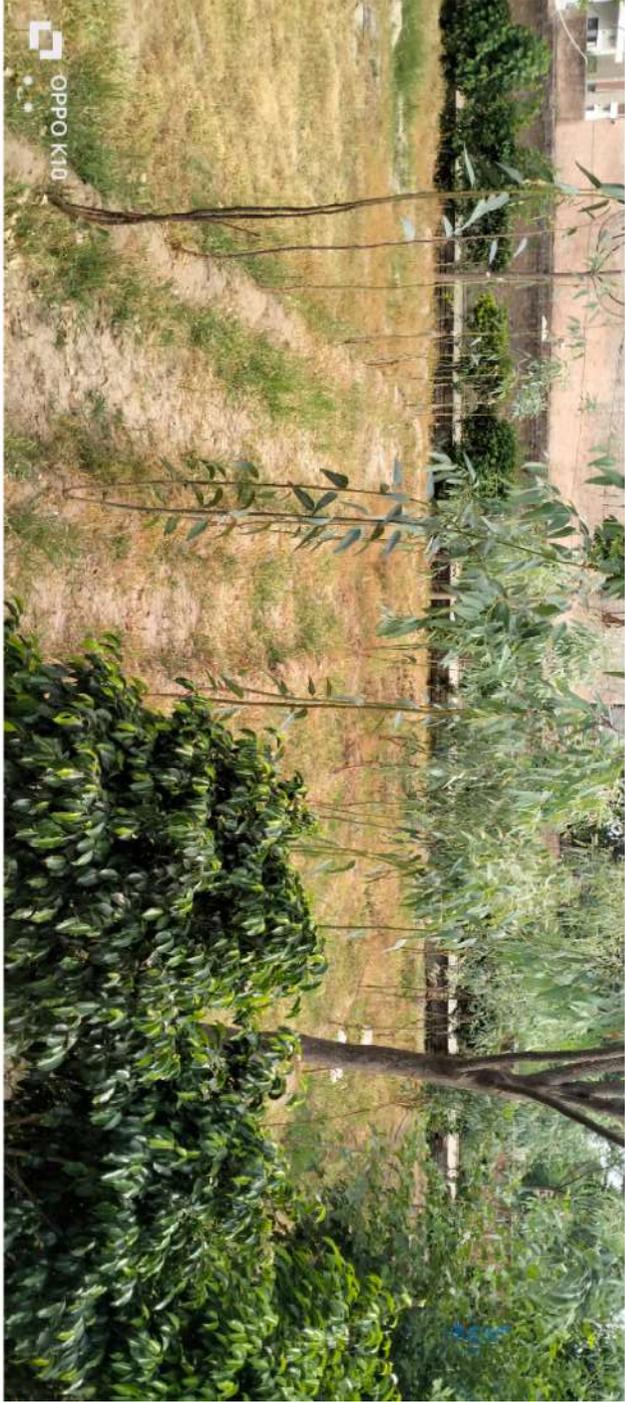


DAILY STP REPORT

DATE	TIME	METER READING (KLD)
01.05.2024	9.10 AM	1010
02.05.2024	9.15 AM	1038
03.05.2024	9.45 AM	1047
04.05.2024	9.30 AM	1087
05.05.2024	10.30 AM	1123
06.05.2024	10.30 AM	1137
07.05.2024	10.30 AM	1155
08.05.2024	9.30 AM	1174
09.05.2024	9.30 AM	1199
10.05.2024	10.00 AM	1224
11.05.2024	9.00 AM	1228
12.05.2024	9.30 AM	1284
13.05.2024	10.00 AM	1316
14.05.2024	11.00 AM	1358
16.05.2024	9.45 AM	1395
17.05.2024	9.45 AM	1429
19.05.2024	9.50 AM	1448
20.05.2024	9.00 AM	1455
21.05.2024	11.55 AM	1490
22.05.2024	9.00 AM	1504
25.05.2024	9.00 AM	1564
27.05.2024	9.45 AM	1599
29.05.2024	4.34 PM	1668
31.05.2024	11.50 AM	1721
03.06.2024	11.40 AM	1808
04.06.2024	11.00 AM	1830
17.06.2024	10.00 AM	2115
03.07.2024	11.00 AM	2308
05.07.2024	11.00 AM	2334
06.07.2024	11.00 AM	2345
10.07.2024	11.00 AM	2416
11.07.2024	11.00 AM	2424
12.07.2024	11.00 AM	2442
13.07.2024	11.00 AM	2467
14.07.2024	11.00 AM	2477
15.07.2024	11.00 AM	2497

415

ANNEXURE R/6



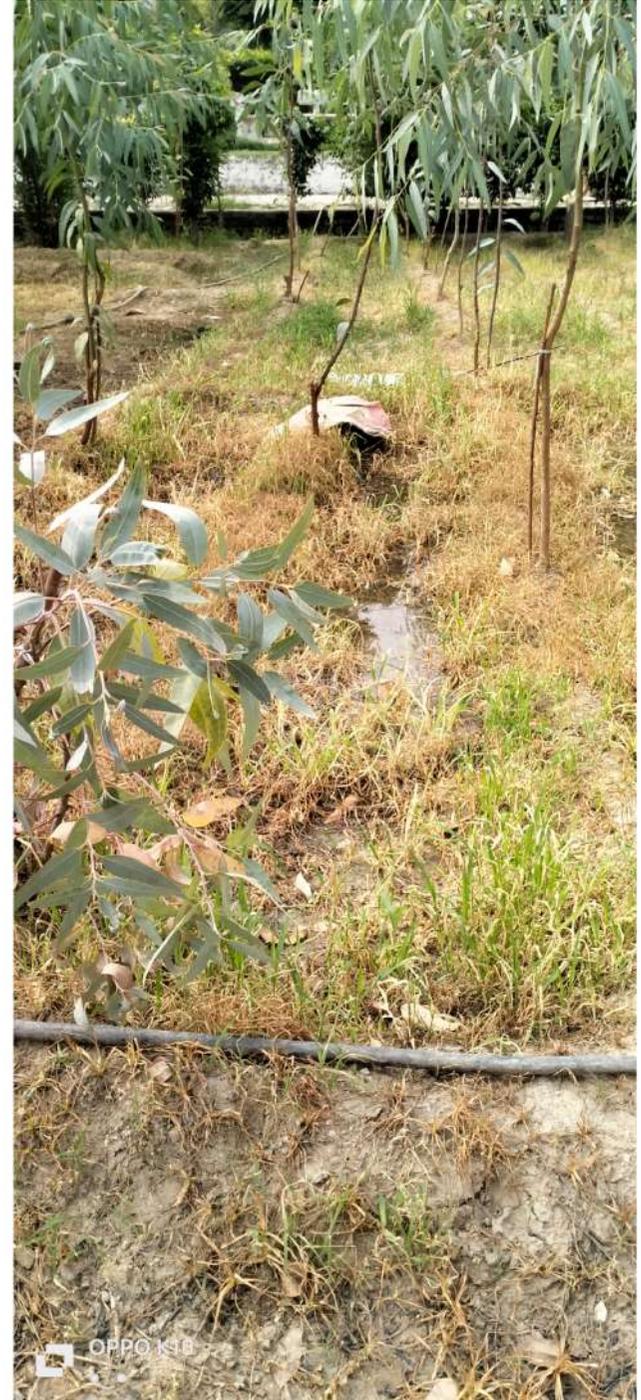
416



417



418



410









428





ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਜਲ ਸਪਲਾਈ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ
ਮੰਡਲ ਨੰ:2, ਮੇਟਰੋ ਰੋਡ, ਨੇੜੇ ਪ੍ਰਤਾਪ ਚੌਕ, ਲੁਧਿਆਣਾ।
ਈ-ਮੇਲ: div2ldh@gmail.com ਫੋਨ ਨੰ: 0161-2543533

ਵਿਖੇ

Dynamic Infradevelopers Pvt. Ltd.
Regd. Office: 30/27, 1st Floor,
East Patel Nagar, New Delhi-110008 (India)
Ph.: 011-25810039-40, fax: 011-25810040

ਨੰ: 1752 ਮਿਤੀ: 22-07-2024

ਵਿਸ਼ਾ:- ਗਾਰਡਨ ਸਿਟੀ ਕਲੋਨੀ ਵਿਚ ਟਿਊਬਵੈਲ ਲਗਾਉਣ ਸਬੰਧੀ ਮੰਨਜ਼ੂਰੀ ਲੈਣ ਬਾਰੇ।

ਹਵਾਲਾ: ਆਪ ਦੀ ਪ੍ਰਤੀਬੇਨਤੀ ਮਿਤੀ: 15-07-2024

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਤੇ ਹਵਾਲੇ ਅਧੀਨ ਪੱਤਰ ਦੇ ਸਬੰਧੀ ਆਪ ਦੀ ਪ੍ਰਤੀਬੇਨਤੀ ਦੇ ਸਬੰਧ ਵਿਚ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਇਸ ਵਿਭਾਗ ਪਾਸ ਪੇਂਡੂ ਇਲਾਕੇ ਨੂੰ ਪੀਣ ਯੋਗ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਕਰਨ ਦਾ ਕੰਮ ਸਰਕਾਰ ਵਲੋਂ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਆਪ ਦੀ ਕਲੋਨੀ ਜੋ ਕਿ ਪੇਂਡੂ ਜਲ ਸਪਲਾਈ ਅਧੀਨ ਨਹੀਂ ਆਉਂਦੀ ਹੈ ਪਰ ਫਿਰ ਵੀ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਇਲਾਕੇ ਦੇ ਵਸਨੀਕਾਂ ਨੂੰ ਦੇਣਾ ਅਤਿ ਜ਼ਰੂਰੀ ਹੈ। ਇਸ ਲਈ ਇਹ ਵਿਭਾਗ ਤਕਨੀਕੀ ਤੌਰ ਤੇ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਬਾਰੇ ਜਾਣੂ ਹੋਣ ਕਰਕੇ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਪੀਣ ਵਾਲੇ ਪਾਣੀ ਦਾ ਪ੍ਰਬੰਧ ਆਪਣੇ ਤੌਰ ਤੇ ਕਰਦੇ ਸਮੇਂ ਇਸ ਵਿਭਾਗ ਦੀਆਂ ਹੇਠ ਲਿਖੀਆਂ ਹਦਾਇਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰਨਾ ਯਕੀਨੀ ਬਣਾਇਆ ਜਾਵੇ।

1. ਇਲਾਕੇ ਦੇ ਘਰਾਂ ਨੂੰ ਪਾਣੀ ਸਪਲਾਈ ਦੀ ਸਪਲਾਈ ਤੋਂ ਪਹਿਲਾਂ ਪਾਣੀ ਦੀ (ਕੁਆਲਟੀ) ਸਰਕਾਰ ਪਾਸ ਪ੍ਰਵਾਨ ਲੇਬਾਟਰੀ ਤੋਂ ਚੈਕ ਕਰਵਾਉਣ ਉਪਰੰਤ ਹੀ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਕੀਤੀ ਜਾਵੇ।
2. ਇਸ ਪਾਣੀ ਦੇ ਪ੍ਰਬੰਧ ਕਰਨ ਸਬੰਧੀ ਵਾਤਾਵਰਣ ਦਾ ਕੋਈ ਵੀ ਨੁਕਸਾਨ ਨਹੀਂ ਹੋਣ ਚਾਹੀਦਾ। ਇਸ ਪ੍ਰਤੀ ਖਾਸ ਧਿਆਨ ਰੱਖਿਆ ਜਾਵੇ।
3. ਇਸ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਨੂੰ ਘਰੇਲੂ ਵਰਤੋਂ ਲਈ ਹੀ ਵਰਤਿਆ ਜਾਵੇ। ਕੋਈ ਵੀ ਕਮਰਸ਼ੀਅਲ ਵਰਤੋਂ ਨਾ ਕੀਤੀ ਜਾਵੇ।
4. ਪਾਣੀ ਦੀ ਵੇਸਟੇਜ਼ ਨਾ ਕੀਤੀ ਜਾਵੇ, ਇਸ ਬਾਰੇ ਖਾਸ ਧਿਆਨ ਦਿੱਤਾ ਜਾਵੇ।

ਭਵਿੱਖ ਵਿਚ ਪਾਣੀ ਦੀ ਸੈਪਲਿੰਗ ਨਿਰੰਤਰ ਤੌਰ ਤੇ ਕਰਵਾਈ ਜਾਵੇ ਤਾਂ ਜੋ ਬਿਮਾਰੀ ਤੋਂ ਬਚਿਆ ਜਾ ਸਕੇ।

ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ
ਜ/ਸ ਅਤੇ ਸੈਨੀਟੇਸ਼ਨ ਮੰਡਲ ਨੰ: 2

ਲੁਧਿਆਣਾ
22/7

425



Executive Engineer, Water Supply and Sanitation Division

No:2, Metro Road, Near Pratap Chonk, Ludhiana.
E-mail: div21dh@gmail.com Sat: 0161-2543533

ਵਿਖੇ

Dynamic Infradevelopers Pvt. Ltd.
Regd. Office: 30/27, 1st Floor,
East Patel Nagar, New Delhi-110008 (India)
Ph.: 011-25810039-40, fax:011-25810040

No: 1752

Bhidi: 22-07-2024

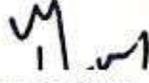
Subject: Regarding obtaining approval for installation of tube wells in Garden City Colony.

Reference: ਭਾਯ ਹੀ ਪੁਦੀਥੇਲ੍ਹੀ ਭੀਦੀ: 15-07-2024

With regard to your response regarding the above subject and the letter under reference, it is written that this department has been given the task of supplying potable water to the rural areas by the government. Your colony which does not come under rural water supply but still it is very important to provide water supply to the residents of the area. Therefore, as this department is technically aware of water supply, it is written to ensure that the following instructions of this department are followed while managing drinking water on their own.

1. Before supplying water supply to the houses of the area, water should be supplied only after getting the water (quality) checked by the government approved laboratory.
2. There should be no harm to the environment related to the management of this water. Special attention should be paid to this.
3. This water supply should be used for domestic use only. No commercial use shall be made.
4. Special care should be taken not to waste water.

In future water sampling should be done continuously so that disease can be avoided.


Executive Engineer
J/S and Sanitation Board No: 2

